



**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 20 OF 2026 (WZ)

Surtaji Hamirji Jadeja

...Applicant

Versus

State of Gujarat & Ors.

...Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO.5 –
GUJARAT POLLUTION CONTROL BOARD IN COMPLIANCE OF
ORDER DATED 24.04.2026**

I, Minakshi P. Solanki, aged adult, Indian Inhabitant, Occupation: Service, presently serving as in-charge Unit Head, Kutch West with the Gujarat Pollution Control Board, having office at Sector 10A, Paryavaran Bhavan, Gandhinagar, do hereby solemnly affirm and state on oath as under:

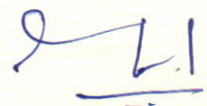
1. I say that I am serving with Respondent No.5 – Gujarat Pollution Control Board ("GPCB") and am duly authorised and competent to swear this Additional Affidavit on behalf of Respondent No.5. I am conversant with the facts and records of the present case and am filing the present Additional Affidavit in compliance with the order dated 24.04.2026 passed by this Hon'ble Tribunal.
2. I say that this Hon'ble Tribunal, while considering the Affidavit in Reply filed on behalf of Respondent No.5, was pleased to direct Respondent No.5 to place on record the particulars regarding the Consent to

Establish and Consent to Operate granted to Respondent No.10 and to clarify the allegations that the Project Proponent had allegedly operated without the requisite consents and that the Consent to Operate was granted ex-post facto.

3. In compliance with the directions contained in the order dated 24.04.2026 passed by this Hon'ble Tribunal, Respondent No.5 respectfully places on record the chronology relating to grant of Consent to Establish and Consent to Operate/Consolidated Consent and Authorisation in favour of Respondent No.10.
4. It is submitted that Respondent No.10 – M/s. Shree Bhagwati Buildinfra Private Limited submitted an application dated 17.06.2022 before the Gujarat Pollution Control Board seeking grant of Consent to Establish for its proposed activity of manufacture of Bromine (Br_2) and Sodium Chloride (Salt). A copy of the said application is annexed hereto and marked as **Annexure-R1**.
5. Pursuant thereto, officers of the Gujarat Pollution Control Board carried out site inspection on 27.06.2022 in connection with the said application. During the course of inspection, it was observed that construction work of the brine field had already commenced. Accordingly, the unit was instructed to pay late fee as per applicable policy and procedure of the Board. A copy of the inspection report dated 27.06.2022 is annexed hereto and marked as **Annexure-R2**.
6. It is submitted that Respondent No.10 thereafter deposited late fee of Rs.37,500/- on 29.06.2022. A copy of the payment receipt evidencing payment of late fee is annexed hereto and marked as **Annexure-R3**. Thereafter, upon consideration of the application and documents placed on record, the Gujarat Pollution Control Board granted Fresh Consent to Establish vide Consent Order dated 10.10.2022. A copy of

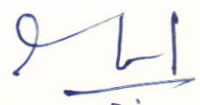
the Consent to Establish dated 10.10.2022 is annexed hereto and marked as **Annexure-R4**.

7. It is further submitted that Respondent No.10 thereafter submitted an application dated 21.08.2025 seeking amendment in the Consent to Establish for installation of an additional DG Set. Pursuant thereto, inspection of the unit was carried out on 01.09.2025. During the said inspection, it was observed that approximately 13,000 acres area had been developed for the brine field. It was further observed that the Bromine Plant and ETP were under commissioning, the proposed boilers and salt washery were under trial run and the STP was yet to be installed. The establishment of the plant was informed to be approximately 95% complete. A copy of the inspection report dated 01.09.2025 is annexed hereto and marked as **Annexure-R5**. Upon consideration of the amendment application and inspection report, the Gujarat Pollution Control Board granted amended Consent to Establish on 09.10.2025. A copy of the amended Consent to Establish dated 09.10.2025 is annexed hereto and marked as **Annexure-R6**.
8. Thereafter, Respondent No.10 submitted an application dated 18.12.2025 seeking Fresh Consolidated Consent and Authorisation (CCA). A copy of CCA application is annexed hereto and marked as **Annexure-R7**. In connection with the said application, inspection of the unit was carried out on 30.12.2025 by officers of the Gujarat Pollution Control Board. During the inspection, the Bromine Plant and salt pans were found installed and the plant was found in operation. A copy of the inspection report dated 30.12.2025 is annexed hereto and marked as **Annexure-R8**.
9. It is further submitted that during the pendency of the aforesaid CCA application, an RTI application dated 11.12.2025 came to be filed seeking information regarding consent status of the unit. Since the Fresh CCA application dated 18.12.2025 was still under process and



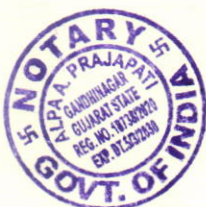


- 



brine field was observed at site, whereupon the unit was directed to deposit late fee in accordance with the prevailing policy and procedure of the Board. The said late fee came to be deposited on 29.06.2022 and thereafter the application for Consent to Establish was processed on merits, resulting in issuance of Consent to Establish dated 10.10.2022. It is further submitted that during inspection dated 01.09.2025 undertaken in connection with the application for amendment of Consent to Establish, the Bromine Plant and ETP were observed to be under commissioning, while the proposed boilers and salt washery were observed to be under trial run. Thereafter, during inspection dated 30.12.2025 carried out in connection with the Fresh Consolidated Consent and Authorisation application dated 18.12.2025, the plant was found in operation. The said factual aspects formed part of the record considered by the Gujarat Pollution Control Board while processing the application for grant of Fresh Consolidated Consent and Authorisation, which ultimately came to be granted on 13.02.2026.

13. Respondent No.5 respectfully submits that the present Additional Affidavit is being filed solely for the purpose of placing the aforesaid chronology and relevant facts on record in compliance with the directions contained in the order dated 24.04.2026 passed by this Hon'ble Tribunal. Save and except the factual particulars stated hereinabove, Respondent No.5 reserves its right to make further submissions on questions of law and facts, if so required, during the course of the proceedings.
14. Respondent No.5 respectfully submits that save and except as stated hereinabove, the contents of the Affidavit in Reply already filed on behalf of Respondent No.5 remain unchanged. Respondent No.5 craves leave to place such further facts, documents and submissions on record as may be necessary and as may be directed by this Hon'ble Tribunal from time to time.



What is stated hereinabove is true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

Solemnly affirmed at Gandhinagar on this 22nd day of July, 2026.



[Signature]

DEPONENT



SOLEMNLY AFFIRMED
BEFORE ME

[Signature]
ALPA A. PRAJAPATI
NOTARY
GOVT OF INDIA

22 JUL 2026

REG. SP. NO 1138-2026
BOOK NO. 06-2026
PAGE NO. 173
DATE 22 JUL 2026

[Signature]
ALPA A. PRAJAPATI
NOTARY
GOVT. OF INDIA

22 JUL 2026

IDENTIFIED BY ME

ADVOCATE

NAME: Chirag A. Mavsega
SANAD NO. : G 2232 2010
ADD.: [Signature]
MO. : 9898661127

Forwarding & Undertaking Letter from Industry

Application for consent for establishing / operation the industrial plant / plants under Section 21 of the Air (prevention & Control of Pollution) Act, 1981

Important This Document or its copy does "NOT" serve as a Supporting Document Proof of Industry's Submission of an Application for a NOC / Consent. This Letter does "NOT" ensure that the Application FEES has been paid.

Application Purpose : we are applying CTE fresh application.

From : Shree Bhagwati Buildinfra Pvt. Ltd., Category: RED / MEDIUM
PLOT NO: unsurveyed land,
 at mota rann, kutch, □
 Mudhan - 370001
Contact Person: Vipul Thanki, Mob:9925375007, Ph:9925375007
DIST: Kutch West, TAL: Bhuj, SIDC: Not In Gide

Print Date: 30/06/2022

PCB-ID : 76360
 INWARD : 257470
 Dt:17/06/2022

To,

Scrutinized By: Mr. Chaudhary Naresh p. DEE
 (633)

The Member Secretary,
 Gujarat Pollution Control Board
 Paryavaran Bhavan, Sector-10/A,
 Gandhinagar - 382010

I / We here by Submitting application for NOC ,Inward No : 257470 ,Date : 17/06/2022 for CEF(CTE-Fresh).

Applying For : NOC Validity : 7 Years Grant By : MSC

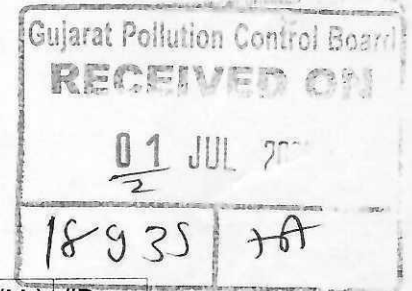
Air Sector : 0 Water Consumption : 0.000 klpd
 Haz Sector : 0 No of Plants : 1 Incenerator : 0

Investment	Air	Water	Hazardous
75.00 Crs	0	0	0+0
150000 Rs	0 Years	0 Years	0 Years

Payable Fees : Air : 0, Water : 0, Haz : 0

Paid Amount : 150000, DD No : WCPN1217509237, Dt: 6/16/2022, at CPN , ***

Query / Reply:



	I / We have Uploaded the following PDFs	Date	# Files	Size(kb)	#Page
1	000 - Any Specific Information Called for [in SCRUTINY]	28/06/22	1	3731	18
2	PLL - Plan LayOut + Site Plan	11/06/22	1	216	2
3	DIR - List of Directors / Partners	11/06/22	1	567	2
4	ETP - ETP Details+Diagram	11/06/22	1	138	1
5	LPD - Land Possession Documents	02/06/22	1	6839	25
6	SSI - SSI-IEM-C.A Certi / Investment Proofs	11/05/22	1	855	1
7	APC - Air Pollution Control Measures-Details	11/05/22	1	962	2
8	MFG - Details of Mfg Processes & Diagrams	11/05/22	1	1476	3

I, the applicant declare that I have submitted full and complete documents and information in conformity to the applicable acts / rules. I am aware that, any delay / rejection in the processing of application on account of incorrect / incomplete information shall be mine responsibility.



SHREE BHAGWATI BUILD INFRA PVT. LTD.

(Signature)
 Authorised Signatory

(Vipulbhai , Authorised person)

Note: I am hereby enclosing NOC-Form along with my application.

Please Attach Copy of NEFT/RTGS Challan with this Letter if you are paying through NEFT/RTGS.

Company's SEAL

1 (Through XGN)

N I C

**NET Payment Receipt****PCB ID: 76360-Shree Bhagwati Buildinfra Pvt. Ltd.**

Address : unsurveyed land, at Mota rann, Kutch, , Mudhan, Kutch West Pin : 370001

Application: 257470(NOC)-dd/MM/yyyy

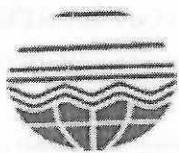
Payment Id	388461
Payment Date	16/06/2022
Paid Amount	150000
Bank Details	CPN-***
Transaction No	WCPN1217509237
Status	Success
Remarks	Transaction Successful
Reference No	257470 (CTE-Fresh)
Type	NOC-NOC-CCA
MIS Date	17/06/2022

Date : 30/06/2022

**NET Payment Receipt****PCB ID: 76360-Shree Bhagwati Buildinfra Pvt. Ltd.**

Address : unsurveyed land, at Mota rann, Kutch, , Mudhan, Kutch West Pin : 370001

Application: 257470(CEF)-dd/MM/yyyyPayment Id **390557**Payment Date **28/06/2022**Paid Amount **37500**Bank Details **CPN-*****Transaction No **WCPN1242068609**Status **Success**Remarks **Transaction Successful**Referance No **257470 (CTE-Fresh)**Type **CEF-CEF-CCA**MIS Date **29/06/2022****Date :** 30/06/2022



Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A, Gandhinagar - 382010

Format of Application for obtaining NO OBJECTION CERTIFICATE (N.O.C) of the Board

(To be submitted with all details and plans at REGIONAL OFFICE)

CTE-Fresh - 257470 (DRAFT COPY)

Date : 30/06/2022

1. Name of the firm with full address and Pincode : **Shree Bhagwati Buildinfra Pvt. Ltd.**
PLOT/PHASE No. unsurveyed land,
at Mota rann, Kutch ,
Mudhan - 370001
DIST : Kutch West, TAL : Bhuj, SIDC : Not In Gide
- 2.(a) Location of the Proposed factory (site plan showing area and revenue survey on of village or plot no of SIDC including distance of the proposed location from the residential area (s) and road and / railway and / river or lake or pond showing the direction.) : Distance from residential area : 4 Kms
Distance from State, District or National Highway : 12 Kms
- 2.(b) Layout proposed showing internal and usual direction of storm water , run off : **: As per the PDF attached**
3. Correspondence address with PIN Code : As per above.
4. Purpose for which NOC is required : **: we are applying CTE fresh application.**
5. Proposed date of starting Production : **: 01/01/2021**
6. List of Raw materials with quantity in Metric units (MT/month)

Sr	Raw Material Name	Capacity - Unit / Month
1	Castor oil	24.000 - M.T
2	Chlorine	1100.000 - M.T
3	HCL	1200.000 - M.T
4	NaoH	125.000 - M.T
5	SO2	960.000 - M.T

7. List of Production with quantity proposed to be produced per month :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	bromine (b12)	0.000	0.000 - M.T	0.000	not consider this product
2	Bromine (Br2)	1250.000	1250.000 - M.T	1250.000	
3	Mgcl2 (By product)	375.000	375.000 - M.T	375.000	
4	NaCl	500000.000	500000.000 - M.T	500000.000	

Description of the manufacturing process with schematic diagram and flow Chart :

As per the PDF attached

9. Water Consumption in liters/day : **Industry: 826.000 Domestic: 1.500**
10. Waste Water generation/Discharge(Kilo Lts Per Day-klpd) : **Industry: 520.000 Domestic: 1.350**

11. Before & After Treatment Values of Water Parameters :-

12. Final point of Disposal of Waste water (give name of river , : **Ind: Zero Discharge , Dom: Soak Pit**
nala , pond or survey No of land along with site plan)

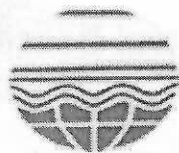
13. Detailed description of proposed waste water treatment plant with schematic diagram / flowsheet ,/ or detailed engineering drawing as the case may be : **: As per the PDF attached**

14. Feasibility / treatability study report on the proposed effluent treatment scheme. : **: As per the PDF attached**

15. Details of fuel Consumption :

H.S.D, Lignite

16. Details of pollutants in gaseous emission in respect of the following :-



Details of pollutants in gaseous emission in respect of the following	From stack attached to boiler (in ppm or mg/Nm3)	From stack attached to process vent(in mg/Nm3)
Air - Any Other	1.000	1
Ammonia	1.000	1
Chlorine	1.000	1
HCL	1.000	1
HF	1000	1
Hydro Carbons	1000	1
NOX	1	1
Particulate Matter	1	1
SOX	1	1

17. Details of pollutions control measures with schematic diagram / flowsheet, / or detailed engineering drawing as the case may be (with stack/chimney specifications,scrubber,ESP,bag,filters etc) Please specify chimney height from ground level.

Scrubber,Water Scrubber

(a) Boilers

Sr	Stack attached to	Mts	Remark	Details of APCM	Fuel	Consp-Unit	Pollutants
1	Boiler	22	1 TPH - 2 Nos	WSC	Boiler	lignite/coal @ 768 MT/D	150,100,50
2	Boiler	22	5 TPH - 2 nos	WSC	Boiler	lignite/coal	0,0,0

(b) Heaters

(c) Furnaces

(d) Process emissions

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	Reaction Vessels	12	packed column scrubber	SCR	HF-
2	... Any Other	12	feed enrichment section stack	SCR	

18. Details of Hazardous wastes :

COLLECTION, DISPOSAL (LANDFILL), RE-CYCLING, STORAGE, TRANSPORTATION
GENERATION, COLLECTION, STORAGE, TRANSPORTATION

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Used or Spent Oil	I -5.1	0.005-M.T	COL,REU,STO
2	Chemical sludge from waste water treatment	I -35.3	4500.000-M.T	COL,DSS,CYC,STO,TRA

20. List of Directors / Partners / Owners with address and pincode.

: As per the PDF attached

21. Following documents have been attached.

	I / We have Uploaded the following PDFs	Date	# Files	Size(kb)	#Page
1	000 - Any Specific Information Called for [in SCRUTINY]	28/06/22	1	3731	18
2	PLL - Plan LayOut + Site Plan	11/06/22	1	216	2
3	DIR - List of Directors / Partners	11/06/22	1	567	2
4	ETP - ETP Details+Diagram	11/06/22	1	138	1
5	LPD - Land Possession Documents	02/06/22	1	6839	25
6	SSI - SSI-IEM-C.A Certi / Investment Proofs	11/05/22	1	855	1
7	APC - Air Pollution Control Measures-Details	11/05/22	1	962	2
8	MFG - Details of Mfg Processes & Diagrams	11/05/22	1	1476	3

22. (1) I hereby give an undertaking that the above information is correct.

(2) I undertake that I/my company will abide by the provision as well as rules and regulations made under the Water (Prevention and Control of Pollution) Act, 1974; the Air(Prevention and Control of Pollution) Act, 1981; the Environment (Protection) Act, 1986 and the Water (Prevention and Control of Pollution) Cess Act,1977.

(3) I undertake that I/my company will obtain the consent of the Board under the water, Air and Environment(Protection) Acts before commencing the production.

(4) I understand that any condition imposed by the Board while granting NOC will be binding to me/my company.

23. I/We enclose here with Bank Draft No. **WCPN1217509237(***)**

& date : 17/06/2022 for Rs :150000 (In words : One Hundred Fifty Thousand Rupees Only)

drawn in favor of the Gujarat Pollution Control Board payable at the Regional Office as NOC fees.



Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A, Gandhinagar - 382010

Details of Previous CTE & CTO : & Valid Upto - ---
NOC Amt = 150000, Investment Amt = Rs. 75.00 Crores, Validity For 7 Years, Catg: Red, Scale:

Inward Purpose :

we are applying CTE fresh application.

Other Information :

Date : 30/06/2022

Designation : _____

SHREE BHAGWATI BUILD INFRA PVT. LTD.

[Signature]
Authorized Signatory

(Vipulbhai , Authorised person)

- Note :
- (1) All correspondence with this Board should be addressed to the Member Secretary of the Board.
 - (2) If the application is not complete in all respect it is liable to be rejected straightway.
 - (3) The application shall pay NOC fee by Demand Draft drawn in favour of Gujarat Pollution Control Board and payable at the Regional Office in accordance with the following rate schedule.

RATE OF THE NOC FEES

Sr. No.	Investment (Rs. in Crores)	Rate of NOC Fees
1	0 To 0.25	Rs. 2000
2	0.25 To 0.5	Rs. 3000
3	0.5 To 1	Rs. 6000
4	1 To 5	Rs. 15000
5	5 To 10	Rs. 37500
6	10 To 15	Rs. 65000
7	15 To 25	Rs. 75000
8	25 To 50	Rs. 100000
9	50 To 100	Rs. 150000
10	100 To 500	Rs. 300000
11	500 To 1000	Rs. 500000
12	1000 To 5000	Rs. 700000
13	5000 To 9999999	Rs. 1000000

M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat

Water details

Sr. No.	Water Consumption (KL/Day)		Wastewater Generation (KL/Day)	
1.	Domestic	1.5	Domestic	1.35
2.	Industrial		Industrial	
	Boiler	432	Boiler blow down	172
	Cooling	146	Cooling	140
	ETP solution	160	ETP solution	120
	Column Flushing	88	Column Flushing	88
	Industrial	826	Industrial	520
	Total	827.5	Total	521.35

Source of water: By tanker

- ✚ Domestic waste water 1.35 /Day will be discharged to septic tank via soak pit.
- ✚ Industrial effluent 520 KLD send to ETP.
- ✚ We will add sea water 100800 KLPD+ industrial effluent 520 KLPD i.e. total 101320 KLPD waste water after proper ETP treatment to send **Reservoir -1** and its size is 800 hectors and approximate the capacity of storage is 75 Laks KL storage pond and again used after sometimes as a feed bittern.

DynamicPDF

SHREE BHAGWATI BUILDINFRA PRIVATE LIMITED

(CIN: U24100GJ2008PTC052664)

As per received a message, we are giving you clarification are as follows.

1. Land possession documents (Include agreement, NA order etc).
Land document uploaded in dlp.LPD
2. Proposed layout for salt work and bromine plant.
We have uploaded layout plant in a.PLL.

3. DPR uploaded

We have uploaded DPR in 00 PDF.

4. Authentic raw water source.

Here we uploaded letter regarding water source in 00 PDF. We will use water from Borewell as well as
By tanker.

5. Water balance and wastewater generation detail.

We have uploaded Water balance and wastewater generation detail in 00 PDF.

6. Air pollution control mechanism detail with fuel consumption rate.

We have uploaded fuel consumption data in j.APC.

6 clarification about CRZ applicability.

We have uploaded CRZ letter in 00 PDF.

7. Undertaking for EIA notification 2006.

We have uploaded undertaking in 00 PDF.

8. Detail of Effluent treatment plant with mode of disposal.

We have updated ETP details, then ETP in c.ETP & final treated effluent reuse in process.

9. Hazardous waste generation detail.

Haz waste generation details uploaded in 00 PDF.

Kindly consider this & grant our CTE

Shree Bhagwati Buildinfra Pvt. Ltd.

Peter Jyomani
Director

Date: 13-06-2022

Sub: Status for CGWA Permission.

With reference to the above subject, we would like to inform you that, we have started the procedure to identify the source of water nearby our land area and there are three to five possible locations which we can consider for the same and we will apply to CGWA after the finalization of the location and will submit the same to your good office within due course.

For Bhagwati Buildinfra Pvt.Ltd

Authorized Signatory

Authorized Signatory

SHREE BHAGWATI BUILDINFRA PRIVATE LIMITED

(CIN: U24100GJ2008PTC052664)

As per received a message, we are giving you clarification are as follows.

1. Land possession documents (Include agreement, NA order etc).
Land document uploaded in dlp.LPD
2. Proposed layout for salt work and bromine plant.
We have uploaded layout plant in a.PLL.

3. DPR uploaded

We have uploaded DPR in 00 PDF.

4. Authentic raw water source.

Here we uploaded letter regarding water source in 00 PDF. We will use water from Borewell as well as By tanker.

5. Water balance and wastewater generation detail.

We have uploaded Water balance and wastewater generation detail in 00 PDF.

6. Air pollution control mechanism detail with fuel consumption rate.

We have uploaded fuel consumption data in j.APC.

6 clarification about CRZ applicability.

We have uploaded CRZ letter in 00 PDF.

7. Undertaking for EIA notification 2006.

We have uploaded undertaking in 00 PDF.

8. Detail of Effluent treatment plant with mode of disposal.

We have updated ETP details, then ETP in c.ETP & final treated effluent reuse in process.

9. Hazardous waste generation detail.

Haz waste generation details uploaded in 00 PDF.

Kindly consider this & grant our CTE

Shree Bhagwati Buildinfra Pvt. Ltd.

Rakesh Jyoti
Director

M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat

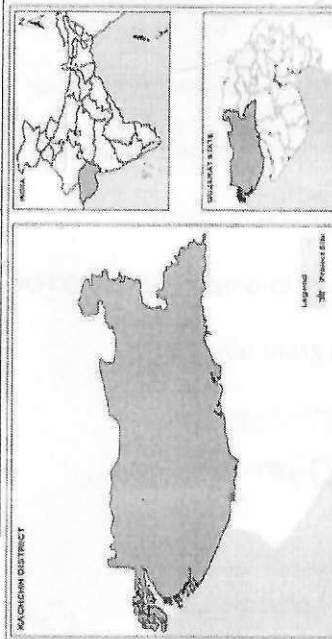
PROJECT REPORT

M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat

LOCATION

The Project Site is Located At unsurveyed land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat

Latitude	22° 49' 10"N
Longitude	69° 22' 35"E
Survey No.	Survey No. 268,
Village	Mudhan
Taluka	Lakhpat
District	Kutch
State	Gujarat



Location of the proposed project:

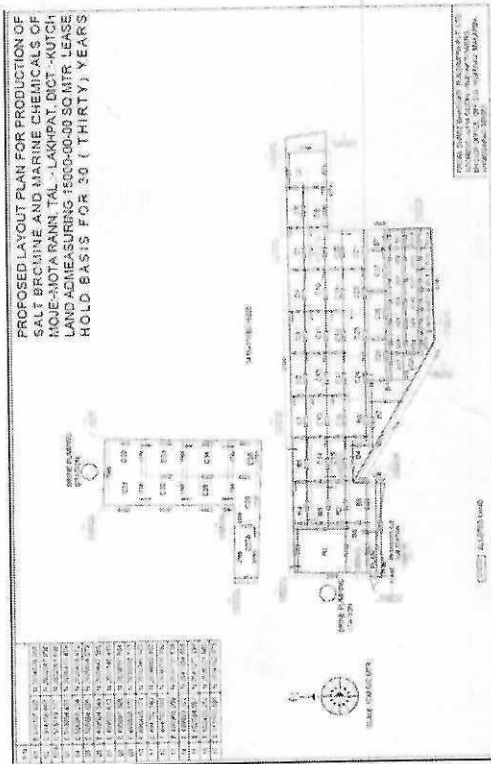
M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat



CRZ APPROVED MAP BY INSTITUTE OF REMOTE SENSING CHENNAI

M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat, Sayra,
Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat

General Layout of the proposed project



M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat, Sayra,
Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat

PROJECT COST:



GJK & Associates
Chartered Accountants

307, 7th Floor, Abhishek Complex
Opp. Fortune Inn Haveli,
Sector-11, Gandhinagar-382 011
Ph. No. : 079 232 34164
email: gajkgca@gmail.com

CERTIFICATE

This is to certify that the total investment in land and building and plant & machinery to be made by Company **M/s. Bhagwati Buildinfra Pvt. Ltd.** located at unsurveyed land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat.

(Rupees 75 Crore). As per details given here under

Sr. No.	Particulars	Amount
1	Land	Rs. 5.00 crore
2	Building	Rs. 25.00 crore
3	Plant and Machinery	Rs. 40.00 crore
4	Others fixed assets	Rs. 5.00 crore
	TOTAL	Rs. 75.00 (In words Rupees seventy-five crore Only)

Total investment Rs. 75 crores only

M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpur, Sayra, Mudhan and Zira villages in Lakhpur Taluka of Kutch District of Gujarat

M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpur, Sayra, Mudhan and Zira villages in Lakhpur Taluka of Kutch District of Gujarat

product detail

Sr. No.	Name of Products	Quantity (MT/Month)
1	Bromine (Br ₂)	1250
2	MgCl ₂ (By product)	375
3	NaCl	560000

Raw material details

Raw material details		Total Qty
1	Chlorine	1100 MT
2	HCL	1200 MT
3	NaOH	125 MT
4	Castor oil	24 MT
5	SO ₂	960 MT

Manufacturing process

Process description:

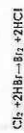
This process description is based on the enclosed process flow sheet. The process is designed for a typical operation procedure of a bromine plant.

Bromine stripping column C1010

The bromine stripping column C1010 is split into two regions.

In the upper section (reaction zone) of column C1010

the bromide is treated with chlorine (oxidizing agent). This procedure leads to the formation of elemental bromine and the corresponding species (chloride) appropriate to the following reaction equation:



In the lower section of column C1010 the formed bromine is stripped off from the magnesium bromide solution using a certain amount of live steam which forms a low boiling azeotropic bromine/water mixture.

The azeotropic bromine/water mixture leaves column C1010 and is condensed in the heat exchanger E1012A/B.

The resulting condensate from both condensation lines is collected in separator vessel D1019 where the condensed bromine (heavy phase) is separated from the aqueous phase.

Due to non-condensable components in the distillate flow coming from column C1010 a specific amount of bromine is added to the distillate (light phase) in separator vessel D1019 before the gas stream is added into a second condenser E1013 which operates at lower temperature to reduce bromine amount in the gas stream. The gas stream is added to scrubber C1020 where bromine loss is reduced to a minimum by absorption in cold feed water.

The aqueous phase (light phase) in separator vessel D1019 will be returned to column C1010 while the condensed bromine (heavy phase) is flowing by gravity to purification column C2010.

M/s, Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat

Water details

Sr. No.	Water Consumption (KL/Day)	Wastewater Generation (KL/Day)
1.	Domestic 1.5	Domestic 1.35
2.	Industrial	Industrial
	Boiler 432	Boiler blow down 172
	Cooling 146	Cooling 140
	ETP solution 160	ETP solution 120
	Column Flushing 88	Column Flushing 88
	Industrial 826	Industrial 520
	Total 827.5	Total 521.35

Source of water: By tanker

Domestic waste water 1.35 /Day will be discharged to septic tank via soak pit.

Industrial effluent 520 KLD send to ETP.

We will add sea water 100800 KLPD+ industrial effluent 520KLPD i.e. total 101320KLPD waste water after proper ETP treatment to send CR-1 Pond and again used after sometimes as a feed biffern.

M/s, Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat

Purification column C2010

The process of bromine purification is based on the physical properties of the ternary system bromine/chlorine/water.

Crude bromine coming from separator D1019 will be fed to the top of column C2010 comprising packing sections. Water and chlorine can be stripped out of bromine using stripping column C2010 while boiler C2011 at the bottom of column C1020.

Water and chlorine will be enriched in the upper part of the stripping column and leave column C2010 with an excess of bromine to condenser E2012A/B. The partially condensed liquid is then returned to separator D1019 where the above-mentioned separation will start again. The purified bromine will be removed from column C2010 in the bottom and condensed in a heat exchanger E2032.

Vent gas scrubber C1020

All vent gases from the condenser E1012 and E2012 are leaded to the vent gas scrubber C1020. Scrubber C1020 is operated with cold effluent by passed from the main feed flow.

To treat all incoming vent gases in a counter current manner the liquid phase is fed to the top of scrubber C1020.

Neutralisation

The effluent is neutralized in a tank (provided by client). For Neutralization an aqueous solution of sodium hydroxide is used.

Also, the vent coming out the scrubber column C1020 is neutralized in a caustic scrubber unit provided by client) comprising a scrubber, pump and cooler, due to remove heat of reaction. For neutralization an aqueous solution of sodium hydroxide and sodium thio sulfate is used as well.

Process description:

First of all feed biffern of min 0.20.5 GPL to be acidified maintain 2-3 PH by the dosing of HCl (available)/HCl.

After the biffern circulation oxidized to 90% in oxidation tower chlorine gas feeding started with required ratio based on sulphur gas available ratio.

The reaction mass blow out by the blower form mist produces free bromine absorbed by spray of process/sea water form HBr (ML) of up to 25/100 GPL. The ML collected from absorber and transfer for storage /use via ML day tanks.

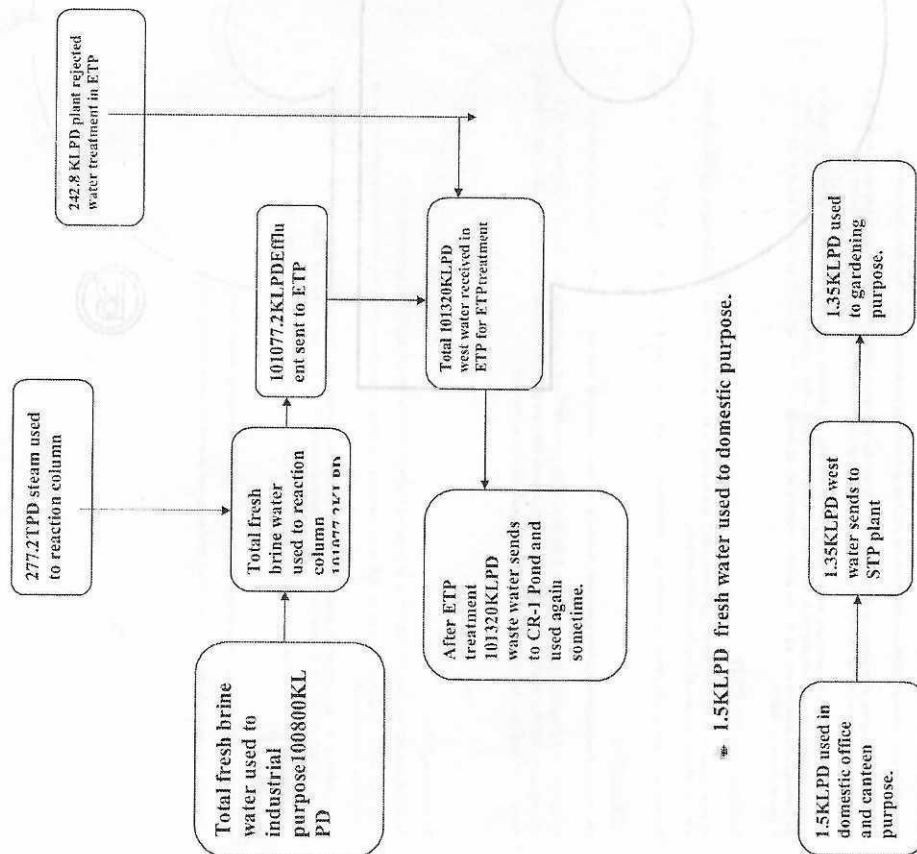
It is a cold continuous process to Enrich biffern of higher GPL use as a raw material for Bromine production.

REACTION:

(Bittern) $MgBr_2 \cdot 4H_2O + SO_2 \rightarrow HBr(\text{Product}) + \text{Effluent}(MgCl_2 + HCl + \text{Free bromine} + H_2O)$

Since it is a patent technology process detail technology not shared by any technology supplier.

M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpata, Sayra, Mudhan and Zara villages in Lakhpata Taluka of Kutch District of Gujarat



Tag T
Haz waste generation details

Sr No	Type of Waste	Quantity	Management
1	By product	4500 MT/Year	Collection, Storage, Transportation & Disposal at our site lower level area and recycled
2	Used oil (Cat. No:5.1)	5 Liter/Year	Collection, Storage, Transportation, Disposal by selling to registered re-refiners

Technical Details of Proposed Manufacturing unit, M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpata, Sayra, Mudhan and Zara villages in Lakhpata Taluka of Kutch District of Gujarat

Technical Details of Proposed Manufacturing unit, M/s. Bhagwati Building Pvt. Ltd located at unsurveyed land near Labipat, Soyra, Mudhan and Zara villages in Labipat Taluka of Kutch District of Gujarat

Tag I
Air pollution control details

DETAILS OF FLUE GAS EMISSION

Sr.No	Stack attached to	Stack Height (m)	Probable Pollutant	Permissible limit	APCM Proposed
1	Boiler (1 TPH) (2 Nos)	22	Particulate matter, SO ₂ , Nox	150 mg/NM ³ 100 ppm 50 ppm	Water scrubber
2	Boiler (5 TPH) (2 Nos)	22	Particulate matter, SO ₂ , Nox	150 mg/NM ³ 100 ppm 50 ppm	Water scrubber
3	D.G set (3 Nos) - 125 KVA	9	Particulate matter, SO ₂ , Nox	150 mg/NM ³ 100 ppm 50 ppm	--
4	D.G set (3 Nos) - 25 KVA	9	Particulate matter, SO ₂ , Nox	150 mg/NM ³ 100 ppm 50 ppm	--

Technical Details of Proposed Manufacturing unit, M/s. Bhagwati Building Pvt. Ltd located at unsurveyed land near Labipat, Soyra, Mudhan and Zara villages in Labipat Taluka of Kutch District of Gujarat

Process emission through various stack

Stack No	Stack attached to	Stack height in Meter	APCM	Parameter	Permissible Limit mg/NM ³
1	Reaction Vessel Process stack	12	Packed column scrubber	Hcl Chlorine Bromine	20mg/Nm ³ , 9mg/Nm ³ , 2mg/NM ³
2	Feed enrichment section stack	12	Packed column scrubber	Hcl Chlorine Bromine, SO ₂	20mg/Nm ³ 9mg/Nm ³ , 2mg/NM ³ , 50mg/Nm ³

Fuel consumption:

Sr.No	Fuel name	Fuel consumption
1	Coal(Lignite)	768MT/day
2	HSD	100Lit/Hr

SHREE BHAGWATI BUILDINFRA PRIVATE LIMITED

(CIN: U24100GJ2008PTC052664)

UNDERTAKING

I, **Mr. Jayendra Patel** (**Director of Shree Bhagwati Buildinfra Private Limited**) Located at Greater Rann of Kutch Tal Lakhpat Dist: Kutch Bhuj. and we have to obtained CCA for following product.

We are planning to manufacture following products in our premises.

Sr.No.	Name of Products	Quantity (MT/Month)
1	Bromine (Br ₂)	1250
2	Mgcl ₂ (By product)	375
3	NACL	5,00,000

We assure you and undertake that we are fully aware of EIA notification – 2006, we will not carry out any process activity which attracts EIA Notification 2006.

What is stated herein above is true to the best of my knowledge and the same I believed to be true.

Date: 09-06-2022

Place: Ahmedabad

Shree Bhagwati Buildinfra Pvt. Ltd.

Patel Jayendra
Director

SHREE BHAGWATI BUILDINFRA PRIVATE LIMITED

(CIN: U24100GJ2008PTC052664)

Date: 19-05-2022

To
The Chairman,
Gujarat Coastal Zone Management Authority
Block No: 14/ 8th Floor, New Sachivalaya,
Sector - 10A, Gandhinagar

Sub: To issue CRZ Clearance for Proposed Project of Salt Works by Shree Bhagwati Buildinfra Private Limited in Unsurveyed Land (15000 Ha.) Greater Rann of Kutch Taluka Lakhpat, District Kutch Gujarat.

Sir,

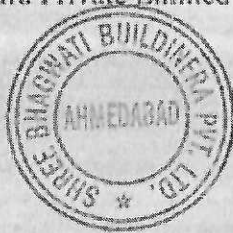
Shree Bhagwati Buildinfra Private Limited Proposed to develop Salt works project at Unsurveyed Land (15000 Ha.) Greater Rann of Kutch, Taluka Lakhpat, District Kutch, Gujarat. It is proposed in total area allotted by Govt. of Gujarat of 15000 ha. Out of which 1339.5 ha., In CRZ-IB (Intertidal area) 41.9 ha., In CRZ-III (No Development Zone) 13618.6 Outside CRZ area, it would require CRZ clearance from the Gujarat Coastal Zone Management Authority, as per CRZ Notification- 2011 and amendment thereof.

Salt works are permitted activity within CRZ-III area outside No Development Zone. State Govt. initiatives support & promote uplift the Kutch region. We request your good office to kindly issue us requisite CRZ clearance and accord your valuable support to our initiative.

Thanking you,

For Shree Bhagwati Buildinfra Private Limited

Patel Jayendra
(Jayendra Patel)
Director



Enclosures:

1. Form -I per Annexure- IV of the CRZ Notification, 2011, duly filled in
2. Rapid EIA report Original 1 Set
3. CRZ Map (conducted by Institute of Remote Sensing Anna University Chennai as per CRZ Guidelines) Original 1 Set
4. Gujarat Maritime Board NOC Application
5. Gujarat Pollution Board Consent to Establish NOC Application
6. Land use Map-10 Km periphery of the project site
7. Undertakings
8. Demand Draft of Rs. 1.0 Lakh, No:123346 of Punjab National Bank Dated 19-05-2022

SPD
20/5/22
Clerk
Forests & Environment Deptt.
Govt. of Gujarat Sachivalaya
New Sachivalaya, Gandhinagar

A-112, Siddhi Vinayak Towers, Behind DCP Office, Off. S. G. Highway, Makarba, Ahmedabad-380 051

A. Any Specific Information Called for (in SCRUINVT-000) Uploaded in XGN on 02/06/2022 11:41:52 from IP No: 106.215.46.19.

B. 76360-Shree Bhagwati Buildinfra Pvt. Ltd. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

and undertakes that the furnished information is CORRECT & ACCURATE.

M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpatt, Sayra, Mudhan and Zara villages in Lakhpatt Taluka of Kutch District of Gujarat

To,
The Regional Officer,
Regional Office,
Gujarat Pollution Control Board,
Bhuj

Sub : An Application to obtain No Objection Certificate for establishment of proposed unit.

Respected sir,

With reference to above-mentioned subject here we informed you that we are going to establish new propose unit M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpatt, Sayra, Mudhan and Zara villages in Lakhpatt Taluka of Kutch District of Gujarat., for manufacturing of following product.

Sr.No.	Name of Products	Quantity (MT/Month)
1	Bromine (Br ₂)	1250
2	Mgcl ₂ (By product)	375
3	NaCL	500000

For that we are going to apply for CTE application.

Kindly consider this and grant CTE to our unit at your earliest.

Thanking You,

SHREE BHAGWATI BUILD INFRA PVT. LTD.


Authorised Signatory

**M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat,
Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of
Gujarat**

Tag K product detail

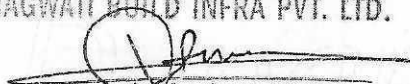
Product details:

Sr.No.	Name of Products	Quantity (MT/Month)
1	Bromine (Br ₂)	1250
2	Mgcl ₂ (By product)	375
3	NaCL	500000

Raw material details

Raw material details		Total Qty
1	Chlorine	1100 MT
2	HCL	1200 MT
3	NaOH	125 MT
4	Castor oil	24 MT
5	SO ₂	960 MT

SHREE BHAGWATI BUILD INFRA PVT. LTD.


Authorised Signatory

M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat

Tag No: f

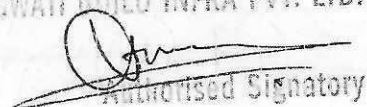
Breakup of Water Uses & Balance

Sr. No.	Water Consumption (KL/Day)		Wastewater Generation (KL/Day)	
1.	Domestic	1.5	Domestic	1.35
2.	Industrial		Industrial	
	Boiler	432	Boiler blow down	172
	Cooling	146	Cooling	140
	ETP solution	160	ETP solution	120
	Column Flushing	88	Column Flushing	88
	Industrial	826	Industrial	520
	Total	827.5	Total	521.35

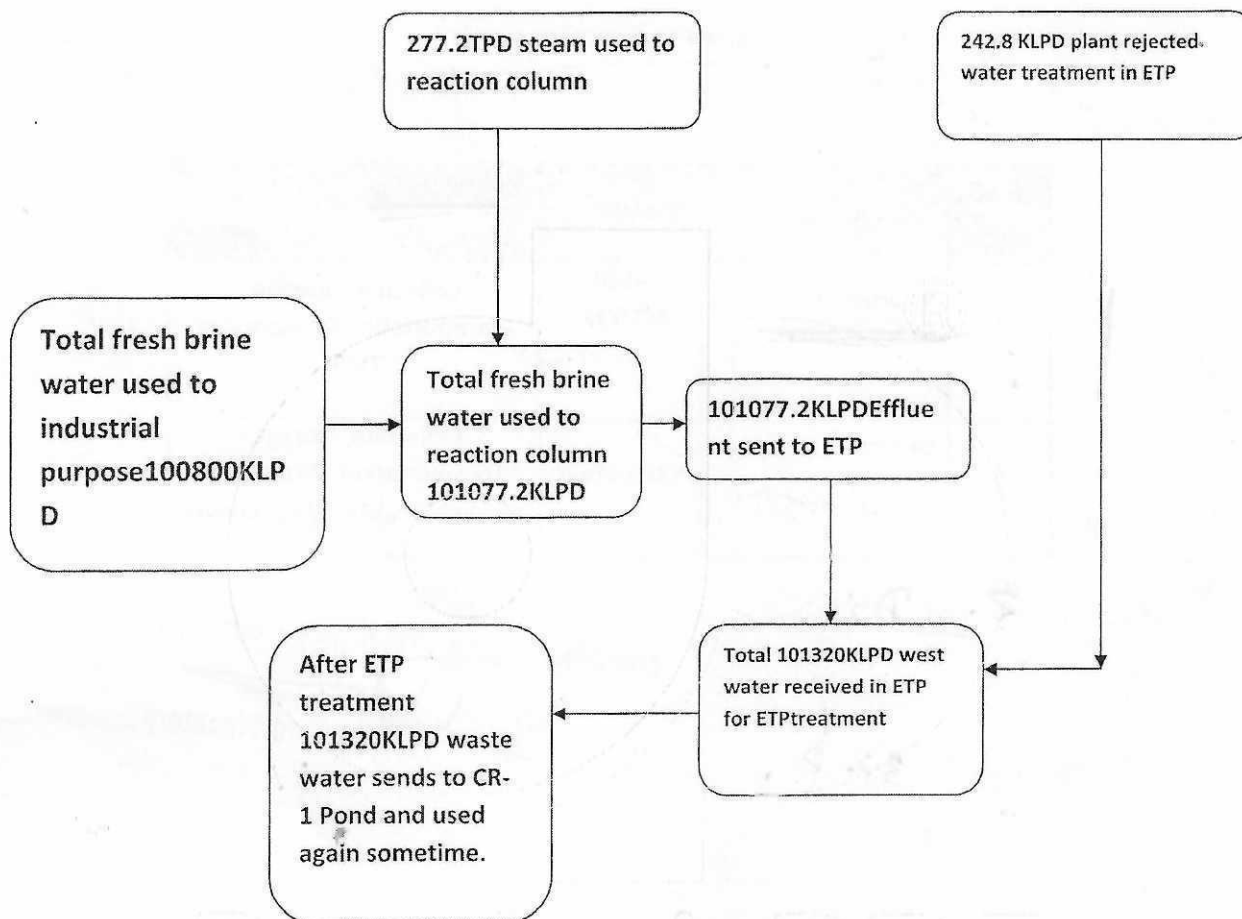
Source of water: By tanker

- ✚ Domestic waste water 1.35 /Day will be discharged to septic tank via soak pit.
- ✚ Industrial effluent 520 KLD send to ETP.
- ✚ We will add sea water 100800 KLPD+ industrial effluent 520KLPD i.e.total 101320KLPD waste water after proper ETP treatment to send CR-1 Pond and again used after sometimes as a feed bittern.

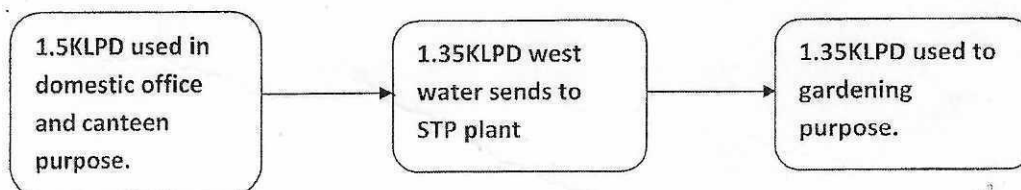
SHREE BHAGWATI BUILD INFRA PVT. LTD.


Authorised Signatory

**M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat,
Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of
Gujarat**



1.5KLPD fresh water used to domestic purpose.



SHREE BHAGWATI BUILD INFRA PVT. LTD.


Authorized Signatory

A. Any Specific Information Called for [in SCRUTINY] (000) Uploaded in XGN on 11/05/2022 14:05:46 from IP No: 27.57.163.79.

B. 76360-Shree Bhagwati Buildinfra Pvt. Ltd. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat

Tag T

Haz waste generation details

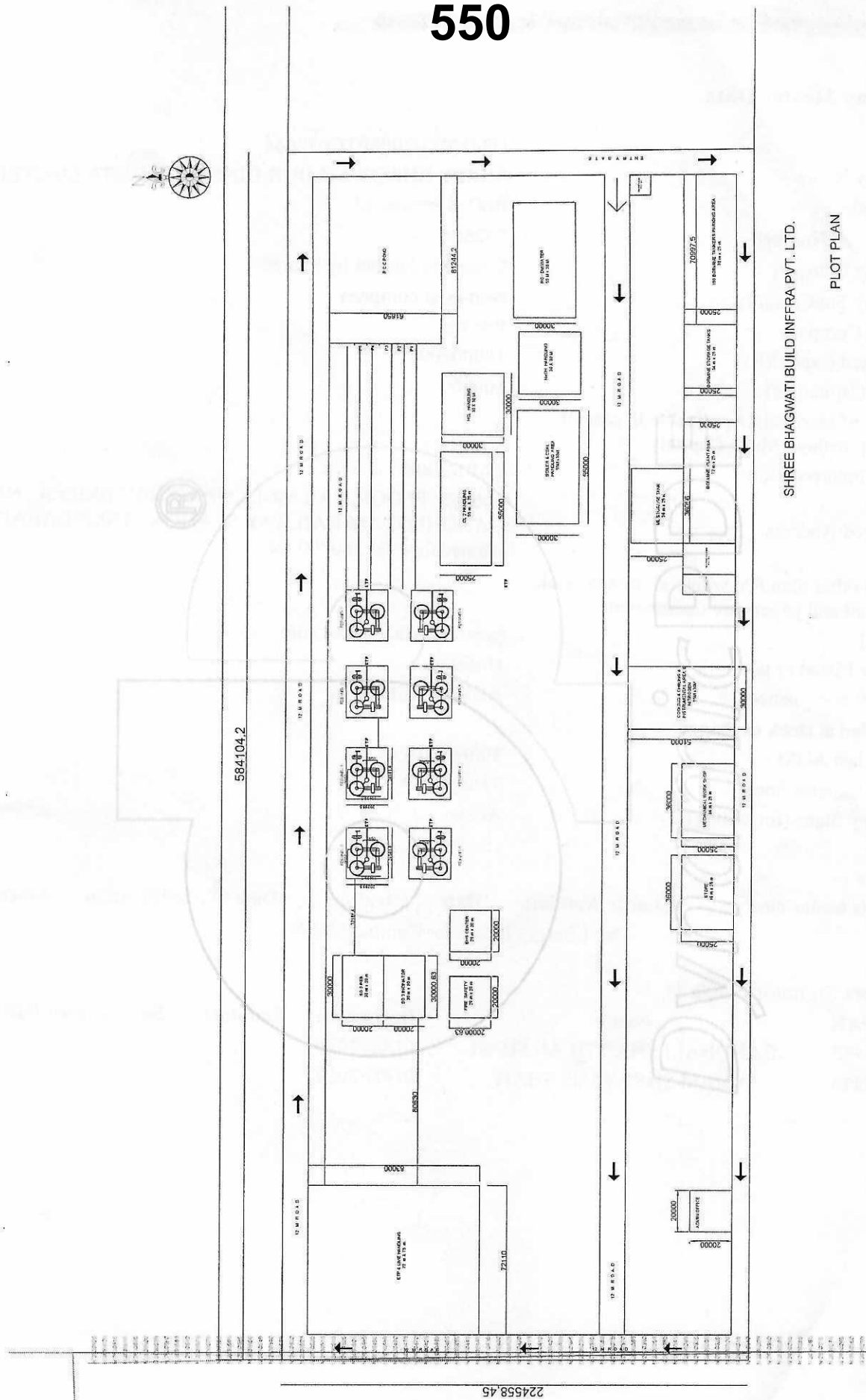
Sr No	Type of Waste	Quantity	Management
1	By product	4500 MT/Year	Collection, Storage, Transportation & Disposal at TSDF
2	Used oil (Cat. No:5.1)	5 Liter/Year	Collection, Storage, Transportation, Disposal by selling to registered re-refiners

3. Dis

33-3

SHREE BHAGWATI BUILD INFRA PVT. LTD.

Authorised Signatory



SHREE BHAGWATI BUILD INFRA PVT. LTD.

PLOT PLAN

Company Master Data

CIN	U24100GJ2008PTC052664
Company Name	SHREE BHAGWATI BUILDINFRA PRIVATE LIMITED
ROC Code	RoC-Ahmedabad
Registration Number	052664
Company Category	Company limited by Shares
Company SubCategory	Non-govt company
Class of Company	Private
Authorised Capital(Rs)	10000000
Paid up Capital(Rs)	100000
Number of Members(Applicable in case of company without Share Capital)	0
Date of Incorporation	17/01/2008
Registered Address	606, 6th FLOOR, SAKAR-I, OPP. NEHRU BRIDGE, NR. GANDHI GRAM RAILWAY STATION, AHMEDABAD Ahmedabad GJ 380009 IN
Address other than R/o where all or any books of account and papers are maintained	-
Email Id	gujaratcredit@gmail.com
Whether Listed or not	Unlisted
ACTIVE compliance	ACTIVE compliant
Suspended at stock exchange	-
Date of last AGM	30/09/2019
Date of Balance Sheet	31/03/2019
Company Status(for efilling)	Active

Charges

Assets under charge	Charge Amount	Date of Creation	Date of Modification	Status
No Charges Exists for Company/LLP				

Directors/Signatory Details

DIN/PAN	Name	Begin date	End date	Surrendered DIN
00347465	BAHUBALI SHANTILAL SHAH	01/03/2019	-	
01617245	AMAM SHREYANS SHAH	01/03/2019	-	

SHREE BHAGWATI BUILDINFRA PRIVATE LIMITED

(CIN: U24100GJ2008PTC052664)

List of Directors and Signatories of Shree Bhagwati Buildinfra Private Limited

Sr. No.	DIN	Name of Director	Address	PAN
1	01617245	Amam S Shah	15 Nandi Hill Bungalows, Opp ISRO Gate, Jodhpur Tekra, Satellite Ahmedabad 380015	AJBPS2342F
2	02626740	Priyank S Jhaveri	D/201, Chandanbala Flats, Opp. Suvidha Shopping Center, Paldi Ahmedabad 380007	ADVPJ6834B
3	01826877	Jayendra C Patel	E 301 Arjun Homes, Nr. Nilkanth Temple, Naranpura, Ahmedabad- 380013	AFSPP3287M

Shree Bhagwati Buildinfra Pvt. Ltd.

Patel Jayendra
Director

A-112, Siddhi Vinayak Towers, Behind DCP Office, Off. S. G. Highway, Makarba, Ahmedabad-380 051

A. List of Directors / Partners (DIR) Uploaded on 07/06/2022 13:18:27 (In) ID No 98250129161.

B. 76360-Shree Bhagwati Buildinfra Pvt. Ltd. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE. Email: bhagwati@buildinfra@gmail.com

Company Master Data

CIN	U24100GJ2008PTC052664
Company Name	SHREE BHAGWATI BUILDINFRA PRIVATE LIMITED
ROC Code	RoC-Ahmedabad
Registration Number	052664
Company Category	Company limited by Shares
Company SubCategory	Non-govt company
Class of Company	Private
Authorised Capital(Rs)	10000000
Paid up Capital(Rs)	100000
Number of Members(Applicable in case of company without Share Capital)	0
Date of Incorporation	17/01/2008
Registered Address	606, 6th FLOOR, SAKAR-I, OPP. NEHRU BRIDGE, NR. GANDHI GRAM RAILWAY STATION, AHMEDABAD Ahmedabad GJ 380009 IN
Address other than R/o where all or any books of account and papers are maintained	-
Email Id	gujaratcredit@gmail.com
Whether Listed or not	Unlisted
ACTIVE compliance	ACTIVE compliant
Suspended at stock exchange	-
Date of last AGM	30/09/2019
Date of Balance Sheet	31/03/2019
Company Status(for efilling)	Active

Charges

Assets under charge	Charge Amount	Date of Creation	Date of Modification	Status
No Charges Exists for Company/LLP				

Directors/Signatory Details

DIN/PAN	Name	Begin date	End date	Surrendered DIN
00347465	BAHUBALI SHANTILAL SHAH	01/03/2019	-	
01617245	AMAM SHREYANS SHAH	01/03/2019	-	

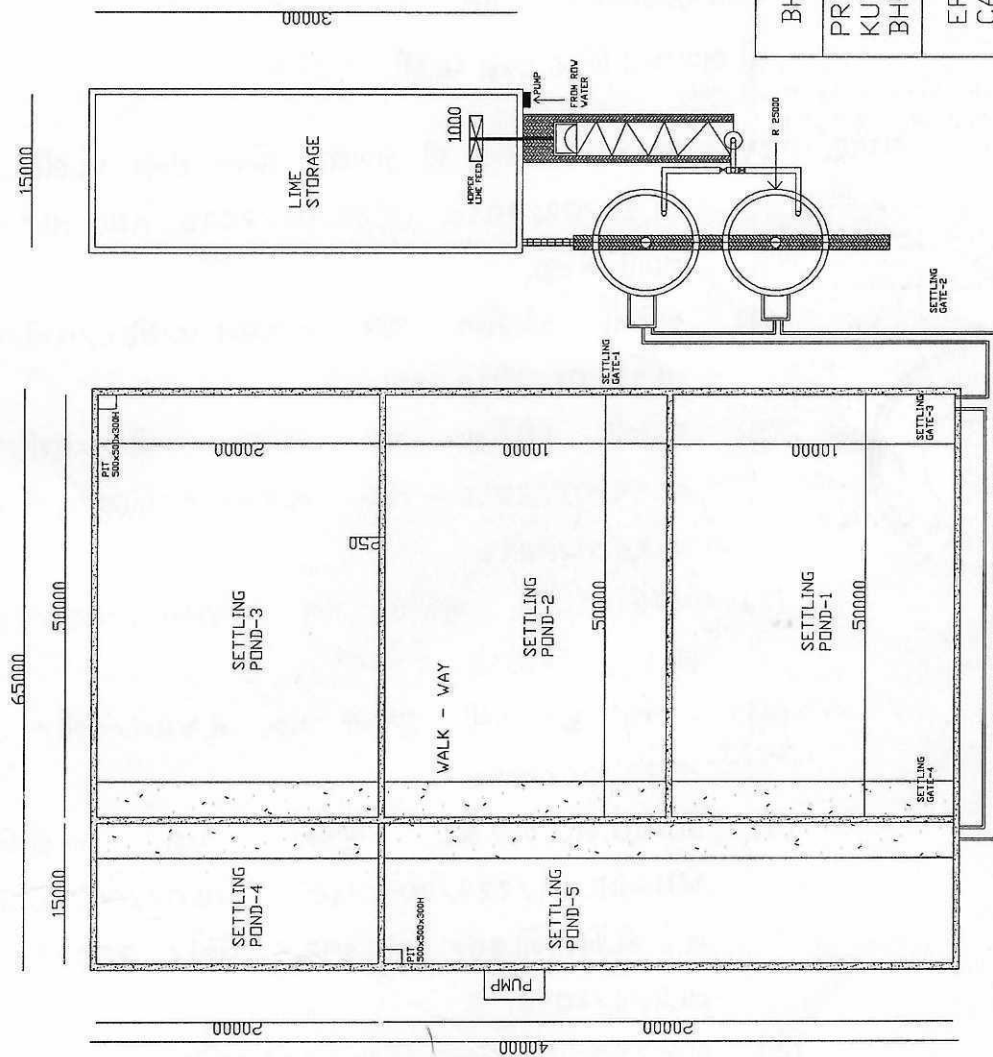
A. List of Directors / Partners (DIR) Uploaded in XGN on 29/01/2020 17:24:08 from IP No: 117.254.204.6.

B. 76360-Shree Bhagwati Buildinfra Pvt. Ltd. accepts the LEGAL responsibility

and undertakes that the furnished information is CORRECT & ACCURATE.

1/1

Sr. No.	Name of Unit	Nos.	Size/Capacity
1.	Lime Storage Godown	1	180 Tons
2.	Neutralization Reactor	2	10000 M ³
3.	Primary Settling Pond	3	200000 M ³
4.	Final pond	2	18000 M ³
5.	Sludge Drying Bed	1	200 Ha



BHAGWATI BUILDINFRA PVT.LTD

PROJECT : GREATER RANN OF
KUTCH TAL: LAKHPAT DIST: KUTCH
BHUU

EFFLUENT TREATMENT PLAN LAYOUT
CAPACITY - 20000 M³ / hr

POND RETENTION CAPACITY 20000 M³ / hr

A. ETP Details+Diagram (ETP) Uploaded in XGN on 11/06/2022 11:09:16 from IP No: 122.170.42.161.
B. 76360-Shree Bhagwati Buildinfra Pvt. Ltd. accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

(નં.જમન-૮/સોલ્ટ/વશી/૧૩૮૫/૨૦૧૯)

(કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની અનસર્વેડ જમીનમાંથી હે.૧૫૦૦૦-૦૦-૦૦ચો.મી.)

(શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.)

23-35

કલેક્ટર અને જિલ્લા મેજિસ્ટ્રેટની કચેરી, કચ્છ-ભુજ

જમન-૮ દફતર, મહેસુલ શાખા, જિલ્લા સેવા સદન, માંડવી રોડ, ભુજ-કચ્છ, પીન-૩૭૦૦૦૧

email: collector-kut@gujarat.gov.in/tel.: 02832-2500220/fax: 02832-250430

નં.જમન-૮/સોલ્ટ/વશી/૧૩૮૫/૨૦૧૯

તા.૨૭/૧૧/૨૦૧૯

વિષય : જમીન : કચ્છ જિલ્લો

કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની અનસર્વેડ જમીનમાંથી હે.૧૫૦૦૦-૦૦-૦૦ચો.મી. જમીન મીઠા/બ્રોમીન/મરીન કેમીકલના ઉત્પાદન માટે ભાડાપટ્ટે ફાળવવા બાબત.

શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.

વંચાણ : (૧) અરજદાર કંપની શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી., અમદાવાદની તા.૨૮/૦૨/૨૦૧૯, તા.૨૫/૦૪/૨૦૧૯ તથા તા.૧૩/૦૭/૨૦૧૯ વાળી અરજી.

(૨) અત્રેની કચેરીના પત્ર નં.જમન-૫/સોલ્ટ/વશી/૫૨૪/૨૦૧૯, તા.૧૩/૦૩/૨૦૧૯. તથા

(૩) અત્રેની કચેરીના પત્ર નં.જમન-૮/સોલ્ટ/વશી/૫૨૪/૨૦૧૯ તા.૧૨/૦૪/૨૦૧૯ તથા નં.જમન-૮/સોલ્ટ/વશી/૭૯૭/૨૦૧૯ તા.૧૮/૭/૨૦૧૯

(૪) મામલતદારશ્રી, ભુજના પત્ર નં.જમન-૧/વશી/૪૪૬૭/૨૦૧૯, તા.૩૧/૦૮/૨૦૧૯.

(૫) નાયબ કલેક્ટરશ્રી, ભુજના પત્ર નં.જમન/વશી/૧૫૭૬/૨૦૧૯, તા.૩૧/૦૮/૨૦૧૯.

(૬) ડી.આઈ.એલ.આર.શ્રી, ભુજના પત્ર નં.ડી.એસ.ઓ.૩૫/ એમ.આર.નં.૧/૨૨૨/૨૦૧૮-૧૯, તા.૦૨/૦૫/૨૦૧૯ તથા નં. ડી.એસ.ઓ.૩૯/ એમ.આર./ વશી/ ૩૦૦૯/ ૨૦૧૮-૧૯, તા.૩/૮/૨૦૧૯.

(૭) ભુસ્તરશાસ્ત્રીશ્રી, ભુસ્તર વિજ્ઞાન અને પ્રનિજ ખાતુ, ભુજ-કચ્છના પત્ર નં.જિકક/સોલ્ટ/૧૯-૨૦/૫૨૪૯ તા.૭/૮/૧૯.

(૮) મુખ્ય વન સંરક્ષકશ્રી, કચ્છ વન વર્તુળ, ભુજના પત્ર

(નં.જમન-૮/સોલ્ટ/વશી/૧૩૮૫/૨૦૧૯)

(કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની અનસર્વેડ જમીનમાંથી હે.૧૫૦૦૦-૦૦-૦૦ચો.મી.)

(શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.)

- (૯) નાયબ ઉદ્યોગ કમિશનરશ્રી (સોલ્ટ/ટેક્સ), ઉદ્યોગ કમિશનરશ્રીની કચેરી, ગાંધીનગરના પત્ર નં.ઉક/સોલ્ટ/જમીન/૨૦૧૯/૧૪૭/૧૫૭૭૫૪૯, તા.૦૭/૧૦/૨૦૧૯.
- (૧૦) આઈ.જી.શ્રી બી.એસ.એફ. ગાંધીનગરના પત્ર નં. ઓપીએસ/૧૦૫/એફ.ટી.આર.ગુજ/૨૦૧૯/૧૮૫૯-૬૧ તા.૨૧/૦૮/૨૦૧૯
- (૧૧) અત્રેના પત્ર નં.જમન-૮/સોલ્ટ/વશી/૯૯૩/૨૦૧૯, તા.૩૧/૦૮/૨૦૧૯.
- (૧૨) સરકારશ્રીના મહેસુલ વિભાગ, ગાંધીનગરના પત્ર નં.મઠજ/૫૬૨૦૧૯/૧૫૧૨/ગ, તા.૦૩/૧૦/૨૦૧૯.
- (૧૩) અત્રેના પત્ર નં.જમન-૮/સોલ્ટ/ભગવતી બિલ્ડઇન્ફ્રા/ વશી/૧૦/૨૦૧૯,તા.૦૭/૧૦/૨૦૧૯
- (૧૪) સરકારશ્રીના મહેસુલ વિભાગ, ગાંધીનગરના પત્ર નં.મઠજ/૫૬૨૦૧૯/૧૫૧૨/ગ તા.૨૩/૧૦/૨૦૧૯.
- (૧૫) ડી.આઈ.જી.શ્રી, બી.એસ.એફ. ભુજના પત્ર નં.સંક્રિયા/Firms/ક્ષે.મુ./ભુજ/૧૯/૧૫૫૦ તા.૨૩/૧૦/૨૦૧૯
- (૧૬) અત્રેના પત્ર નં. જમન-૮/સોલ્ટ/વશી/૧૨૩૮/૨૦૧૯ તા.૨૩/૧૦/૨૦૧૯.
- (૧૭) સરકારશ્રીના મહેસુલ વિભાગના ઠરાવ ક્રમાંક : મઠજ/૫૬૨૦૧૯/૧૫૧૨/ગ, તા.૧૪/૧૧/૨૦૧૯.
- (૧૮) સરકારશ્રીના મહેસુલ વિભાગના ઠરાવ ક્રમાંક:મઠજ-૧૫૯૭-૧૩૭૨-ક, તા.૧૦/૧૦/૨૦૦૦.
- (૧૯) સરકારશ્રીના મહેસુલ વિભાગના ઠરાવ ક્રમાંક:મઠજ-૧૦૨૦૧૦-૩૩૧૫-અ.૧, તા.૨૨/૦૭/૨૦૧૧.
- (૨૦) સરકારશ્રીના મહેસુલ વિભાગના ઠરાવ ક્રમાંક:મઠજ-૧૦૨૦૧૦-૩૩૧૫-અ.૧, તા.૦૪/૦૧/૨૦૧૩.
- (૨૧) સરકારશ્રીના મહેસુલ વિભાગના ઠરાવ ક્રમાંક:મઠજ-૧૫૯૭-૧૩૭૨-અ.૧, તા.૦૯/૧૦/૨૦૧૭.
- (૨૨) સરકારશ્રીના મહેસુલ વિભાગના ઠરાવ ક્રમાંક:મઠજ-૧૦૧૭-૩૨૩૨-અ.૧, તા.૧૮/૦૭/૨૦૧૮.

:: હકમ ::

A. Land Possession Documents (LPD) Uploaded in XGN on 02/06/2022 10:50:43 from IP No: 49.34.252.60.

B. 76360-Shree Bhagwati Buildingra Pvt. Ltd. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

આ શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી. દ્વારા તૈયારગાઠ/૧૧ માં સર્જાતેલ તા ૨૮/૦૨/૨૦૧૯ તા ૨૫/૦૪/૨૦૧૯ અને તા ૧૨/૦૧/૨૦૧૯ વાતી

(નં.જમીન-૮/સોલ્ટ/વર્ષ/૧૩૮૫/૨૦૧૯)

(કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની અનસર્વેડ જમીનમાંથી હે.૧૫૦૦૦-૦૦-૦૦ચો.મી.)

(શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.)

અરજીથી કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીના અનસર્વેડ જમીનમાંથી હે.૨૫૦૦૦-૦૦-૦૦ચો.મી. મીઠા/બ્રોમીન/મરીન કેમીકલ્સના ઉત્પાદનના હેતુ માટે ભાડાપટ્ટે મળવાની માંગણી થયેલ. જે અન્વયે અત્રેના વંચાણ-(૨) વાળા પત્રથી મામલતદારશ્રી, ભુજને પ્રાંત અધિકારીશ્રી, ભુજ મારફતે ધોરણસરની દરખાસ્ત રજુ કરવા જણાવેલ. જે અન્વયે મામલતદારશ્રી, ભુજના વંચાણ-(૪)માં દર્શાવેલ પત્ર તા.૩૧/૦૮/૨૦૧૯ વાળાથી દરખાસ્ત તૈયાર થઈ નાયબ કલેક્ટરશ્રી, ભુજનાં વંચાણ-(૫) માં દર્શાવેલ પત્ર તા.૩૧/૦૮/૨૦૧૯ વાળાથી અત્રે દરખાસ્ત રજુ થયેલ. જે મુજબ કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની રેવન્યુ રકબા બહારની અનસર્વેડ જમીન જમીન મીઠા, બ્રોમીન તથા મરીન કેમીકલ્સના ઉત્પાદનના હેતુ માટે ભાડાપટ્ટે મળવા કરેલ માંગણી કામે લીઝ મળવાની ડીપોઝીટની રકમ રૂ.૨૫,૦૦૦/- તથા પ્રોસેસ ફી ની રકમ રૂ.૧૨,૧૯,૧૫૦/- તા.૨૮/૦૨/૨૦૧૯ વાળા ચલણથી ભારતીય સ્ટેટ બેંક, ગાંધીધામ શાખામાં ભરપાઈ કરેલ છે. માંગણીવાળી જમીન મોટારણ વિસ્તારની અનસર્વેડ લેન્ડ છે. રણની ખારી અને સમથળ જમીન છે. ભરતીનું ખાડું પાણી રહેલ છે. વીજલાઇન તથા પાણીની પાઇપલાઇન પસાર થતી નથી. મીઠા તથા મીઠા આધારીત અન્ય ઉદ્યોગ માટે અનુકુળ થાય તેવી જમીન છે. આ માંગણી સાથે રજુ કરેલ નકશા મુજબની જમીનનું પંચનામું પંચો રૂબરૂ સ્થળ નીરીક્ષણ સર્કલ ઓફીસરશ્રી ભુજ તા.૧૮/૪/૨૦૧૯ ના રોજ કરવામાં આવેલ છે. જે મુજબ જમીન ખુલ્લી અને પડતર છે. મોટા રણ વિસ્તાર પૈકીની અનસર્વેડ લેન્ડ છે. માંગણીવાળી જમીન મળવા બાબતે અરજદાર એકમના ડાયરેક્ટરશ્રીઓએ તા.૨૮/૦૨/૨૦૧૯ વાળુ સોગંદનામું કરવામાં આવેલ છે. અરજદાર એકમ દ્વારા પ્રોજેક્ટ રીપોર્ટ, મેમોરેન્ડમ, નોંધણીનું પ્રમાણપત્ર, પાનકાર્ડ તેમજ એકમના ડાયરેક્ટર વર્ષ:૨૦૧૬-૧૭ થી ૨૦૧૮-૧૯ ની રીટર્ન તથા ઓડીટ રીપોર્ટ રજુ કરેલ છે. અરજદાર એકમની માંગણીવાળી જમીન કચ્છના મોટા રણ વિસ્તાર પૈકીની અનસર્વેડ જમીન પૈકીની થાય છે. રણની ખારી જમીન પૈકીની જમીન છે. ડી.આઇ.એલ.આર.શ્રી, ભુજ પાસે માપણી કરાવી અન્ય કોઇને મંજૂર થયેલ કે માંગણીવાળી જમીન પૈકીની થાય છે કે કેમ? તેની ખાત્રી કરી જંગલખાતાની જમીન પૈકીની જમીન થાય છે કે કેમ? તે અંગેના સક્ષમ ઓથોરીટી પાસેથી અભિપ્રાય મેળવી સરહદના નોટીફાઇડ એરીયા અંગેની વિગતો ધ્યાને લઈ સરકારશ્રીના મહેસુલ વિભાગના ક્રમાંક: મઠજ/૧૦૧૭/૩૧૩૧/અ.૧ તા.૧૮/૦૭/૨૦૧૮ વાળા ઠરાવ તથા પ્રવર્તમાન જોગવાઈ ધ્યાને લઈ મીઠા, બ્રોમીન તથા મરીન કેમીકલ્સના ઉત્પાદનના હેતુ માટે જમીન ફાળવવા હરકત સરખું જણાતું નથી. તેવો અભિપ્રાય આપેલ છે.

A. Land Possession Documents (LPD) Uploaded in XGN on 02/06/2022 10:50:43 from IP No: 49.34.252.60.

B. 76360-Shree Bhagwati Buildinfra Pvt. Ltd. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

KATAMAN-8 SALT YEAR 2019 SALT ALLOTMENT HUKAMBHAGAVATI BUILD INFRA HUKAM.doc

Page 3 of 13

(નં.જમન-૮/સોલ્ટ/વશી/૧૩૮૫/૨૦૧૯)

(કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની અનસર્વેડ જમીનમાંથી હે.૧૫૦૦૦-૦૦-૦૦ ચો.મી.)

(શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.)

ડી.આઈ.એલ.આર.શ્રી, કચ્છ-ભુજના વંચાણ-(૬) માં દર્શાવેલ તા.૦૨/૦૫/૨૦૧૯ તથા તા.૦૩/૦૮/૨૦૧૯ વાળા પત્રથી માંગણીવાળી જમીનની માપણી કરી કંપોઝીટ નકશામાં બેસાડી નકશો તૈયાર કરી અહેવાલ મોકલાવેલ છે. જે મુજબ માંગણીવાળી જમીન શ્રી નિલકંઠ એન્ટરપ્રાઇઝ, લવણ સોલ્ટ વર્ક્સ, જી.એચ.સી.એલ.લી, રીશી કન્ટેનર ફેઇટ સ્ટેશન પ્રા.લી., ગ્રાસીમ ઇન્ડસ્ટ્રીઝ લી. આર્ચાઇવન કેમીકલ ઇન્ડસ્ટ્રીઝ, એરફોર્સ, મહાલક્ષ્મી સોલ્ટ એન્ડ કેમીકલ્સ, મુંબઇ સોલ્ટ ઇન્ડસ્ટ્રીઝના ભાગીદારો સાથે ઓવરલેપ થાય છે. ત્યારબાદ સદરહું માંગણી કામે અલગ કલરકોડ દર્શાવતો નકશો રજૂ થયેલ છે. જેની વિગતે સવાલવાળી જમીન શ્રી આર્ચાઇવન કેમીકલ ઇન્ડસ્ટ્રીઝની ફેઝ-૨ ની માંગણી, શ્રી મહાલક્ષ્મી સોલ્ટ એન્ડ કેમીકલ, શ્રી નીલકંઠ એન્ટરપ્રાઇઝની માંગણી સાથે ઓવરલેપ થાય છે. તથા હે.૨૧૨૧-૭૭-૯૧ સ્થાનિકે ખુલ્લી છે.

- (૧) ભુસ્તર શાસ્ત્રીશ્રી, ભુજના વંચાણ-(૭) માં દર્શાવેલ તા.૦૭/૦૮/૨૦૧૯ વાળા પત્રથી અરજદાર કંપની શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી. દ્વારા માંગણી કરાયેલ વિસ્તાર કોઇપણ માંગણીવાળા વિસ્તાર કે લીઝ વિસ્તાર સાથે બેવડાતો નથી. તેમજ આ વિસ્તારનો ખનીજ સભર બ્લોક વિસ્તારમાં સમાવેશ થતો નથી. માંગણીવાળા વિસ્તારમાં રણ માટી ખનીજ જોવા મળેલ છે. સદર વિસ્તાર ખુલ્લો પડતર છે. સદર વિસ્તારમાં કોઇ ખોદકામ કે પુરાણ નથી. જે ધ્યાને લેતાં આ અન્વયે સદરહું વિસ્તાર અંગે કમિશ્નરશ્રી ખાણ ખનીજ ખાતાનું "ના-વાંધા પ્રમાણપત્ર મેળવવાનું રહે છે.
- (૨) મુખ્ય વન સંરક્ષકશ્રી, કચ્છ વન વર્તુળ, ભુજ-કચ્છના વંચાણ-(૮) વાળા પત્રની વિગતે શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી. ની રણવિસ્તાર પૈકીની અનસર્વેડ જમીન હે.૨૫૦૦૦-૦૦-૦૦ ચો.મી. મીઠા, બ્રોમીન તથા મરીન કેમીકલના ઉત્પાદન માટે શરતોને આધીન ફાળવવા અભિપ્રાય આપેલ છે.
- (૩) સરકારશ્રીના ગૃહ વિભાગના પત્ર ક્રમાંક:વિ-૫/સીએસએસ/૧૦૨૦૧૮/જીઓઆઈ-૧૦, તા.૦૭/૦૪/૨૦૧૮ થી રાજ્યના સરહદી વિસ્તારમાં મીઠા ઉત્પાદન તેમજ મીઠા આધારિત ઉદ્યોગો સ્થાપવા માટે જમીન ફાળવી આપવા તેમજ મંજૂર આપવા અને આ સંબંધે ગૃહ મંત્રાલય, ભારત સરકારના એન.ઓ.સી. મેળવી આપવા માટે વિવિધ એકમોની દરખાસ્ત મોકલી આપવામાં આવેલ છે. સદરહું બાબત કેન્દ્ર સરકારના સંરક્ષણ મંત્રાલયમાં વિચારણા હેઠળ હતી. આ સંબંધે સંરક્ષણ મંત્રાલયે તા.૨૭/૧૧/૨૦૧૭ ના ખાનગી પત્રથી સવિસ્તાર સુચનાઓ પ્રસિધ્ધ કરી તેની અમલવારી કરવા માટે સંબંધિત રાજ્યોને મોકલી આપેલ છે.



(કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની અનસવેડ જમીનમાંથી હે.૧૫૦૦૦-૦૦-૦૦ચો.મી.)
(શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.)

તેમજ મીઠા ઉદ્યોગો માટે અલગથી સૂચનાઓ તા.૦૩/૦૧/૨૦૧૮ ના ઓફિસ મેમોરેન્ડમથી મોકલી આપેલ છે. પ્રસ્તુત બંને ખાનગી પત્રોની નકલ ગૃહ વિભાગના તા.૨૮/૦૩/૨૦૧૮ ખાનગી પત્ર ક્રમાંક:વિ-પ/સીએસએસ/૧૦૨૦૧૧/ જીઓઆઈ-૮૦ થી મોકલી આપેલ છે. આથી મીઠા ઉત્પાદન અને મીઠા આધારીત ઉદ્યોગો માટે સદરહું બંને પત્રોની સૂચનાઓનો ચુસ્તપણે અમલ કરવા તેમજ આ પ્રકારના ઉદ્યોગોને જમીન ફાળવણી અને ઉદ્યોગો સ્થાપવા માટે મંજૂરી આપવાની બાબતમાં આ ખાનગી સૂચના પરિપેરક્ષ્યમાં અત્રેની કક્ષાએ યોગ્ય કાર્યવાહી કરવા જણાવેલ છે. અને અત્રેથી મોકલાવેલ દરખાસ્તો પરત કરેલ છે. ઉક્ત વિગતેની ગૃહ વિભાગની ખાનગી સૂચનાઓ અન્વયે અત્રેની મેજી.શાખાના પત્ર નં.મેજી/પોલ-૧/બોર્ડર એરીયા/૦૧/૨૦૧૮, તા.૧૭/૦૨/૨૦૧૮ થી આંતરરાષ્ટ્રીય બોર્ડર એરીયામાં થતા કોઈપણ પ્રકારના બાંધકામો કે અન્ય પ્રવૃત્તિઓ માટે સલામતીના ધોરણો નક્કી કરવા બાબતે જણાવેલ છે. તેમજ ભારત સરકારના સંરક્ષણ મંત્રાલયના ઓફિસ મેમોરેન્ડમ નં. 23/1/2017-D(GS-III-B), તા.૦૩/૦૧/૨૦૧૮ થી રીવાઈઝડ ગાઈડલાઈન ઈશ્યુ કરવામાં આવેલ છે. જે મુજબ મીઠા ઉત્પાદન અને મીઠા આધારીત ઉદ્યોગો બોર્ડર એરીયામાં સ્થાપવા માટે કોઈ પ્રતિબંધ નથી. તેમ જણાવીને, સંલગ્ન ઈન્ફાસ્ટ્રક્ચર માટે ઉક્ત ગાઈડલાઈનનો અમલ કરવા જણાવેલ છે. વધુમાં, ડી.આઈ.એલ.આર.શ્રી, ભુજ દ્વારા તૈયાર કરવામાં આવેલ કંપોઝીટ મેપ મુજબ અરજદાર એકમની માંગણીવાળો વિસ્તાર (ક્રમ નં.૫૪) આંતરરાષ્ટ્રીય બોર્ડરલાઈનથી ૨૦ કિ.મી. બહાર આવેલ છે. આમ, ભારત સરકારના સંરક્ષણ મંત્રાલય, સરકારશ્રીના ગૃહ વિભાગ તથા તે અન્વયેની અત્રેની મેજી.શાખાના ઉક્ત પત્રથી સૂચનાઓ તથા ડી.આઈ.એલ.આર.શ્રી,ભુજ દ્વારા તૈયાર કરવામાં આવેલ કંપોઝીટ મેપ મુજબ અરજદાર એકમની માંગણીવાળો વિસ્તાર (ક્રમ નં.૫૪) આંતરરાષ્ટ્રીય બોર્ડરલાઈનથી ૨૦ કિ.મી. બહાર આવેલ હોઈ, સવાલવાળી જમીનમાં અરજદાર એકમને મીઠા ઉત્પાદન અને મીઠા આધારીત ઉદ્યોગો સ્થાપવા માટે સંરક્ષણ મંત્રાલયની મંજૂરી લેવાની થતી નથી. પરંતુ સંલગ્ન ઈન્ફાસ્ટ્રક્ચર ઉભું કરવા ઉક્ત ગાઈડલાઈનનો અમલ કરવાનો રહે છે. જેથી સંરક્ષણનો અભિપ્રાય મેળવવાનો થતો નથી.

સબબ, ઉપરોક્ત તમામ અભિપ્રાયો ધ્યાને લેતાં, અરજદાર એકમ શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.ને કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની મીઠા, બ્રોમીન, મરીન કેમિકલના ઉત્પાદન

હેતુ માટે ભાડાપ્રદે ફાળવવા માટે સદરહું જમીન મોટા રણ વિસ્તાર પૈકીની હોઈ મત્સ્યોદ્યોગ

(નં.જમન-૮/સોલ્ડ/વશી/૧૩૮૫/૨૦૧૯)

(કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની અનસર્વેડ જમીનમાંથી હે.૧૫૦૦૦-૦૦-૦૦ચો.મી.)

(શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.)

ખાતા, તથા બંદર અધિકારીશ્રીનો અભિપ્રાય મેળવવાની જરૂરીયાત જણાતી નથી. અત્રેના વંચાણ- (૧૧) માં દર્શાવેલ તા.૩૧/૦૮/૨૦૧૯ વાળા પત્રથી દરખાસ્ત તેમજ વંચાણ-(૧૩) માં દર્શાવેલ તા.૦૭/૧૦/૨૦૧૯ તથા (૧૬) માં દર્શાવેલ તા.૨૩/૧૦/૨૦૧૯ વાળા પત્રથી પૂર્તતા દરખાસ્ત સાદર કરવામાં આવેલ. જે અન્વયે સરકારશ્રીના મહેસુલ વિભાગના વંચાણ-(૧૭) માં દર્શાવેલ તા.૧૪/૧૧/૨૦૧૯ વાળા ઠરાવની વિગતે કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની રેવન્યુ રકબા બહારની તા.ભુજની અનસર્વેડ જમીન હે.૧૫૦૦૦-૦૦-૦૦ચો.મી. જમીન મીઠા, બ્રોમીન, મરીન કેમીકલ્સના ઉત્પાદન હેતુ માટે શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.ને ભાડાપટ્ટે ફાળવવા દરખાસ્ત સાદર કરવામાં આવેલ. સદર માંગણીવાળી જમીન પર આર્ચીયન કેમીકલ ઇન્ડસ્ટ્રીઝની ફેઝ-૨ ની હે.૧૫૯૭૮૨૨-૦૦ચો.મી. વાળી જમીન પૈકી હે.૧૦૨૫૮-૨૩-૦૫ચો.મી. જમીન અને નીલકંઠ એન્ટરપ્રાઇઝની હે.૧૬૪૦૦-૦૦-૦૦ચો.મી. જમીન પૈકી ૨૬૧૯-૯૯-૦૪ ચો.મી. જમીનની માંગણી પડતર છે. તથા હે.૨૧૨૧-૭૭-૯૧ચો.મી. જમીન ખુલ્લી છે. કચ્છના મોટા રણ વિસ્તારમાં હાલ મીઠા તથા મીઠા આધારીત વેલ્યુ એડેડ પ્રોડક્ટ ઉત્પાદન થઈ શકે તેવી મર્યાદિત જમીન ઉપલબ્ધ છે તેની સામે બહોળી સંખ્યામાં કંપની/એકમો દ્વારા જમીન મળવાની માંગણીઓ કરવામાં આવતી હોય છે તેથી એક જ કંપનીને વધારે પ્રમાણમાં જમીન ફાળવવી યોગ્ય નથી. જે બાબત સરકારશ્રીની વિચારણા હેઠળ હતી. કાળજી પુર્વક વિચારણાને અંતે આર્ચીયન કેમીકલ્સ ઇન્ડસ્ટ્રીઝની અગાઉ ફેઝ-૧ માં હે.૨૪૦૨૧-૭૮-૦૦ આરે. જમીન ફાળવેલ હોવાથી તથા મે.નીલકંઠ સોલ્ટ સપ્લાય કંપની, ગાંધીધામને હે.૧૩૧૦૦-૦૦-૦૦આરે જમીન ફાળવેલ હોવાથી તેની ગ્રુપ કંપની મે.નીલકંઠ એન્ટરપ્રાઇઝ ગાંધીધામની જમીનની માંગણી તથા આર્ચીયન કેમીકલ્સ ઇન્ડસ્ટ્રીઝની ફેઝ-૨ ના જમીનની માંગણી એમ બન્ને કંપનીને અગાઉ જમીન ફાળવેલ હોવાના કારણે તેમની જમીન માંગણીનો અસ્વીકાર કરી કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની રેવન્યુ રકબા બહારની તા.ભુજની અનસર્વેડ જમીન હે.૧૫૦૦૦-૦૦-૦૦ચો.મી. જમીન (હે.૧૨૮૭૮-૨૨-૦૯ચો.મી. ઓવરલેપવાળી જમીન તથા હે.૨૧૨૧-૭૭-૯૧ચો.મી. ખુલ્લી જમીન) મીઠા, બ્રોમીન, મરીન કેમીકલ્સના ઉત્પાદન હેતુ માટે શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.ને ઠરાવમાં દર્શાવેલ શરતો તથા તા.૨૨/૦૧/૧૯૭૩ ના સરકારી ઠરાવ નં.એલએનડી/૪૩૭૨/યુઓ/૪-અ સાથે જોડેલ એગ્રીમેન્ટ ફોર્મમાં જણાવેલ વધારાની શરતો તથા મહેસુલ વિભાગના તા.૧૮/૦૭/૨૦૧૮ અને તા.૦૯/૧૦/૨૦૧૭ નાં ઠરાવની જોગવાઈને આધીન તમામ જોગવાઈ ધ્યાને લઈ ૩૦ વર્ષના ભાડાપટ્ટે ફાળવવા મંજૂરી આપવામાં આવેલ છે. જે મુજબ શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.ને કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની જમીન હે.૧૫૦૦૦-૦૦-૦૦ ચો.મી. જમીન મીઠા, બ્રોમીન,



મરીન કેમિકલ્સ ના ઉત્પાદન હેતુ માટે સને ૨૦૧૯-૨૦ થી ૨૦૪૮-૪૯ સુધી એટલે કે, તા.૩૧/૦૭/૨૦૪૯ સુધીના ૩૦ વર્ષના સમયગાળા માટે નીચે જણાવેલ શરતોને આધિન લીઝ એગ્રીમેન્ટ કરવા સારૂ ભાડાપટ્ટે ફાળવવાનો આથી હુકમ કરવામાં આવે છે.

::શરતો::

- (૧) સરકારશ્રીની અગાઉથી મંજૂરી મેળવ્યા સિવાય મંજૂર થયેલ જમીન અરજદાર એકમ તેના વારસદારો કે વહીવટકર્તાને ગીરો, વેંચાણ, બક્ષિસ, ભાડે કે અન્ય રીતે તબદીલ કરી શકશે નહીં.
- (૨) દરેક પટેદારે જિલ્લાના જનરલ મેનેજરશ્રી, જિલ્લા ઉદ્યોગ કેન્દ્ર અથવા તો જિલ્લા ઉદ્યોગ અધિકારીશ્રી પાસેથી ત્રણ માસમાં કાયમી લઘુઉદ્યોગ નંબર મેળવી લેવાનો રહેશે.
- (૩) દરેક પટેદારે દર માસની પાંચમી તારીખ પહેલા અગાઉના માસના મીઠા/બ્રોમીન/કેમિકલ્સના ઉત્પાદનના વેંચાણ તથા સ્ટોકના આંકડા દર્શાવતા પત્રકો સંબંધિત જિલ્લા અધિકારીશ્રી અને ઉદ્યોગ કમિશનરશ્રી, અમદાવાદને રજૂ કરવાના રહેશે.
- (૪) ભાડાપટ્ટાથી અપાયેલ જમીનમાં પટેદારની કામગીરીની કરારનામું થવાની તારીખથી પ્રથમ પાંચ વર્ષના અંતે પુનઃ સમીક્ષા કરવામાં આવશે અને જો જમીનનો પુરેપુરો કાર્યક્ષમ ઉપયોગ કરવામાં આવેલ નહીં હોય તો તે ભાડાપટ્ટો સરકારશ્રી રદબાતલ કરશે.
- (૫) મહેસુલ વિભાગના તા.૧૦/૧૦/૨૦૦૦ તેમજ તા.૧૮/૧૦/૨૦૧૪ ના ઠરાવમાં નિયત થયેલ શરતો મુજબ વાર્ષિક પ્રતિ હેક્ટર રૂ.૩૪૫/- ભાડું તથા દર ત્રણ વર્ષે ૧૫ % ભાડા વધારો અને સરકાર આ ભાડામાં કોઈ વધારો કરે તો તે ભરવા તથા ધોરણસરના વેરા ભરવાના રહેશે તેમજ નિયત થયેલ અન્ય શરતોનું પાલન કરવાનું રહેશે.
- (૬) મંજૂર થયેલ જમીનનું એક વર્ષનું વાર્ષિક ભાડું પટેદારે અગાઉથી ડીપોઝીટ તરીકે ભરવાનું રહેશે અને આ રકમ ભરપાઈ થયાના આધારે અત્રે દિન-૭ માં રજૂ કરવાના રહેશે.
- (૭) મંજૂર થયેલ જમીન અરજદાર સ્વીકારે નહીં અથવા તો તેનો કબજો સંભાળે નહીં તો ભરપાઈ થયેલ ડીપોઝીટની રકમ સરકાર દાખલ થવાને પાત્ર રહેશે.
- (૮) પટેદારે ત્રીજી સોલ્ટ સીઝનથી દર એકરે વાર્ષિક ૨૦ ટન પ્રમાણે મીઠા/બ્રોમીનનું ઓછામાં ઓછું ઉત્પાદન કરવાનું રહેશે.
- (૯) મંજૂર થયેલ જમીનનો ઉપયોગ ફક્ત મીઠા, બ્રોમીન તથા મરીન કેમિકલ્સના ઉત્પાદન માટે કરવાનો રહેશે. તે સિવાય અન્ય હેતુ માટે ઉપયોગ થઈ શકશે નહીં.

(નં.જમન-૮/સોલ્ટ/વશી/૧૩૮૫/૨૦૧૯)

(કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પેકીની અનસર્વેડ જમીનમાંથી હે.૧૫૦૦૦-૦૦-૦૦ ચો.મી.)

(શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.)

- (૧૦) મંજુર થયેલ જમીનનો ઉપયોગ જો પટ્ટેદાર તરફથી સળંગ ત્રણ વર્ષ સુધી કરવામાં નહીં આવે તો જમીન વિના વળતરે સરકાર દાખલ કરવાને પાત્ર થશે. તે બદલ કોઈ પણ જાતનું વળતર આપવામાં આવશે નહીં.
- (૧૧) મંજુર થયેલ જમીનની લીઝ મુદત પુરી થયે જમીન સરકારશ્રીને સોંપી આપવાની રહેશે અથવા તો લીઝની મુદત પુરી થવાની તારીખથી છ માસ પહેલાં લીઝની મુદત વધારવા માટે માંગણી કરવાની રહેશે.
- (૧૨) મીઠા ઉત્પાદન માટે હાલના નિયમો તથા ભવિષ્યમાં સરકારશ્રી ધ્વારા જે કંઈ હુકમો અને નિયમો થાય તે પટ્ટેદારને બંધનકર્તા રહેશે.
- (૧૩) પટ્ટેદાર ઉપર સરકારશ્રીની લહેણી રકમ બાકી હશે તો તે જમીન મહેસુલની બાકી તરીકે વસુલ કરવાને પાત્ર થશે.
- (૧૪) સરકારશ્રીના ઠરાવ નં.એલએનડી/૪૩૬૨/૭૮/એ.તા.૨૬/૦૮/૬૪ થી સુધારેલા ઠરાવ નં.એલએનડી/૪૩૬૦/૧૪૩૪/જી.તા.૦૯/૦૭/૬૦ તથા તા.૦૭/૦૭/૭૦ વાળા ઠરાવમાં જણાવેલ શરતો બંધનકર્તા રહેશે.
- (૧૫) પટ્ટેદારે સ્થાનિકે રહી પોતાની જાત દેખરેખ હેઠળ મીઠા/બ્રોમીન તથા મીઠા આધારીત કેમિકલ્સનું ઉત્પાદન કરવાનું રહેશે.
- (૧૬) સોલ્ટ વર્ક્સની જમીનની ચારે બાજુએ ૧૫૦ મીટર અંતર છોડવાનું રહેશે.
- (૧૭) જમીન ભાડાપટાથી ગ્રાન્ટ કરેલ અત્રેના મૂળ હુકમોની શરતો તથા લીઝ એગ્રીમેન્ટની શરતો તેમજ ઉપર જણાવેલ શરતોનો ભંગ થશે તો શરતભંગ બદલ કામ ચલાવી વિના વિલંબે સરકાર દાખલ કરવામાં આવશે.
- (૧૮) મંજુર થયેલ જમીનની ચારે બાજુ સિમેન્ટના શંકુ આકારના જમીનની હદ દર્શાવતા પથ્થરો લગાવવાના રહેશે. જેની ઉપર લીઝનો વિસ્તાર, સ.નં., લીઝની મુદત (કયા સુધી અમલી છે) વગેરે વિગતો લખવાની રહેશે. જે કામગીરી ૩ માસની સમય મર્યાદામાં પુરી કરવાની રહેશે તથા મંજુર થયેલ જમીનની નવેસરથી વૈજ્ઞાનિક પદ્ધતિથી માપણી કરાવી લેવાની રહેશે. (સમય મર્યાદા ૩ માસ).
- (૧૯) લે-આઉટ મુજબ "રસ્તા" અને અન્ય હેતુ માટેની જમીન છોડવાની રહેશે.
- (૨૦) મંજુર થયેલ જમીનથી ૧૧/૨ મીટર ઉંચાઈએ ૧ મીટર ઉંચાઈ તથા ૨ મીટર લંબાઈ નું બોર્ડ લગાડવાનું રહેશે. જે બે ભાગમાં નીચે જણાવેલ વિગતો સાથેનું લગાવવાનો રહેશે. બોર્ડની એક સાઈડમાં નીચે મુજબની વિગતો દર્શાવવાની રહેશે.

(કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની અનસર્વેડ જમીનમાંથી દે.૧૫૦૦૦-૦૦-૦૦ચો.મી.)
(શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.)

- (૧) લીઝ હોલ્ડર તથા ભાગીદારોનું નામ સરનામું.
- (૨) મંજૂર થયેલ જમીનના સર્વે નંબર તથા ક્ષેત્રફળ.
- (૩) જમીનની મંજૂરીના હુકમ-નંબર-તારીખ તથા લીઝની મુદત કયા સમયગાળા સુધી માન્ય થયેલ છે? જ્યારે ઉક્ત બોર્ડના ભાગ-૨ માં મંજૂર થયેલ જમીનનો લે-આઉટ પ્લાન દર્શાવવાનો રહેશે.
- (૨૧) પટેદારે સરકારી ઠરાવ મ.વિ.નં.ચેલ.એન.ડી./૪૩૭૨/યુ.ઓ./૪/એ, તા.૫-૨૨/૧/૧૯૭૩ અને અવાર-નવાર સુધાર્યા (પરિશિષ્ટ-૪) મુજબ કરારનામું (જરૂરી તે સુધારા સાથે) ભરી આપવાનું રહેશે.
- (૨૨) મીઠાના ઉત્પાદન માટે પટેદાર પાસેથી રોયલ્ટી લેવા અંગે સરકારશ્રી જે નીતિ નક્કી કરે તે મુજબ રોયલ્ટી ભરપાઈ કરવા સહમત થવું પડશે.
- (૨૩) સરકારને જ્યારે પણ જમીનનો કબજો લેવાની ભવિષ્યમાં જરૂર પડે ત્યારે ત્રણ મહિનાની નોટીસમાં પક્ષધારકે જમીન ખાલી કરી દેવાની રહેશે. પક્ષધારકને નુકશાન પેટે વળતરનો હકક રહેશે નહીં.
- (૨૪) અન્ય ખાતા/વિભાગ/કચેરીની મંજૂરી મેળવવાની થાય તો અરજદારશ્રીએ સંબંધિત ખાતા/- વિભાગ/કચેરીની મંજૂરી મેળવી લેવાની રહેશે.
- (૨૫) જમીનનું ભાડું તથા ઈતર વેરાઓ દર વર્ષે સરકારશ્રીના પ્રવર્તમાન તેમજ વખતોવખત સુધારવામાં આવે તે નિયમો/સુચનાઓને આધિન નિયમિત રીતે ભરવાના રહેશે.
- (૨૬) મંજૂર કરેલી જમીન કરતાં વધારે જમીનનું દબાણ કરવામાં આવશે તો લીઝ રદ કરવામાં આવશે.
- (૨૭) આ વિસ્તારમાં સી.આર.ઝેડ- એરીયા આવતો હોય તો સી.આર.ઝેડની જોગવાઈઓનું પાલન કરવાનું રહેશે.
- (૨૮) પ્રોજેક્ટમાં કામ કરતા કામદારો અને વહીવટી સ્ટાફને પોલીસ વેરીફિકેશન કરીને ઓળખકાર્ડ આપવા અને આ યાદી બી.એસ.એફ.ને પુરી પાડવાની રહેશે.
- (૨૯) વિદેશી નાગરિકને પ્રોજેક્ટમાં એમ્પ્લોયમેન્ટ આપવામાં આવે તો તેની રાજ્ય સરકાર પાસે ચકાસણી કરાવી લેવાની રહેશે.
- (૩૦) માંગણીવાળી જમીન ભવિષ્યમાં ભૌગોલિક બદલાવને કારણે ભાંભરા પાણીના મત્સ્યોદ્યોગ માટે ઉપયોગી થાય તો બિનશરતી આ જમીન સરકારશ્રીને પરત કરવાની રહેશે.
- (૩૧) આંતરરાષ્ટ્રીય હદ સુધીના પ્રોજેક્ટ વિસ્તરણને માન્ય કરવામાં આવશે નહીં.

(નં.જમન-૮/સોલ્ડ/વસી/૧૩૮૫/૨૦૧૯)

(કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની અનસર્વેડ જમીનમાંથી હે.૧૫૦૦૦-૦૦-૦૦ ચો.મી.)

(શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.)

- (૩૨) કંપનીએ પર્યાવરણ અને ઇકોલોજિકલ સમતુલા મેળવવા પ્રોજેક્ટના નજીકના વિસ્તારમાં વનીકરણ કરવાનું રહેશે.
- (૩૩) સદર વિસ્તારમાં થતી ગતીવિધિઓ ઉપર સ્થાનિક પોલીસ દ્વારા ચાંપતી નજર રાખવામાં આવશે.આથી આ વિસ્તારના કામદારો અને કર્મચારીઓના ચારિત્ર્યની ચકાસણી કરાવી લેવાની રહેશે. વેરવૃત્તિવાળા તત્વો તરફથી કર્મચારીઓ કે કામદારોના હુખાવેશે કોઈ પણ ધુસણખોરની શક્યતા દૂર કરવાની રહેશે.
- (૩૪) કંપની દ્વારા બ્રોમિન અને કલોરીન જેવા નુકશાનકારક રસાયણોનો ઉપયોગ થતો હોઈ કોઈ પણ પ્રકારના અકસ્માત કે પર્યાવરણીય નુકશાન ન થાય તેવી જરૂરી તકેદારી રાખવાની રહેશે.
- (૩૫) સરહદની નજીક થતી કામદારોની અવરજવર ઉપર બી.એસ.એફ.તરફથી દેખરેખ રાખવામાં આવશે કે જેથી સરહદની નજીકમાં કામદારોની હાજરીનો લાભ લઈને થતી કોઈ પણ પ્રકારની ધુસણખોરી અટકાવી શકાય.
- (૩૬) સીમા સુરક્ષા દળનું પ્લાન્ટની આજુબાજુ ક્વરેજ વધારવા દેવાનું રહેશે. જેથી અનિચ્છનીય તત્વોને પકડી શકાય.
- (૩૭) ભાડાપટ્ટે મંજૂર થયેલ જમીનમાં જો કીકની જમીન આવતી હોય તો કીકમાંથી આવતા પાણીના વહેણને ચાલુ રાખવાનો રહેશે. કુદરતી રીતે આવતા પાણીને આડબંધ કરીને બંધ કરી શકાશે નહીં.
- (૩૮) અરજદાર એકમે તેઓની ઉક્ત માંગણી કામે સંબંધિત ખાતા/કચેરી દ્વારા જે શરતોએ અભિપ્રાય આપેલ છે તે તમામ શરતોનું પાલન કરવાનું રહેશે. અને આ શરતોમાં ભંગ થયાનું માલુમ પડશે તો સંબંધિત ખાતા/કચેરી નિયમોનુસાર કાર્યવાહી કરવાની હકકદાર રહેશે.
- (૩૯) અરજદાર એકમને મંજૂર કરેલ સદરહુ જમીનમાં પ્રવેશ કરવા સારૂ જરૂરી એપ્રોચની અરજદાર એકમે તેઓના સ્વખર્ચે સંબંધિત ખાતા/કચેરી પાસેથી નિયમોનુસાર મંજૂરી મેળવી લેવાની રહેશે.
- (૪૦) ભારત સરકાર અને ગુજરાત સરકાર વચ્ચે વાટાઘાટોને પરીણામે નીતિમાં થતાં કોઈ ફેરફાર મુજબ ઉપર્યુક્ત પટામાં ફેરફાર કરવામાં આવશે.

(નં.જમન-૮/સોલ્ટ/વશી/૧૩૮૫/૨૦૧૯)

(કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની અનસવેડ જમીનમાંથી હે.૧૫૦૦૦-૦૦-૦૦ચો.મી.)

(શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.)

- (૪૧) પટે લેનાર(લેનારા) કોઈ પણ ખર્ચ કે નાણાકીય વ્યવહાર કરે તો આ બાબતે સરકારશ્રીની કોઈ જવાબદારી રહેશે નહીં. તે બાબતનો પટે લેનાર(લેનારા)એ Indemnity Bond આપવાના રહેશે.
- (૪૨) આ જમીન ભવિષ્યમાં જો જરૂર બનશે તો, કોઈ જાતની શરત કે માંગણી દાવા કર્યા વગર માંગણીદાર એકમે સરકારશ્રીને પરત કરવાની રહેશે.
- (૪૩) અરજદાર એકમે વરસાદી પાણીના નિકાલની યોગ્ય વ્યવસ્થા કરવાની રહેશે.
- (૪૪) મહેસૂલ તપાસણી કમિશનરશ્રીની તપાસણી અન્વયેની સુચનાનુસાર બિનખેતી ધારા,શિક્ષણ ઉપકર અને લોકલશેષની રકમ વસુલ લેવાની થાય છે. હાલ અરજદારશ્રીએ તે રકમ ભરવા બાહેધરી આપેલ છે. પરંતુ સદરકુ તમામ રકમ ભરપાઈ થયા બાદ જ સવાલવાળી જમીનનો કબજો સોંપવાનો રહેશે.
- (૪૫) ઉદ્યોગ કમિશનરશ્રીની કચેરી, ગાંધીનગરના તા.૦૭/૧૦/૨૦૧૯ ના પત્રથી જે શરતોને આધીન અભિપ્રાય આપેલ છે તે તમામ શરતોનું અરજદાર કંપનીએ પાલન કરવાનું રહેશે.
- (૪૬) મુખ્ય વન સંરક્ષકશ્રીની કચેરી, ભુજનાં તા.૨૯/૦૮/૨૦૧૯ ના પત્રથી જે શરતોને આધીન અભિપ્રાય આપેલ છે તે તમામ શરતોનું અરજદાર કંપનીએ પાલન કરવાનું રહેશે.
- (૪૭) સરકારશ્રીની પૂર્વ મંજૂરી મેળવ્યા સિવાય જમીનનો હેતુકેર કે કોઈપણ સ્વરૂપે તબદીલી કરી શકશે નહીં.
- (૪૮) હાલમાં હયાત એકમોના વપરાશી હક્કમાં અંતરાયો કે અડચણ ઉભી કરી શકાશે નહીં. તથા હયાત એકમો દ્વારા દરિયાઈ વિસ્તાર/ક્રિકમાંથી ચેનલ દ્વારા લેવામાં આવતાં પાણીને તથા રસ્તામાં કોઈપણ અંતરાયો કે અડચણ ઉભી કરી શકાશે નહીં.
- (૪૯) કુદરતી આફતો તથા આકસ્મિક બનાવ ના સમયે આપના એકમમાં કામ કરતાં કામદારોના સલામત સ્થળાંતર તથા આશ્રયસ્થાનની વ્યવસ્થા અચુક કરવાની રહેશે. તથા આવા આશ્રયસ્થાન/સુરક્ષા અંગેની વ્યવસ્થાની વિગતો અત્રેને અચુક મોકલવાની રહેશે. તેમજ આવા સંજોગોમાં વહીવટીતંત્ર તરફથી આપવામાં આવતી સુચનાઓનું અચુક પાલન કરવાનું રહેશે.
- (૫૦) અરજદાર એકમે અત્રેની સાથે ધોરણસરનું કરારનામું/એગ્રીમેન્ટ કરવાનું રહેશે.
- (૫૧) ઉક્ત શરતો ઉપરાંત લીઝ એગ્રીમેન્ટની તમામ શરતોનું અરજદાર એકમે પાલન કરવાનું રહેશે.

(નં.જમન-૮/સોલ્ડ/વશી/૧૩૮૪/૨૦૧૯)

(કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પેકીની અનસર્વેડ જમીનમાંથી હે.૧૫૦૦૦-૦૦-૦૦ ચો.મી.)

(શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.)

(પર) આ સંદર્ભમાં ભવિષ્યમાં સરકારશ્રી કે અત્રેથી જે શરતોનું પાલન કરવા જણાવવામાં આવે તે શરતોનું અરજદાર એકમે પાલન કરવાનું રહેશે.



(એમ.નાગરાજન)
કલેક્ટર કચ્છ

રજિ. એડી.થી

પ્રતિ,

ડાયરેક્ટરશ્રી,

શ્રી ભગવતી બિલ્ડ ઇન્ફ્રા પ્રા.લી.,

હે. એ.૧૧૪, સિધ્ધિવિનાયક ટાવર, ડી.સી.પી. ઓફીસની પાછળ, મકરબા-અમદાવાદ.

૨/- પુરક લીઝ એગ્રીમેન્ટ માટે તા...../૧૧/૨૦૧૯ ના ૧૨:૦૦ કલાકે એકમના ડાયરેક્ટરશ્રીના ફોટો સાથેના ઓળખના આધારો, પાસપોર્ટ સાઈઝના બે ફોટોગ્રાફ્સ તથા બે સાક્ષીઓ સાથે તેમના ફોટો ઓળખના આધારો સાથે અત્રેની કચેરીએ ઉપસ્થિત રહેવા વિનંતી છે.

નકલ રવાના :-

(૧) પ્રાંત અધિકારીશ્રી, ભુજ-કચ્છ.

(૨) મામલતદારશ્રી, ભુજ-કચ્છ.

૨/- સદરહું હુકમ પરત્વે આગળની નિયમાનુસાર કાર્યવાહી થવા તથા હુકમની શરતોનું પાલન થાય તે અંગેની તકેદારી રાખવા સારૂ તથા દર બે વર્ષે વેરા વસુલ થાય તે જોવા સારૂ.

(૩) ડી.આઈ.એલ.આર.શ્રી, સરવે ભવન, મુંદરા રોડ, ભુજ-કચ્છ.

(૪) જનરલ મેનેજરશ્રી, જિલ્લા ઉદ્યોગ કેન્દ્ર, ભુજ-કચ્છ.

(૫) તાલુકા વિકાસ અધિકારીશ્રી, ભુજ-કચ્છ

(૬) તલાટીશ્રી, ભીટારા મોટા/હાજીપીર, તા. ભુજ-કચ્છ.

૨/- મંજૂરી હુકમની ગામ નમુના નં.(૨)માં ભાડાપટાની જમીનની નોંધ કરી જરૂર જેટલા ભાગની નકલ સાથે તા...../૧૧/૨૦૧૯ ના રોજ ૧૨ : ૦૦ કલાકે અત્રેની કચેરીએ હાજર રહેવા સારૂ તથા દર વર્ષે માંગણું વસુલ થાય તે મુજબ અમલવારી થવા નોંધ લેવા સારૂ.



(नं.जमन-८/सो.व्हा/वशी/१३८५/२०१८)

(કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની અનસર્વેડ જમીનમાંથી હે.૧૫૦૦૦-૦૦-૦૦ ચો.મી.)

(શ્રી ભગવતી બિલ્ડ ઇન્ડિયા પ્રા.લી.)

- (શ્રી ભગવતી બિલ્ડ ઇન્ડા પ્રા.લિ.)
- (૭) આસિસ્ટન્ટ સોલ્ટ કમિશનરશ્રી, પોસ્ટ બોક્સ નં.૨૧૫, પ્લોટ નં.૩૫૫, સેક્ટર-૧૨/ બી, ગાંધીધામ- કચ્છ.
- (૮) ડી.આઈ.જી.શ્રી, હેડ ક્વાટર્સ, બી.એસ.એફ., ભુજ સેક્ટર, કોડકી રોડ, ભુજ-કચ્છ.
- (૯) મુખ્ય વન સંરક્ષકશ્રી, કચ્છ વન વર્તુળ, ભુજ-કચ્છ.
- (૧૦) ભુસ્તરશાસ્ત્રીશ્રી, ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતું, ભુજ-કચ્છ.
- (૧૧) અત્રેની કચેરીની મેજીસ્ટ્રીયલ શાખા તરફ...
- (૧૨) કચેરી ફાઇલે.

નકલ સવિનય રવાના :-

- નાયબ સચિવશ્રી, મહેસુલ વિભાગ, ગ-શાખા, સચિવાલય, ગાંધીનગર.
- નાયબ સચિવશ્રી, ગૃહ વિભાગ, સચિવલાય, ગાંધીનગર
- ઉપ સચિવશ્રી, ઉદ્યોગ અને ખાણ વિભાગ, સચિવાલય, ગાંધીનગર.
- ઉદ્યોગ કમિશનરશ્રી, ઉદ્યોગ ભવન, બ્લોક નં. ૧, ૨, ધ-૪, સેક્ટર-૧૧, ગાંધીનગર.
- ડેપ્યુટી સોલ્ટ કમિશનરશ્રી, અજંતા કોમર્શીયલ સેન્ટર, બી-બ્લોક, ચોથો માળ, આશ્રમ રોડ, અમદાવાદ.

આ કચેરીના હુકમ નં. જમન-૮/સોલ્ટ/વશી/૧૩૮૫/૨૦૧૯, તા. ૨૭/૧૧/૨૦૧૯ વાળાથી કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની હે. ૧૫૦૦૦-૦૦-૦૦ ચો. મી. મીઠા/ખોમીન/મરીન કેમીકલના ઉત્પાદનના હેતુ માટે ભાડાપટ્ટે ફાળવતાં તેના સંદર્ભે કરારનામુ.

નાં.જમન/૮/સોલ્ટ/૧૧૧/૧૩૮૫/૨૦૧૯

7602/26/8011

મહેસુલ વિભાગના તા. ૫-૨૨ મી જાન્યુઆરી ૧૯૭૩ ના સરકારી ઠરાવ નંબર. એલએનડી/-
૪૭૭૨/ગુઓ/૪-અ નું જોડાણ.

— : ક રા ર ખ ત : —

આ ખત પ્રજાસત્તાક ભારતના વર્ષ : ૨૦૧૯ ના ૬૧મી તારીખે એક પક્ષે ગુજરાત રાજ્યના રાજ્યપાલશ્રી (આમા હવે પછી " પટે આપનાર " તરીકે ઉલ્લેખેલ છે અને સંદર્ભ પ્રમાણે સ્વીકાર્ય હોય તો તે શબ્દમાં તેમના હોદ્દાના ઉત્તરાધિકારીઓ અને " એસાઈનોના " સમાવેશ થાય છે.) અને બીજા પક્ષે ભગવતી બીહડ ઈન્ફ્રા.પ્રા.લી.જેની રજીસ્ટર ઓફીસ- " ૬૦૬, છોકો માળ, સરકાર-૧, નહેરુ માર્ગ, ગાંધીગ્રામ રેલ્વે સ્ટેશન ની બાજુમાં અમદાવાદ " તરીકે નોંધાયેલ છે. (કંપનીનું નામ આમાં હવે પછી જેને પટે રાખનાર તરીકે જણાવેલ છે. અને સંદર્ભ પ્રમાણે સ્વીકાર્ય હોય તો એ શબ્દમાં એમના અનુગામી અને માન્ય એસાઈનોનો સમાવેશ થાય છે.) જેને મીઠા/બ્રોમીન/મરીન કેમીકલના ઉત્પાદનના હેતુ માટે હે.૧૫૦૦૦-૦૦-૦૦ ચો.મી. જમીન ૩૦ વર્ષના ભાડાપટ્ટે ફાળવવા સરકારશ્રીએ મંજૂરી આપેલ છે. તેમજ કરારનામુ (લીઝ એગ્રીમેન્ટ) કરવા સરકારશ્રીએ મંજૂરી આપેલ છે.

૧) જયારે પટે અને બીજી પક્ષે રાખનાર એક વ્યક્તિ હોય.	૧) (વ્યક્તિનું નામ આમા હવે પછી 'પટે રાખનાર' જણાવેલ છે અને સંદર્ભ પ્રમાણે સ્વીકાર્ય હોય તો એ શબ્દોમાં એમના વારસો, એકઝીક્યુટરો, વહીવટકર્તાઓ, પ્રતિનિધિઓ અને માન્ય એસાઇનોનો સમાવેશ થાય છે).
૨) જયારે પટે રાખનાર એક કરતા વધુ વ્યક્તિ હોય	૨)-..... (આમાં હવે પછી 'પટે રાખનાર' જણાવેલ છે અને સંદર્ભ પ્રમાણે સ્વીકાર્ય હોય તો એ શબ્દોમાં સંબંધિત વારસો, એકઝીક્યુટરો, વહીવટકર્તાઓ, પ્રતિનિધિઓ અને માન્ય એસાઇનોનો સમાવેશ થાય છે).
૩) પટે રાખનાર તરીકે નોંધાયેલ પેઢી અથવા સીન્ડીકેટ હોય.	૩)-..... (જે અધિનિયમ હેઠળ નોંધાયેલ હોય એ અધિનિયમ (હેઠળ નોંધાયેલી પેઢી અથવા સિન્ડીકેટનું નામ સરનામા વાળી પેઢી અથવા સિન્ડીકેટનું સરનામું) ખાતે અથવા આવેલી પેઢી અથવા સિન્ડીકેટમાં) ભાગીદારીનાં વેપાર કરતાં-..... સીન્ડીકેટ.....-..... (સરનામું) ના શ્રી.....-..... (વ્યક્તિનું નામ) (આમા હવે પછી એમનો પટો રાખવા તરીકે ઉલ્લેખ કરવામાં આવે છે અને સંદર્ભ પ્રમાણે સ્વીકાર્ય હોય તો એ શબ્દમાં ઉક્ત પેઢીના તમામ ભાગીદારો, એમના પ્રતિનિધિઓ, વારસો, એકઝીક્યુટરો, વહીવટકર્તાઓ અને માન્ય એસાઇનોનો સમાવેશ થાય છે).
૪) જયારે પટે રાખનાર તરીકે નોંધાયેલી કંપની હોય.	૪) ભગવતી બીલ્ડ ઈન્ફ્રા પ્રા. લી., અમદાવાદ (જે અધિનિયમ હેઠળ સમાવિષ્ટ કરાઈ હોય તેમા પટે નોંધાયેલ ધી ઈન્ડીયન કંપનીઝ એક્ટ (એક્ટ નં. VII ૧૯૧૩) રજીસ્ટર્ડ ઓફીસ (સરનામું) ખાતે એની નોંધાયેલ કચેરી ધરાવતી (કંપનીનું નામ આમાં હવે સંદર્ભ પ્રમાણે સ્વીકાર્ય હોય તો એ શબ્દમાં એમના અનુગામી અને માન્ય એસાઇનોનો સમાવેશ થાય છે).

A. Land Possession Documents (LPD) Updaded in MGN on 02/01/2022 till 3721 ચિયામી મુંબઈ 4934 25249 મી અથવા
B. 76360-Shree Bhagwati Building Pvt.Ltd. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE તરફેડુ 14525 નોંધાયેલી જમીન માટે સુધારાની જવાબદારી અધિનિયમ: હેઠળ નોંધાયેલી મંડળી

સહકારી મંડળી હોય.	-.....સરનામું-.....ખાતેની મંડળીનું નામ:સહકારી મંડળી(જેને એમાં હવે પછી 'પટે રાખનાર' તરીકે જણાવેલ છે અને સંદર્ભ પ્રમાણે સ્વીકાર્ય હોય તો એમાં વહીવટી અને કાયદેસર પ્રતિનિધિઓ અને માન્ય એસાઈનોનો સમાવેશ થાય છે)એમની વચ્ચે કરવામાં આવે છે.
-------------------	--

આથી હવે આ ખાતમાં અને ખત દ્વારા મુકરર કરવામાં જણાવવામાં આવેલી તેમજ પટ્ટે લેનાર: લેનારાઓએ : ચુકવવાની, પાલન કરવાની અને અમલ કરવાની, ભાડા અને રોયલ્ટી સંબંધી શરતો અને કબુલાતોને અનુલક્ષીને પટે આપનાર આથી કચ્છ જિલ્લાના મોટા રણ વિસ્તાર પૈકીની અનસર્વેડ જમીન ડી.આઈ.એલ.આર.શ્રી, ભુજના એમ.આર.વશી:-૩૦૦૯/૨૦૧૮-૨૦૧૯, તા.૨૨/૦૭/૨૦૧૯ વાળાથી મપાયેલ તથા જરૂરી ફેરફાર સાથે હેક્ટર ૧૫૦૦૦-૦૦-૦૦ ચો.મી. ક્ષેત્રફળ ધરાવતી જમીન આવેલ છે. આમાં હવે પછી જેને ઉક્ત જમીન તરીકે જણાવેલી છે તે નીચે જણાવેલ હેતુ માટે અને નીચે જણાવેલ શરતોને આધિન રહી વર્ષ : ૨૦૧૯-૨૦ થી વર્ષ : ૨૦૪૮-૪૯ એટલે કે તા.૩૧/૦૭/૨૦૪૮ ના રોજ પુરી થતી ૩૦(ત્રીસ) વર્ષની મુદત માટે પટે લેનારને/લેનારાઓને સોંપેલ છે.

નોંધ :-

- (૧) (ક) પટે લેનારના (લેનારાઓના) કર્મચારીઓ માટે રહેણાંકના નિવાસો બાંધવાએ બાબતને આ કામની સાથે સંકળાવેલ સિવાયનો હેતુ ગણાવામાં આવશે નહીં.
- (ખ) જે હેતુ માટે ઉક્ત જમીન આપવામાં આવી છે અને હેતુ માટે સતત ત્રણ વર્ષ સુધી એ ઉપયોગમાં ન આવે તો પટે આપનાર કોઈ પણ વળતર ચુકવ્યા વગર ઉક્ત જમીન પાછી મેળવી શકશે.
- (ચ) વાવાઝોડા જેવી કુદરતી આપત્તિના સમયે પટ્ટેદારે નીચે મુજબના સાવચેતીના પગલાં લેવાના રહેશે.
- (૧) વાવાઝોડાની પૂર્વ ચેતવણી આપતી વોર્નિંગ સીસ્ટમમાં લાઈટ એન્ડ સાઉન્ડ બંન્ને પધ્ધતીવાળી રાખવી પડશે અને તે જીલ્લા/તાલુકાના કંટ્રોલરૂમમાં પરામર્શમાં આવા કુદરતી આપત્તિના સમયે અગરીયાઓને વોર્નિંગ સીસ્ટમ દ્વારા આગોતરી જાણ કરી અગરીયાઓને સલામત સ્થળે ખસેડવાની વ્યવસ્થા કરવાની રહેશે.
- (૨) કુદરતી આપત્તિ સમયે કામદારોને રક્ષણ આપે તેવા પાકા સાયકલોન સેલટર બાંધવાના રહેશે. જેનો ઉપયોગ કામદારો વિશ્રાંતિ માટે પણ કરી શકે.
- (૩) કામદારો માટે પીવાના સ્વચ્છ પાણીની વ્યવસ્થા એકમના ખર્ચે કરવાની રહેશે.
- (૪) કામદારોને પ્રતિષ્ઠિત કંપનીના હાથ માટે મોજા(હેન્ડ ગ્લોઝ)તથા પગમાં પહેરવાના ગમ બૂટ પ્રતિ વર્ષે ૪ ચાર જોડી એકમે પુરા પાડવાના રહેશે.
- (૬) અગરિયાઓની નોંધણી:-
અગરિયાઓની નોંધણી મદદનીશ મજુર અધિકારી(ગ્રામ્ય) પાસે પટ્ટેદારે કરવાની રહેશે.
- (જ) પટ્ટેદારને આપવામાં આવેલ જમીન ઉપર પોતાનું નામ, સ.નં. અથવા પ્લોટ નં. ક્ષેત્રફળ મંજુરીના હુકમનો નંબર, તારીખ વગેરે સાથેની વિગતોનું બોર્ડ રાખવાનું રહેશે.

- (૨) આ પટાની ૩૦(ત્રીસ) વર્ષની મુદત પુરી થયેથી, પટે આપનાર અને પક્ષકારો વચ્ચે એ વખતે સંમતિ સુધાય એ શરતોએ અને એટલી મુદત માટે પટો લંબાવી શકાશે.

A. Land Possession Documents (LPD) Uploaded in XGN on 02/06/2022 10:47:20 from IP No: 49.34.252.60
B. 76360 (3) Free E-Registry Portal and E-Stamping System has been accepted by the Gujarat High Court and undertakes that the furnished information is CORRECT & ACCURATE
આવી નોટીસ કોઈ પણ વર્ષની વહીવટી મ. ૩૦ માં હવે પછીની મુદત દરમિયાન આપવામાં

આવી હોય તો તે ૧૫ દિવસની મુદત માટે હશે. ઉપર નિયત કરેલી મુદત દરમિયાન સિવાયની મુદતમાં નોટીસ આપવામાં પક્ષકારે નોટીસની મુદત પુરી થતાં ગણી કાઢેલ ઓછામાં ઓછો રોયલ્ટી તથા જમીન અંગેની બીજી લેણી રકમ ચુકવવી પડશે. પટે લેનારની (લેનારની) માલિકીનું મીઠું ખસેડવા માટે નોટીસ આપ્યા પછી છ મહિનાની મુદત આપવામાં આવશે. એ મુદત દરમિયાન ન ખસેડાયેલ તમામ મીઠું પટે આપનાર ધ્વારા જપ્ત કરવામાં આવશે. પરંતુ શરત એ કે સરકાર રાષ્ટ્રીયકરણની નીતિ અપનાવે અથવા કરારની કલમ ૧ થી ૨૦ માં જજાવેલ પટો રદ કરવો પડે એમ હોય તે સિવાયના કોઈ કારણસર પટે આપનાર ઉપર જજાવ્યા પ્રમાણે આ પટો સમાપ્ત કરી શકશે નહિ.

(૪) પટાની મુદત પુરી થયે અથવા પટો સમાપ્ત થયેથી પટાની શરત અનુસાર મુદત પુરી થયા પહેલાં એ રદ કરવામાં આવે તો લેનાર(લેનાર)આ પટાના અમલ સાથે સુસંગત હોય એ રીતે ઉક્ત જમીન એની ઉપર એમણે બાંધેલા અથવા કરેલ તમામ બાંધકામો યથાવત જાળવી રાખીને સોંપણી કરશે. પરંતુ શરત એ રહેશે કે એણે(એમણે)ઉભી કરેલી યંત્ર સામગ્રી ખસેડી લેવાની રહેશે. સરકારે રાષ્ટ્રીયકરણની નીતિ અપનાવવાને પરિણામે પટાની મુદત પુરી થતાં પહેલાં પટો રદ કરવામાં આવે તો પટે લેનાર(લેનાર)પટો સમાપ્ત થયાની તારીખે બાંધકામો અંગે એણે(એમણે)કરેલ ખર્ચ અથવા ભારતના મીઠા કમિશનર નક્કી કરે એવી એની વ્યાજબી કિંમત એ બે માંથી જે રકમ ઓછી હોય એટલું વળતર મેળવવા હકકદાર રહેશે. પરંતુ હંમેશા શરત એ રહેશે કે એ કરારના ખંડ ૧ થી ૨૦ માં જજાવેલ કારણોસર પટો રદ કરવામાં આવે તો પટે લેનાર(લેનાર)ને કોઈ પ્રકારનું વળતર ચુકવવામાં આવશે નહિ. બીજા કેસમાં પરવાનાદારોને વળતરની ચુકવણી બાબતમાં ૧૯૪૪માં કેન્દ્રીય આબકારી નિયમોના નિયમ ૧૧૨ અને ૧૧૪ લાગુ પડશે.

(૫) પટે આપનાર એ જમીનમાંના કે જમીન પરના પથ્થરની ખાણો, ખડકની અંદરની અન્ય પદાર્થો, કોલસો, સીસુ, પથ્થર, લાદી અથવા બીજી ખનીજોના સ્તર અંગેના હકક પોતાની પાસે અનામત રાખે છે તેમજ પટે લેનારના કામોને શક્ય એટલું ઓછું નુકશાન થાય તેમજ એમના કામોમાં શક્ય એટલો ઓછો વિક્ષેપ થાય એ રીતે પોતે પોતાના કર્મચારીઓને એમાં પ્રવેશ કરવાની અને આવા સંજોગો માટે સંશોધન કરવાની, ખોદવાની તેમજ ત્યાંથી લઈ જવાની છુટ રાખે છે. વધુમાં પટે આપનાર તૈયાર આડ પેદાશોનો જથ્થો ઉક્ત જમીન પરથી દુર કરતી વખતે ગુજરાત સરકાર આદેશ આપે તો અને કરાવે એ દરે રોયલ્ટી વસુલ કરવાનો હકક પોતાની પાસે અનામત રાખે છે. પટે લેનાર, સરકાર વખતો વખત નિર્દિષ્ટ કરે એ રીતે મેગ્નેશીયમ ફ્લોરાઇડ, વિલાયતી મીઠું, ગ્લેબર મીઠું અને એવી બીજી મીઠાની આડ પેદાશો પર એક મેટ્રીક ટન દીઠ રૂ. ૮ (અંકે રૂપિયા આઠ પુરા) ના દરે રોયલ્ટી ચુકવશે.

(૬) (ક) પટે લેનાર (લેનાર) વર્ષ: ૨૦૧૯-૨૦ થી આ પટો ચાલુ હોય એ દરમિયાન ઉક્ત જમીનના અથવા તેના ભાગ દીઠ વાર્ષિક પ્રવર્તમાન દરે ભાડુ ચુકવશે જે ભાડાના દર સરકારશ્રી ધ્વારા વખતો વખત સમીક્ષાની આધીન રહેશે. વળી એ(ઓ) મીઠા ખાતા ધ્વારા માંગણી કરવામાં આવે એવી વધારાની રકમ પણ ચુકવશે.

(ખ) પટે લેનાર(લેનાર)આથી બાંહેધરી આપે છે એ (તેઓ)મીઠાના કારખાનામાં ઓગષ્ટ: ૨૦૨૧ સુધીમાં ઓછામાં ઓછું એકર ૨૦ મે.ટન જથ્થામાં મીઠું પકવશે અથવા મીઠાનું ઉત્પાદન કરશે અને એ પછી વાર્ષિક એકરે ૨૦ મે.ટન મીઠું પકવવાનું અથવા ઉત્પાદન કરવાનું ચાલુ રાખશે અને એ (એઓ) વર્ષે ઓછામાં ઓછું એકરે ૨૦ મે.ટન મીઠું પકવવામાં નિષ્ફળ જશે તો એમણે (એઓએ) પટે આપનાર બાંહેધરી આપ્યા પ્રમાણે ઓછામાં ઓછા ૨૦ મે.ટન પર રોયલ્ટી ચુકવવી પડશે.

(ગ) પટે લેનાર(લેનાર)પટો કરતી વખતે આ પટાની શરતોના પાલન અને અમલ માટે દરેક કેસમાં સરકારે મીઠાના ઓછામાં ઓછા ઉત્પાદન પર ઠરાવેલ રોયલ્ટી જેટલી રકમ માટે પટે

51

કરવાનું અધિકૃત અધિકારી જણાવી શકે અને આ મુદ્દા પરત્વે અધિકૃત અધિકારી અને ભારતના મીઠા કમિશનરનો નિર્ણય આખરી ગણાશે.

- (૧૫) ઉપરના ખંડ ૩ માં જોગવાઈ કર્યા પ્રમાણે પટે આપનાર કે પટે લેનાર ધ્વારા પટો રદ કરવાની નોટીસ આપવામાં આવે તો પટે લેનાર(લેનારાઓ)એ નોટીસ આપવામાં આવી હોય એ સરકારી વર્ષના અંત સુધી પટે આપનારની લેણી થતી કે લેણી નીકળતી સઘળી રકમ વર્ષના અંત સુધી પટે આપનારની લેણી થતી કે લેણી નીકળતી સઘળી રકમ ચુકવી દેવાની રહેશે.
- (૧૬) આ પટા હેઠળ પટે આપનારનું લેનાર પાસે લેણી નીકળતી સઘળી રકમ જમીન મહેસુલની બાકી તરીકે વસુલ કરવામાં આવશે.
- (૧૭) (નીચે દર્શાવેલ) ખંડ-૨૦ માં જણાવેલ કોઈ પ્રસંગ બન્યેથી પટે આપનાર પટો સમાપ્ત ન કરવાનો વિકલ્પ વિચારે તો પટે આપનારને ચુકના પ્રથમ બે મહિના માટે લેણી નીકળતી રકમના ૧૨ % જેટલો અને એ પછી ૧૫ % જેટલો દંડ ચુકવવાનો રહેશે. વ્યાજના પ્રવર્તમાન દરને ધ્યાનમાં લઈને દંડના દરો વખતો વખત સરકાર ધ્વારા પુનઃ વિચારણાને આધિન રહેશે.
- (૧૮) (ક) પટે આપનારે અથવા ભારત સરકારને દર વર્ષે પટે લેનાર (લેનારા) ધ્વારા કારખાનામાં ઉત્પન્ન કરાતાં મીઠાનો ૨૫ % અથવા સંપાદન કરવાનું પ્રથમ વૈકલ્પિક હકક રહેશે અને પટે લેનાર(લેનારા) ૧૫ જાન્યુ. પહેલા નોટીસ આપવામાં આવી હોય એવી કોઈ ઋણમાં પટે લીધેલ જમીનમાં પકવેલ મીઠાના ૨૫ % ના જથ્થાનો પોતાના ખર્ચે સંગ્રહ કરી એને અનામત જાળવી રાખશે. આ મીઠુ સરકારી અનામત કહેવાશે. પટે આપનારને કારખાનામાં સંગ્રહ કરેલ સરકારી અનામતમાંથી વખતોવખત ઠરાવવામાં આવે એ દરે એ ખરીદવાનો વિકલ્પ રહેશે. પરંતુ એ રહેશે કે પટે લેનાર અગાઉની મોસમના સરકારી અનામત જથ્થાને સ્થાને એ પછીની મોસમનો એટલો જ નવો(મીઠાનો) જથ્થો પુરો પાડવામાં આવે ત્યારે એ જથ્થો વેચાણ માટે છુટો મુકવાનો રહેશે.
- (ખ) આ રીતે અનામત રાખેલ મીઠાનો જથ્થા સંગ્રહ કર્યા હોય તે જથ્થા બાબતમાં પટે લેનાર કોઈ વસુલ કરશે નહીં સિવાય કે પટે આપેલી જમીનને અડીને ઉભણી કે ઉભણીઓની સામાન્ય સંગ્રહ શક્તિ કરતા જથ્થો વધી જાય તેમ હોય એવા કેસમાં જરૂરી જણાતી વધારાની ગોઠવણ માટે પટે આપનારે ચુકવણી કરવાની રહેશે.
- (૧૯) રાજ્ય સરકારની ફરજોને લગતી શરતોના અર્થઘટન બાબતમાં કોઈ વિવાદ કે મતભેદ ઉભો થાય તેવા કેસમાં પટે લેનાર(લેનારા) સરકારને અરજી કરી શકશે. આથી અરજી ગુજરાત સરકારશ્રીના વિભાગના સચિવ પાસે રહેશે જેનો નિર્ણય આખરી અને પટે લેનાર(લેનારા)ને બંધનકર્તા રહેશે.
- (૨૦) પટે લેનાર (લેનારા) ઉપર જણાવેલી શરતોને આધિન રહીને ઉક્ત જમીનનો ઉક્ત ૩૦ વર્ષની મુદત અવિશ્લિષ્ટ રીતે ભોગવટો કરતા રહેશે. આ છતાં ઉપરની કોઈ શરતોનો ભંગ થાય અથવા પટે લેનાર(લેનારા) પટે આ પ્રકારની ચુકવવાની થતી કોઈ રકમ એ ચુકવવાની તારીખથી એ મહિના સુધી ચુકવવામાં કસુર કરે અથવા ઉપરના ખંડ હેઠળ આપવામાં આવેલ પરવાનો રદ કરવામાં અથવા જપ્ત કરવામાં આવ્યેથી પટે આપનાર આ પટો સમાપ્ત કરી શકે છે. તેમ છતાં આવી સમાપ્તિ પછી આ પટો એ વખતે પરસ્પર સંમતિ સધાય એટલી વધુ મુદત માટે અને એ શરતે ફરી ચાલુ કરી શકાય.
- (૨૧) ભારત સરકાર અને ગુજરાત સરકાર વચ્ચે વાટાઘાટોને પરીણામે નીતિમાં થતાં કોઈ ફેરફાર મુજબ ઉપર્યુક્ત પટામાં ફેરફાર કરવામાં આવશે.
- (૨૨) ભારત સરકારના મીનીસ્ટ્રી ઓફ હોમ અફેર્સ, ડીપાર્ટમેન્ટ ઓફ બોર્ડર મેનેજમેન્ટના તા.૨૦/૦૩/૨૦૧૭ ના પત્ર ક્રમાંક: 17034/07/2015-BM-1 માં દર્શાવેલ તમામ શરતો અરજદાર કંપનીને બંધનકર્તા રહેશે તેમજ અરજદાર કંપનીએ તેનું ચૂસ્તપણે પાલન કરવાનું રહેશે.

- (૨૩) આ વિસ્તારમાં સી.આર.ઝેડ.ઝેડ.એરીયા આવતો હોય તો સી.આર.ઝેડ.ની જોગવાઈઓનું પાલન કરવાનું રહેશે.
- (૨૪) પ્રોજેક્ટમાં કામ કરતા કામદારો અને વહીવટી સ્ટાફને પોલીસ વેરીફિકેશન કરીને ઓળખકાર્ડ આપવા અને આ યાદી બી.એસ.એફ.ને પુરી પાડવાની રહેશે.
- (૨૫) વિદેશી નાગરિકને પ્રોજેક્ટમાં એમ્પ્લોયમેન્ટ આપવામાં આવે તો તેની રાજ્ય સરકાર પાસે ચકાસણી કરાવી લેવાની રહેશે.
- (૨૬) આંતરરાષ્ટ્રીય હદ સુધીના પ્રોજેક્ટ વિસ્તૃતિકરણને માન્ય રાખવામાં આવશે નહીં.
- (૨૭) કંપનીએ પર્યાવરણ અને ઈકોલોજિકલ સમતુલા મેળવવા પ્રોજેક્ટના નજીકના વિસ્તારમાં વનીકરણ કરવાનું રહેશે.
- (૨૮) સદર વિસ્તારમાં થતી ગતિવિધીઓ ઉપર સ્થાનિક પોલીસ ધ્વારા ચાંપતી નજર રાખવામાં આવશે આથી આ વિસ્તારના કામદારો અને કર્મચારીઓના ચારિત્ર્યની ચકાસણી કરાવી લેવાની રહેશે. વેરવૃત્તિવાળા તત્વો તરફથી કર્મચારીઓ કે કામદારોના છુપાવેશે કોઈપણ ઘુસણખોરની શક્યતા દુર કરવાની રહેશે.
- (૨૯) કંપની ધ્વારા પ્રોમીન અને કલોરીન જેવા નુકશાનકારક રસાયણોનો ઉપયોગ થતો હોઈ કોઈપણ પ્રકારના અકસ્માત કે પર્યાવરણીય નુકશાન ન થાય તેવી જરૂરી તકેદારી રાખવાની રહેશે.
- (૩૦) સરહદની નજીક થતી કામદારોની અવર-જવર ઉપર બી.એસ.એફ. તરફથી દેખરેખ રાખવામાં આવશે કે જેથી સરહદની નજીકમાં કામદારોની હાજરીનો લાભ લઈને થતી કોઈપણ પ્રકારની ઘુસણખોરી અટકાવી શકાય.
- (૩૧) સીમા સુરક્ષા દળનું પ્લાન્ટની આજુબાજુ કવરેજ વધારવા દેવાનું રહેશે. જેથી અનિચ્છનીય તત્વોને પકડી શકાય.
- (૩૨) ભાડાપટ્ટે મંજૂર થયેલ જમીનમાં જો કીકની જમીન આવતી હોય તો કીકમાંથી આવતા પાણીના વહેણને ચાલુ રાખવાનું રહેશે. કુદરતી રીતે આપતા પાણીને આડબંધ કરીને બંધ કરી શકાશે નહીં.
- (૩૩) સરકારશ્રીની પુર્વ પરવાનગી વિના જમીનનો હેતુફેર, તબદીલી વગેરે કરી શકાશે નહીં.
- (૩૪) આ જમીન ભવિષ્યમાં જો જરૂર બનશે તો, કોઈ જાતની શરત કે માંગણી દાવા કર્યા વગર માંગણીદાર એકમે સરકારશ્રીને પરત કરવાની રહેશે.
- (૩૫) અરજદાર એકમે વરસાદી પાણીના નિકાલની યોગ્ય વ્યવસ્થા કરવાની રહેશે.
- (૩૬) અરજદાર એકમને મંજૂર કરેલ સદરહું જમીનમાં પ્રવેશ કરવા સારૂ જરૂરી એપ્રોચની અરજદાર એકમે તેઓના સ્વખર્ચે સંબંધિત ખાતા/કચેરી પાસેથી નિયમોનુસાર મંજૂરી મેળવી લેવાની રહેશે.
- (૩૭) અરજદાર કંપનીએ અિનખેતી ધારા, શિક્ષણ ઉપકર અને લોકલ શેષની રકમ ભરવા બાહેધરી આપેલ છે. જેથી આ બાબતેના સરકારશ્રીના નિર્ણય મુજબ રકમ ભરવાની જવાબદારી અરજદાર કંપનીની રહેશે.
- (૩૮) પટે લેનાર(લેનારા) કોઈ પણ ખર્ચ કે નાણાંકીય વ્યવહાર કરે તો આ બાબતે સરકારશ્રીની કોઈ જવાબદારી રહેશે નહીં. તે બાબતો પટે લેનાર(લેનારા) એ Indemnity Bond આપવાના રહેશે.
- (૩૯) મીઠા અને મીઠા આધારીત ઉત્પાદન માટે ૩૦(ત્રીસ) વર્ષ માટે ભાડાપટ્ટે ફાળવેલ સરકારી પડતર જમીન, ભાડાપટ્ટે ફાળવેલ હુકમથી ૦૨(બે) વર્ષની અંદર ઉત્પાદન શરૂ કરવાનું રહેશે અને નિયમાનુસારની રોયલ્ટીનું અચૂકપણે ચુકવણું કરવાનું રહેશે. આ શરતના પાલન અંગે ઉદ્યોગ અને ખાણ વિભાગનો અભિપ્રાય મેળવવામાં આવશે.
- (૪૦) પટેદાર સમયસર ભાડુ ન ભરે કે અન્ય શરતોનું પાલન ન કરે તો તેની સામે નિયમોનુસાર

12

- (૪૧) હાલના હયાત એકમોમા વપરાશી હકકમાં અંતરાયો કે અડચણ ઉભી કરી શકાશે નહિ તથા હયાત એકમો દ્વારા દરિયાઈ વિસ્તાર/કીક માંથી ચેનલ દ્વારા લેવામાં આવતા પાણીના તથા રસ્તામાં કોઈપણ અંતરાય કે અડચણ ઉભી કરવામાં આવશે નહિ.
- (૪૨) કુદરતી આફતો તથા આકસ્મિક બનાવના સમયે એકમમાં કામ કરતાં કામદારોના સલામત સ્થળાંતર તથા આશ્રય સ્થાનની વ્યવસ્થા કરવામાં આવશે તથા આવા આશ્રયસ્થાન/સુરક્ષા અંગેની વ્યવસ્થાની વિગતો મોકલવામાં આવશે. તેમજ વહીવટી તંત્ર તરફથી આપવામાં આવતી સુચનાઓનું પાલન કરવામાં આવશે.
- (૪૩) પટ્ટેદાર સળંગ ૦૨(બે) વર્ષ ભાડુ ન ભરેલ હોય તો તેમની લીઝ સમાપ્ત કરવામાં આવશે. અસામાન્ય સંજોગોમાં ૦૨(બે) વર્ષથી વધારે સમયગાળા માટે ભાડું ભરેલ ન હોય તો તે ભરી લીઝ ચાલુ રાખવા અંગે સરકારશ્રીની પરવાનગી મેળવવાની રહેશે.
- (૪૨) અરજદાર એકમની માંગણી કામે સંબંધિત ખાતા/કચેરી ધ્વારા જે શરતોએ અભિપ્રાય આપેલ છે તે તમામ શરતોનું પાલન કરવાનું રહેશે અને આ શરતોમાં ભંગ થયાનું માલુમ પડશે તો સંબંધિત ખાતા/કચેરી નિયમોનુંસાર કાર્યવાહી કરવાની હકકદાર રહેશે.
- (૪૪) ભવિષ્યમાં સરકારશ્રી કે અંગેથી જે શરતોનું પાલન કરવા જણાવવામાં આવે તે શરતોનું અરજદાર એકમે પાલન કરવાનું રહેશે.

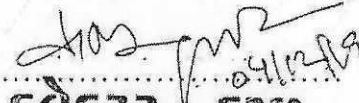
આ કારારની યોગ્ય અમલ બજવણીની શાખરૂપે પક્ષકારોએ શરૂઆતમાં ઉપર લખેલ દિવસે અને વર્ષે અહી નીચે પોતાના સહી સિકકા કર્યા છે.

નીચેનાની રૂબરૂમાં સહી કરીને સોધ્યું

કચ્છ જિલ્લાના કલેક્ટર

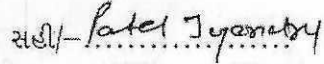
ગુજરાત રાજ્યના રાજ્યપાલશ્રી વતી અને તેમના નામે

૧. એમ.નાગરાજન
કલેક્ટર કચ્છ


કલેક્ટર - કચ્છ

નીચેની રૂબરૂમાં (સાક્ષીઓ)

૧. શ્રી પટેલ જયેન્દ્ર ચીનુભાઈ,
રહે.ઈ-૩૦૧, અર્જુન હોમ્સ,
મેનરવા હોલ પાસે, નારણપુરા, અમદાવાદ.

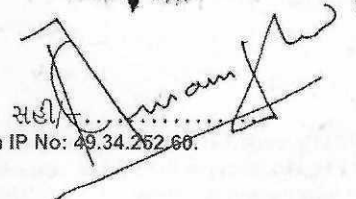
સહી/- 

૨. શ્રી હાથી અપૂર્વ રમણલાલ,
રહે.૫૬-ગજાનંદ સોસાયટી,
બેક ઓફ બરોડા સામે, માંજલપુર નાંકાં,
વડોદરા.

સહી/- 

માટે અને વતી નીચેનાએ સહી કરી સોધ્યું.

૧. શ્રી અમમ શ્રેયાંસ શાહ,
ડાયરેક્ટરશ્રી, ભગવતી બિલ્ડઇન્ફ્રા પ્રા.લી.,
ટે. "૬૦૬", છઠો માળ, સરકાર-૧,
નહેરુ બ્રીજ ની સામે, ગાંધીગ્રામ રેલ્વે સ્ટેશન ની બાજુમાં,
અમદાવાદ-૩૮૦૦૦૮.


સહી/- 

કલ રવાના:-

૧. પ્રાંત અધિકારીશ્રી, ભુજ-કચ્છ.
૨. મામલતદારશ્રી, ભુજ-કચ્છ.
૩. જનરલ મેનેજરશ્રી, જિલ્લા ઉદ્યોગ કેન્દ્ર, ભુજ-કચ્છ.
૪. ડી.આઈ.એલ.આર.શ્રી, ભુજ-કચ્છ.
૫. તાલુકા વિકાસ અધિકારીશ્રી, ભુજ-કચ્છ.
૬. શ્રી અમમ શ્રેયાંસ શાહ, ડાયરેક્ટરશ્રી, ભગવતી બિલ્ડિંગ પ્રા.લી.,
ઠે. "૬૦૬", છઠો માળ, સરકાર-૧, નહેરુ બ્રીજ ની સામે, ગાંધીગ્રામ રેલ્વે સ્ટેશન ની બાજુમાં,
અમદાવાદ-૩૮૦૦૦૮.
૭. આસિસ્ટન્ટ સોલ્ટ કમિશનરશ્રી, ગાંધીધામ ચેમ્બર ઓફ કોમર્સ એન્ડ ઇન્ડસ્ટ્રીઝ બિલ્ડીંગ,
પહેલા માળે, પ્લોટ નં. ૭૧, સેક્ટર-૮, ગાંધીધામ- કચ્છ.
૮. ડી.આઈ.જી.શ્રી, હેડ ક્વાર્ટર્સ, બી.એસ.એફ. ભુજ સેક્ટર, કોડકી રોડ, ભુજ-કચ્છ.
૯. મુખ્ય વન સંરક્ષકશ્રી, કચ્છ વન વર્તુળ, ભુજ-કચ્છ.
૧૦. અત્રેની મેજિસ્ટ્રીયલ શાખા તરફ...
૧૧. તલાટીશ્રી, ભીટારા મોટા/હાજીપીર, તા.ભુજ-કચ્છ.
૧૨. કચેરી ફાઈલે.

સવિનય નકલ રવાના:-

- (૧) નાયબ સચિવશ્રી, મહેસુલ વિભાગ, અ.૧/ગ શાખા, સચિવાલય, ગાંધીનગર.
- (૨) નાયબ સચિવશ્રી, ગૃહ વિભાગ, સચિવાલય, ગાંધીનગર.
- (૩) ઉપ સચિવશ્રી, ઉદ્યોગ અને ખાણ વિભાગ, સચિવાલય, ગાંધીનગર.
- (૪) ઉદ્યોગ કમિશનરશ્રી, ઉદ્યોગ ભવન, બ્લોક નં. ૧, ૨, ૬-૪, સેક્ટર-૧૧, ગાંધીનગર.
- (૫) ડેપુટી સોલ્ટ કમિશનરશ્રી, અજંતા કોમર્શિયલ સેન્ટર, બી-બ્લોક, ચોથો માળ, આશ્રમ રોડ,
અમદાવાદ.



કો મપાયલ અગ્રધ્યાપાત્ર મધુલ ચપલ યાદ રાખાવિડે
 વિનકબત્તી પુલ્કર અને પડભદ દી. જે જીનતો કબજે
 અતારી રૂબરૂ આ ભગવતી બિલ દબ્બી. પા. બી. બીવદત્ર
 હાથરકર આ અમામ પ્રીયાંસ શાદ, અમદાવાદ ને આજરોજ
 લમારો લરફશ મુપુલ કસી આપણાં આપલેલો જે
 બદલ આનો તથે સફી કસી આપીયો છીયો

સ્થાન: કચ્છ મીરુભા

તારીખ: ૦૪/૧૨/૨૦૧૬

પેશા ૧) પૂના

કબજે આપતાર
 (એલ. બી. ડાબી)
 સર્કલ ઓફિસર
 ભુજ

પેશા ૨) સંદેપ

કબજે સોભાપતાર
Am an

અતારી રૂબરૂ

કબજે આપતાર
 (એલ. બી. ડાબી)
 સર્કલ ઓફિસર
 ભુજ



G J K & Associates

Chartered Accountants

307, 3rd Floor, Abhishek Complex,
Opp. Fortune Inn Haveli,
Sector-11, Gandhinagar-382 011.
Ph. No.: 079 232 34164
email:cagjkco@gmail.com

CERTIFICATE

This is to certify that the total investment in land and building and plant & machinery to be made by Company **M/s. Bhagwati Buildinfra Pvt. Ltd.** located at un surveyed land near Lakhpatt, Sayra, Mudhan and Zara villages in Lakhpatt Taluka of Kutch District of Gujarat.

(Rupees 75 Crore). As per details given here under.

Sr. No.	Particulars	Amount
1	Land	Rs. 5.00 crore
2	Building	Rs.25.00 crore
3	Plant and Machinery	Rs.40.00 crore
4	Others fixed assets	Rs.5.00 crore
TOTAL		Rs.75.00 (In words Rupees seventy-five crore Only)

The above certificate has been issued based on report submitted by M/s. Bhagwati Buildinfra Pvt. Ltd. documents and records produced. This certificate is issued solely for the purpose of submission to Gujarat Pollution Control Board for obtaining Consent to Establish the industrial unit.

Date:04/05/2022
Place: Gandhinagar
UDIN: 22109983AIKFNQ7090

For, G J K & Associates
Chartered Accountants


Jayesh J. Patel
Partner
M.No:109983



M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat

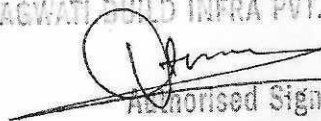
Tag I

Air pollution control details

DETAILS OF FLUE GAS EMISSION

Sr.No	Stack attached to	Stack Height (m)	Probable Pollutant	Permissible limit	APCM Proposed
1	Boiler (1 TPH) (2 Nos)	22	Particulate matter, SO ₂ Nox	150 mg/NM ³ 100 ppm 50 ppm	Water scrubber
2	Boiler (3TPH) (2 Nos)	22	Particulate matter, SO ₂ Nox	150 mg/NM ³ 100 ppm 50 ppm	Water scrubber
3	D.G set (3 Nos) - 125 KVA	9	Particulate matter, SO ₂ Nox	150 mg/NM ³ 100 ppm 50 ppm	--
4	D.G set (3 Nos) - 25 KVA	9	Particulate matter, SO ₂ Nox	150 mg/NM ³ 100 ppm 50 ppm	--

SHREE BHAGWATI BUILD INFRA PVT. LTD.


Authorized Signatory

A. Air Pollution Control Measures-Details (APC) Uploaded in XGN on 11/05/2022 14:06:35 from IP No: 27.57.163.79.
B. 76360-Shree Bhagwati Buildinfra Pvt. Ltd. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpatt, Sayra, Mudhan and Zara villages in Lakhpatt Taluka of Kutch District of Gujarat

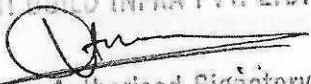
Process emission through various stack

Stack No	Stack attached to	Stack height in Meter	APCM	Parameter	Permissible Limit mg/NM3
1	Reaction Vessel Process stack	12	Packed column scrubber	Hcl Chlorine Bromine	20mg/Nm3, 9mg/Nm3, 2mg/NM3
2	Feed enrichment section stack	12	Packed column scrubber	Hcl Chlorine Bromine ,SO2	20mg/Nm3 9mg/Nm3, 2mg/NM3, 50mg/Nm3

Fuel consumption:

Sr.No	Fuel name	Fuel consumption
1	Coal(Lignite)	768MT/day
2	HSD	100Lit/Hr

SHREE BHAGWATI BUILD INFRA PVT. LTD.


Authorised Signatory

A. Air Pollution Control Measures-Details (APC) Uploaded in XGN on 11/05/2022 14:06:35 from IP No: 27.57.163.79.
B. 76360-Shree Bhagwati Buildinfra Pvt. Ltd. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat

Manufacturing process

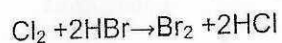
Process description:

This process description is based on the enclosed process flowsheets 1 and 2. The whole process is designed for a typical operation procedure of a debromination plant:

Bromine stripping column C1010

The bromine stripping column C1010 is split into two regions.

In the upper section (reaction zone) of column C1010 the bromide is treated with chlorine (oxidizing agent). This procedure leads to the formation of elemental bromine and the corresponding species (chloride) appropriate to the following reaction equation:



In the lower section of column C1010 the formed bromine is stripped off from the magnesium bromide solution using a certain amount of live steam which forms a low boiling azeotropic bromine/water mixture.

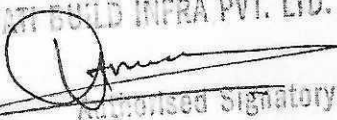
The azeotropic bromine/water mixture leaving column C1010 will be condensed in heat exchangers E1012A/B.

The resulting condensate from both condensation lines is collected in separator vessel D1019 where the crude bromine (heavy phase) is separated from the aqueous phase.

Due to non-condensable components in the distillate flow coming from column C1010 a specific amount of bromine won't condense at existing cooling water temperature in condenser arrangement E1012A/B. Therefore, the gas stream is led into a second condenser E1017 which operates at lower temperature to reduce bromine amount in vent gas. Remaining vent gas is led to scrubber C1020 where bromine loss is reduced to a minimum by absorption in cold feed bittern.

The aqueous phase (light phase) in separator vessel D1019 will be returned to column C1010 while the crude bromine (heavy phase) is flowing by gravity to purification column C2010.

SHREE BHAGWATI BUILD INFRA PVT. LTD.


Authorised Signatory

M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat

Purification column C2010

The process of bromine purification is based on the physical properties of the ternary system bromine/chlorine/water.

Crude bromine coming from separator D1019 will be fed to the top of column C2010 comprising packing sections. Water and chlorine can be stripped out of bromine using stripping column C2010 with reboiler E2011 at the bottom of column C1020.

Water and chlorine will be enriched in the upper part of the stripping column and leave column C2010 with an excess of bromine vapor to condensers E2012A/B. The partially condensed liquid is then returned to separator D1019 where the above-mentioned separation will start again. The purified bromine will be removed from column C2010 in the bottom and condensed in a heat exchanger E2032.

Vent gas scrubber C1020

All vent gases from the condenser E1012 and E2012 are led to the vent gas scrubber C1020. Scrubber C1020 is operated with cold Effluent by passed from the main feed flow.

To treat all incoming vent gases in a counter current manner the liquid phase is fed to the top of scrubber C1020.

Neutralisation

The effluent is neutralized in a tank (provided by client). For Neutralization an aqueous solution of sodium hydroxide is used.

Also, the vent coming out the scrubber column C1020 is neutralized in a caustic scrubber unit (provided by client) comprising a scrubber, pump and cooler, due to remove heat of reaction. For neutralization an aqueous solution of sodium hydroxide and sodium thiosulfate is used as well.

Process description:

First of all feed bittern of min 0.2/0.8 GPL to be acidified maintain 2-3 PH by the dosing of Hcl (available)/Hcl.

After the bittern circulation oxidized to 90% in oxidation tower chlorine gas feeding started with required ratio based on sulphur gas available ratio.

The reaction mass blow out by the blower form mist produces free bromine absorbed by spray of process/sea water form HBr (ML) of upto 25/100 GPL. The ML collected from absorber and transfer for storage /use via ML day tanks.

It is a cold continuous process to Enrich bittern of higher GPL use as a raw material for Bromine production.

REACTION:

SHREE BHAGWATI BUILD INFRA PVT. LTD.


Authorised Signatory

A. Details of Mfg Processes & Diagrams (MFG) Uploaded in XGN on 11/05/2022 14:05:59 from IP No: 27.57.163.79.

B. 76360-Shree Bhagwati Buildinfra Pvt. Ltd. accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

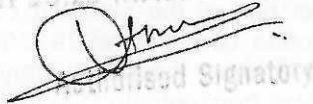
M/s. Bhagwati Buildinfra Pvt. Ltd located at unsurveyed land near Lakhpatt,
Sayra, Mudhan and Zara villages in Lakhpatt Taluka of Kutch District of
Gujarat

(Bittern)
bromine+H₂O)

$\text{MgBr}_2 + \text{Cl}_2 + \text{SO}_2 \text{-oxidation} \rightarrow \text{HBr (Product)} + \text{Effluent (MgCl}_2 + \text{HCl + Free$

Since it is a patent technology process detail technology not shared by any technology
supplier.

SHREE BHAGWATI BUILD INFRA PVT. LTD.


Authorized Signatory

- A. Details of Mfg Processes & Diagrams (MFG) Uploaded in XGN on 11/05/2022 14:05:59 from IP No: 27.57.163.79.
B. 76360-Shree Bhagwati Buildinfra Pvt. Ltd. accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.



Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

ANNEXURE-R2

PCB Id: 76360

1	Industry Details Shree Bhagwati Buildinfra Pvt. Ltd.	Outward No: 27514-30/06/2022
	Email : bhagwatibuildinfra@gmail.com	PLOT NO: unsurveyed land, at Mota rann, Kutch, , Mudhan - 370001
	Telephone : 9925375007	DIST : Kutch West, TAL : Bhuj , SIDC : Not In Gidc
	Inspection Id : 675651 (On Application)	Ro Name : Kutch West
2	Type / Scale / Sector / Status : RED / MEDIUM / Chlorine, fluorine, bromine, iodine and their compounds / In Operation	
3	Inspection Dt & Time : 27/06/2022 12:30 / Air , Water , Hazd Person Contacted : Mr. Kuldip Parab, Accountant	
4	Env Audit Detail : Sch : N.A , , Year : , On Dt :	
	Commissioned Dt : 01/04/2020	Production Start Dt : 01/01/2021 Applicability of CRZ Rules : No
5	Water Consumption in Kilo Lts Per Day	Ind : 826.000 Dom : 1.500 Borewells: 0
6	Waste Water generation / Discharge (klpd) :	Ind : 520.000 Dom : 1.350 Tubewells: 0
7	Consumer No.(Electric Meter):	Source of Water Supply: Borewell
8	Disposal Mode of Industrial / Domestic :	Zero Discharge / Soak Pit
9	Discharge Pt / Final Receiving Body (Ultimate):	Zero Liter Discharge / -
10	Status of water consent Under the Water Act,1974: - Last Inward:	
11	Effluent Treatement plant (ETP) : Units, if provided and status : No Data	
12	Whether Industry is a member of CETP ? No	
13	Boilers=2 , DG Sets=2 , Flue Gas =4, Process =2 , ETP Cap = 0 , Capacity of All = APCM Details : Scrubber,Water Scrubber Fuel Used : H.S.D,Lignite Stack Attached to : Any Other,Boiler,D.G. Sets	
14	TSDF Name : ANKLESHWAR WASTE MANAGEMENT LIMITED	
15	Lab Charges Pending : NIL	Water Cess Charges Pending : NIL
16	Last Env. Form V : ---	Water Cess Return : HW Monthly Return : 2016-99
17	Last 3 Legal Action :	



Gujarat Pollution Control Board

PCB Id: 76360

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	-	Distance(KMs) from Residential area	@3 KM	Village: Mudhan, Taluka: Lakhpat
b	-	Distance(KMs) Road- NH/SH	17 km	State highway Lakhpat
c	-	Distance(KMs) Railway	-----	Unit is located in Greater Rann of Kutch
d	-	Distance(KMs) Water body - Lake/pond/river	-----	Unit is located in Greater Rann of Kutch
e	-	Distance(KMs) Ecologically Sensitive area- scantury/national park/reserve forest/ Any other	-----	Unit is located in Greater Rann of Kutch
f	-	Distance(KMs) Habitates - Village	@3 KM	Village: Mudhan, Taluka: Lakhpat
g	-	Distance(KMs) Educational institutes- Anganwadi/ School/ colleges/ any other	@3 KM	Village: Mudhan, Taluka: Lakhpat
h	-	Distance(KMs) Monuments	---	

Haz Waste Related

c	-	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	-	Reusing or Recycling of Haz Waste by Industry ?	No	

Remarks :

Site Observations during Inspection. PCB-ID: (76360)



Unit is visited w.r.t. CTE-fresh application for manufacturing of bromine 1250 MT/Month, $MgCl_2$ - 375 MT/Month, NaCl- 500000 MT/Mont by using brinewater (Sea water from runn) from Greater runn of kutch. Unit location proposed at unsurveyed land of Grater Runn of Kutch, Total land is 15000 hector. Out of 15000 Hector 1339.5 hector fall under CRZ-IB, 41.9 Hector in CRZ- III. Unit has applied to Gujarat Coastal Zone Management Authority for CRZ Clearance. Nearest Village Mudhan is @ 3 k.m. away In South direction. There is no any school, historic monument within 500 meter from proposed unit. During visit, construction work of brine field is going on so unit is instructed to pay late fee. Manufacturing process is COLD process and important raw material is Chlorine, HCL, Brine water, SO_2 etc. Fresh water consumption will be 827.5 KLPD. Source of Electricity is from grid (PGVCL). Source of fresh water yet not finalized by unit, but looking to the area it may be ground water. Effluent generation will be a 520 KLD from manufacturing process where fresh water used and 100800 KLD used brine after bromine recovery, so total wastewater will be 101320 KLPD. Unit proposed Lime Neutralizer as a primary treatment followed by settling tanks and Evaporation pond (Reservoir- 1) having area 800 Hactor. Unit proposed neutralized effluent will be circulated again in brine field and used as feed bittern repeatedly. Unit proposed 2 Nos of 1 TPH Boilers with water scrubber as an APCM and 22 M stack height, 2 Nos of 5 TPH Boilers with water scrubber as an APCM and 22 M stack height with Coal (Lignite) 768 MT/Day as a fuel. 3 Nos 125 KVA DG Sets and 3 Nos 25 KVA DG set with HSD 100 Liter/Hr as a fuel. Unit proposed 2 Nos of process vent attached to reaction vessel and feed enrichment section with pack column scrubber. Unit proposed 4500 MT/Year Gypsum from ETP and used oil 5 Liter/Year as a Haz waste. [633]-28/06/2022

~ RO Comments/Reply :Unit has applied for CTE-fresh for manufacturing of bromine 1250 MT/Month, $MgCl_2$ - 375 MT/Month, NaCl- 500000 MT/Mont by using brinewater (Sea water from runn) from Greater runn of kutch. Unit location proposed at un surveyed land of Grater Runn of Kutch, Total land is 15000 hector. Out of 15000 Hector 1339.5 hector fall under CRZ-IB, 41.9 Hector in CRZ- III. Unit has applied to Gujarat Coastal Zone Management Authority for CRZ Clearance. Source of Electricity is from grid (PGVCL). Unit proposed Lime Neutralizer as a primary treatment followed by settling tanks and Evaporation pond (Reservoir- 1) having area 800 Hactor. / I recommend :May be GRANTED-30/06/2022

I recommend :

W.C Notings: As per crux[4738-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. CTE મેળવ્યા બાદ તેની શરતોની પુર્તતા કરી CCA માટે અરજી કરવી
2. આપના lease area માંથી જે વિસ્તાર CRZ માં આવતા હોય, તે માટે જરૂરી મંજૂરી સત્વરે રજૂ કરવી.
4. Source of fresh water માટે અધિકૃત મંજૂરી રજૂ કરવી.
5. મુલાકાત સમયે brine field નું કામ ચાલુ જોવા મળેલ છે, તે માટે નિયત લેટ ફી ભરવી.
3. Talati નું distance certificate રજૂ કરવું.

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 76360

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (76360)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	Reaction Vessels	12	packed column scrubber	SCR	HF-,
2	... Any Other	12	feed enrichment section stack	SCR	

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	D.G. Sets	9	3 Nos - 125 KVA	YES	N.A	H.S.D	100 lit/hr	
2	D.G. Sets	9	3 Nos - 25 KVA	YES	N.A	H.S.D		
3	Boiler	22	1 TPH - 2 Nos	YES	WSC	Lignite	lignite/coal @ 768 MT/D	
4	Boiler	22	5 TPH - 2 nos	YES	WSC	Lignite	lignite/coal	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Used or Spent Oil	I -5.1	0.005-M.T	COL,REU,STO
2	Chemical sludge from waste water treatment	I -35.3	4500.000-M.T	COL,DSS,CYC,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	bromine (b12)	0.000	0.000 - M.T	0.000	not consider this product
2	Bromine (Br2)	1250.000	1250.000 - M.T	1250.000	
3	Mgcl2 (By product)	375.000	375.000 - M.T	375.000	
4	NaCl	500000.000	500000.000 - M.T	500000.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	Castor oil	24.000 - M.T
2	Chlorine	1100.000 - M.T
3	HCL	1200.000 - M.T
4	NaoH	125.000 - M.T
5	SO2	960.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 827.500	WWG : 521.350	Water Source	Remark
1	Boiler Feed	432.000	172.000	Tankers	
2	Cooling Water	146.000	140.000	Tankers	
3	Domestic Purpose	1.500	1.350	Tankers	
4	Others	160.000	120.000	Tankers	ETP solution
5	Others	88.000	88.000	Tankers	Column Flushing

H Solid Waste

Inspection Team : Mr. Chaudhary Naresh p, DEE - MS. ZEEL KIRANBHAI ADHIKARI

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(Mr. Chaudhary Naresh p, DEE)



Payment Acknowledgment

Payment ID:	390557	Payment Date:	29/06/2022
Application No:	257470	Application Type:	
Company Name:	Shree Bhagwati Buildinfra Pvt. Ltd.(76360)		
Address:	unsurveyed land, at Mota rann, Kutch - , Village: Mudhan Tal: Bhuj Dist: Kachchh Pin: 370001		
Bank Name:	***	Branch Code:	***
Amount (INR):	37500	Payment Mode:	NET
Transaction No.:	WCPN1242068609	Status:	0300 NA
Remark:	Additional Fees		

This is a system-generated payment acknowledgment issued based on a successful response received from the payment gateway.

The final confirmation is subject to successful reconciliation and verification of the transaction by GPCB. In case of any discrepancy, the decision of GPCB shall be final and binding.



GPCBID: 76360, InwID: 257470,
Print by: 602
Print Date: 25/06/2026 03:40:01

GUJARAT POLLUTION CONTROL BOARD



PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

"Consent to Establish"
(CTE-120568)

BY R.P.A.D.

NO: GPCB/CCA-KUTCH-1997/ID-76360/

Date:

To,

M/s. Shree Bhagwati Buildinfra Pvt. Ltd.,
Unsurveyed,
At- Mota Rann,
Tal: Bhuj,
Dist: Kutch – 370 001.

Sub: Consent to Establish (NOC)-Amendment under Section 25 of Water Act 1974 and
Section 21 of Air Act 1981

Ref: Your application for CTE Inward no. **257470** received dated **17/06/2022**.

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish for set up an industrial plant at Unserved, At- Mota Rann, Tal: Bhuj, Dist: Kutch.**

1. The validity of this order will be up to **16/06/2029**.
2. The list of the products to be manufacture is as below:

Sr. No.	Product	Quantity
1.	Bromine (Br ₂)	1250 MT/Month
2.	NaCl (salt)	5,00,000 MT/Month

SUBJECT TO THE FOLLOWING CONDITIONS:

1. Industry shall not carry out any activity which may attract the applicability of EIA notification-2006 & its amendment.
2. Industry shall not carry out any activities in violation to CRZ notification- 2011 & amended time to time.
3. No ground water shall be withdrawal without obtaining prior permission from competent authority.
4. Industry shall obtain fresh water from valid source having permission of the competent authority.
5. Industry use only approved fuels as per the GPCB notification.
6. Industry shall install bromine and chlorine sensors in the plant.
7. Bromine concentration at work zone area shall always be less than 0.1 ppm.
8. Industry shall take adequate measures to control fugitive emission due to storage, handling & transportation of products, raw materials, coal/ lignite & fly ash.
9. Industry shall provide dedicated storage facilities/ silos for storage of fly ash. Fly ash shall be disposed off only as per CPCB guideline.
10. Industry shall comply with coal handling guideline of this Board.

Page 1 of 6

11. Industry shall provide dedicated storage area for coal/ lignite with adequate water sprinkling system to control fugitive emission.
12. Industry shall renew Public Liability Insurance Policy time to time & submit a copy of the same to this office.
13. Industry shall submit compliance of Manufacturing, Storage and Import of Hazardous Chemicals Rules – 1989 framed under the Environment (Protection) Act-1989 including site notification, onsite emergency plan & safety Audit report time to time.
14. Industry shall comply with circular of the Board dated 27/08/2021 regarding retrofitting of emission control/ equipment in D.G. Set of capacity 125 KVA and above as per system & procedure for emission compliance testing of Retrofit Emission Control Devices (RECD) for D.G. Set issued by CPCB dated 01/02/2022 at the earliest and submit compliance.
15. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
16. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in utilities to replace at least five percent (5%) of total solid fuel requirement by 'Refused Derived Fuel'.

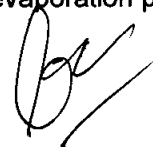
3. CONDITIONS UNDER WATER ACT 1974:

- 3.1 Total water consumption 2542.5 KLD. Industry shall provide DM plant, out of which
- a. DM permeate, about 508 KLD, shall be used for industrial purpose & 25 KLD shall be used for domestic purpose.
 - b. DM reject, about 120 KLD, shall be used for preparation of lime slurry & remaining (1889.5 KLD) shall be used for salt washing in salt pan.
- 3.2 The quantity of the brine water consumption shall not exceed 48400 KLD.
- 3.3 The quantity of the industrial waste water from manufacturing process and other ancillary operation shall not exceed 532 KL/Day.
- 3.4 Industry shall operate Effluent Treatment Plant (ETP) adequately so that treated industrial effluent shall conform to the following norms:

PARAMETERS	PRESCRIBED LIMITS
pH	6.5 to 8.5
Temperature	40°C
Colour (Pt.Co. scale) in units	100 units
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Ammonical Nitrogen	50 mg/L

All efforts shall be made to remove colour & unpleasant odour as far as practicable

- 3.5 There shall be no discharge of industrial effluent. Treated effluent 48932 KLD (brine water: 48400 KLD + Industrial effluent from process: 532 KLD), after necessary treatment shall be discharged into solar evaporation pond & recycled in to process, in order to achieve Zero Liquid Discharge.





591 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- 3.6 Industry shall provide solar evaporation pond with leakage proof flooring and lining.
- 3.7 Industry shall provide fixed pipeline with flow meter for reuse of treated effluent & for conveyance of treated effluent to solar pond and maintain its record.
- 3.8 Industry shall provide fixed pipeline and flow meter for reuse/ recycling of treated effluent and maintain its records at site.
- 3.9 The quantity of domestic waste water (Sewage) shall not exceed 5 KL/Day
- 3.10 The Industry shall provide Sewage Treatment Plant (STP) of adequate capacity adequately so that treated domestic effluent shall comply with following norms:

PARAMETERS	PERMISSIBLE LIMIT
pH	6.5 to 9.0
BOD (3 days at 27° C)	20 mg/L
Suspended Solids	100 mg/L
Fecal Coliform	<1000 MPN/100 ml

- 3.11 The treated domestic effluent conforming to above norms shall be discharged on land for gardening and plantation purpose within premises.
- 3.12 Industry shall provide fixed pipeline network with flow meter for even distribution of treated domestic effluent and maintain its record.
- 3.13 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

4. CONDITIONS UNDER AIR ACT 1981:

- 4.1 The following shall be used as fuel in Boilers & D.G. Sets respectively;

Sr. No.	Utility	Fuel	Quantity
1.	Boiler (5 TPH & 1 TPH)	Coal/ Lignite	1.9 MT/Hr
2.	D.G. Sets	HSD	225 L/Hr

- 4.2 The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3 The flue gas emission through stack attached to Boilers & D.G. Sets shall conform to the following standards:

Sr. No	Stack Attached To	Stack Height	APCM	Parameter	Permissible limit
1	Boiler (5 TPH)	40 m	ESP & Water Scrubber (common)	Particulate Matter	150 mg/Nm ³
2	Boiler (1 TPH)				
3	D.G. Set (3 nos.) (125 KVA each)	11 m	Acoustic Enclosure	SO ₂	100 ppm
4	D.G. Set (3 nos.) (25 KVA each)	11 m	Acoustic Enclosure	NO _x	50 ppm

4.4 The process gas emission through stack attached to reaction vessel & Feed Enrichment Section shall conform to the following standards;

Sr. No	Stack Attached To	Stack Height	APCM	Parameter	Permissible limit
1	Reaction Vessel	12 m	Packed Column Scrubber	HCl Chlorine Bromine	20 mg/NM ³ 9 mg/NM ³ 2 mg/NM ³
2	Feed Enrichment Section Stack	12 m	Packed Column Scrubber	HCl Chlorine Bromine SO ₂	20 mg/NM ³ 9 mg/NM ³ 2 mg/NM ³ 50 mg/NM ³

4.5 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 18th November-2009. In addition to following parameters Industry shall also carry out AAQ monitoring of all other applicable parameter as per MoEF notification dated 18/11/2009 and submit the report to the Board.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in ug/m ³
1.	Sulphur Dioxide (SO ₂)	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) or PM ₁₀	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) or PM _{2.5}	Annual 24 Hours	40 60

4.6 The level of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Between 6 am to 10 pm: 75 dB (A)

Between 10 pm to 6 am: 70 dB (A)

4.7 **D.G. Sets Conditions**

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards: -

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- a) The minimum height of stack to be provided with each of the generator set shall be $H = h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.



593 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- b) Noise from DG set shall be controlled by providing an acoustic enclosure or by creating the room acoustically, at the users end.
- c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures. Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacturer.
- f) A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

5. CONDITIONS UNDER HAZARDOUS WASTE RULES:

- 5.1 The applicant shall have to comply with provisions of Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
- 5.2 The applicant shall obtain membership of common TSDF site for disposal of Hazardous waste as categorized in Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
- 5.3 The applicant shall obtain membership of common Hazardous Waste incinerator for disposal of incinerable waste.
- 5.4 The applicant shall provide temporary storage facilities for each type of Hazardous Waste as per Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
- 5.5 The applicant shall obtain registration/authorization for recycling/reprocessing any hazardous waste before procuring material/starting production as per HW Rules 2016.
- 5.6 The applicant shall obtain authorization for recovery/reuses of any hazardous waste material as per HW Rules 2016.

6. GENERAL CONDITIONS

- 6.1 The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste or hazardous waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 60 days before commencing the production.

Page 5 of 6

- 6.2 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.3 The waste generator shall be totally responsible for (i.e. Collection, storage, transportation and ultimate disposal) of the wastes generated.
- 6.4 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form – 4 by 30th June of every year.
- 6.5 In case of any accident, details of the same shall be submitted in Form – 5 to Gujarat Pollution Control Board.
- 6.6 Applicant shall comply relevant provision of “Public Liability Insurance Act-91”.
- 6.7 Unit shall take all concrete measures to show tangible results in waste generation reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted within 03 months and also along with Form 4.
- 6.8 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 6.9 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.
- 6.10 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as may be determined by the competent authority.

**For and on behalf of
Gujarat Pollution Control Board**


**(Smt U.K. Upadhyay)
Senior Environment Engineer**

Outward No: 685638, 10/10/2022

Annexure-R5

GUJARAT POLLUTION CONTROL BOARD

KUTCH WEST, KATIRA COMMERCIAL COMPLEX-1,
FIRST FLOOR , NEAR INCOME TAX OFFICE,
MANGLAM CHAR RASTA ,SANSKAR NAGAR,,
BHUJ - 370 001,
(T) (02832) 250 620

No.: GPCB / KUTCH WEST / PCBID-76360 / 873799 Date:

1. Name & Address of the industry : Shree Bhagwati Buildinfra Pvt. Ltd.
PLOT NO:unsurveyed land, unsurveyed land, at Mota rann, Kutch, Mudhan - 370001
DIST: Kutch West, TAL: Bhuj
2. Scale & Category : Medium/Red
3. Name of the authorised person :
4. Date of commencement of production : 01/04/2020
5. Date & time of visit : 01/09/2025 03:20 hrs
6. Name of the person contacted : Mr. Dhirendrakumar Gaurav (Sr. Manager)
7. References

8. Observation crux

Type	Detail
AIR	~ 04/09/2025 Unit has propose to addition of DG sets having capacity 3 x 500 KVA, 2x 650 KVA & 2 x 125 KVA respectively in place of existing DG sets (3 x 125 KVA & 3 x 25 KVA) after CTE amendment for standby power supply. Existing 5 TPH & 1TPH boilers are remaining unchanged. There will be no change process gas emission after CTE-Amendment., Entry By LSO H M Sorathia, SO

	S. S. Chauhan, DEE
Water	~ 04/09/2025 There will be no change in fresh water consumption, wastewater generation & its mode of disposal after CTE-Amendment. , Entry By LSO H M Sorathia, SO S. S. Chauhan, DEE
Haz	~ 04/09/2025 There will be no change in Hazardous waste generation & its mode of disposal after CTE-Amendment., Entry By LSO H M Sorathia, SO S. S. Chauhan, DEE
General	~ 04/09/2025 This unit is inspected with respect to CTE-Amendment application for addition of DG sets having capacity 3 x 500 KVA, 2x 650 KVA & 2 x 125 KVA respectively. Unit has obtained CTE for establishment of industrial plant for mfg of Bromine (Br ₂) 1250 MT/Month & NaCl (salt) 5,00,000 MT/month vide consent order no. CTE-120568, which is valid up to 16/06/2029. Unit has developed 13000 acres area for brine field. During inspection, (i) Bromine Plant & ETP are observe under commissioning, (ii) proposed both Boilers & salt washery are observe under trial run and (iii) STP yet to installed. The establishment of plant is 95 % completed as informed. There will be no change in product & its capacity, fresh water consumption, wastewater generation & its mode of disposal, Hazardous waste generation & its mode of disposal after CTE-Amendment., Entry By LSO H M Sorathia, SO S. S. Chauhan, DEE

9. Details of samples taken during inspection
No Record Available

10. Inspection team : H M Sorathia, SO
S. S. Chauhan, DEE

11. Instruction Details:

Sr No.	View Instruction	Type of Instruction
1	CTE/CTE Amendment મેળવ્યા બાદ તેની શરતોની પુરતતા કરી, CCA માટે અરજી કરવી.	Product

12. Photographs:

NIL

13. Documents Collected:

NIL

14. NEI Document:

NEI_76360

15. Check List:

Sr No.	Question	Option	Remark
1	Applicability of Rule-6/Rule-9 of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and Amendment thereof	NA	
2	CRZ Notification, 2019 and Amendment thereof	NA	
3	Online Continuous Emission & Effluent Monitoring Systems installed and connected with SPCB / CPCB.	NA	
4	EIA Notification, 2006 and Amendment thereof	NA	
5	Environmental Audit Scheme of GPCB	NA	
6	Inclusion in Eco Sensitive Zone (Notified / Draft) of Protected Areas	NA	

GPCBID: 76360, InwID: 0, Print by: 650

Print Date: 06/09/2025 01:51:08



Annexure-R6

598
GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

Amendment to Consent to Establish (NOC)
CTE – 148869

NO: PC/CCA-KUTCH-1997/ GPCB ID-76360/

Date: /10/2025

To
M/s. Shree Bhagwati Buildinfra Pvt. Ltd.,
Unsurveyed Land, at Mota rann,
Mudhan- 370 001,
Tal: Bhuj, Dist: Kutch.

Subject : Amendment to Consent to Establish (CTE).

Reference : Your CTE-Amendment Application Inward ID No. 109001413 dated 21/08/2025.

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway; the Board is empowered to amend consent order conditions. Accordingly, CTE Amendment is granted for **addition of D.G. Set in place of existing D.G. Sets** in existing industrial plant located at Unsurveyed Land, at Mota rann, Tal: Bhuj, Mudhan- 370 001, Dist: Kutch with following condition;

1. This order shall be read as CTE-Amendment order no. 148869 dated 25/09/2025 and valid up to 20/08/2032.
2. There shall be no change in existing products and its capacity, due to CTE-Amendment.

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. There shall be no change in existing quantity of water consumption, waste water generation & its mode of disposal & Hazardous waste generation & its mode of disposal, due to CTE-Amendment.
2. Industry shall not carry out any activity which may attract provisions of EIA Notification-2006.
3. No ground water shall be withdrawal without prior NOC of CGWA as per Hon'ble NGT order.
4. Industry shall obtain fresh water from valid source having permission of the competent authority.
5. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
6. Industry shall take adequate measures to control fugitive emission due to storage, handling and transportation of raw materials and products.

3. CONDITIONS UNDER AIR ACT 1981:

3.1 The following shall be used as a fuel in Boilers & D.G. Sets respectively.

Sr No.	Utility	Fuel	Quantity	
			Existing	After CTE-Amendment
1.	Boiler (1 TPH)	Coal/ Lignite	1.9 MT/Hr	1.9 MT/Hr
2.	Boiler (5 TPH)			
3.	D.G. Set (3 nos., 125 KVA each)	HSD	225 Liter/Hr	--
4.	D.G. Set (3 nos., 25 KVA each)	HSD		
5.	D.G. Set (3 nos., 500 KVA each)	HSD	--	1680 Liter/Day each
6.	D.G. Set (2 nos., 650 KVA each)	HSD	--	1920 Liter/Day each
7.	D.G. Set (2 nos., 125 KVA each)	HSD	--	720 Liter/Day each

3.2 The applicant shall install & operate air pollution control system efficiently in order to achieve prescribed norms.

3.3 The flue gas emission through stack attached to Boilers & D.G. Sets shall conform to the following standards.

the following standards.

Sr. No	Stack attached to	Stack height	APCM	Parameter	Permissible limit
Existing					
1.	Boiler (1 TPH)	55 mtr	ESP & water scrubber	PM SO ₂ NO _x	150 mg/Nm ³
2.	Boiler (5 TPH)				100 ppm 50 ppm
3.	D.G. Set (3 nos., 125 KVA each)	To be removed			
4.	D.G. Set (3 nos., 25 KVA each)	To be removed			
Proposed					
5.	D.G. Set (3 nos., 500 KVA each)	11 mtr	Acoustic enclosure	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
6.	D.G. Set (2 nos., 650 KVA each)	11 mtr	Acoustic enclosure		
7.	D.G. Set (2 nos., 125 KVA each)	11 mtr	Acoustic enclosure		



600

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

3.4 The process gas emission through stack attached to Reaction Vessel & Feed Enrichment Section Stack shall conform to the following standards.

Sr. No	Stack attached to	Stack height	APCM	Parameter	Permissible limit
Existing					
1	Reaction Vessel	12 mtr	Packed Column Scrubber	HCl Chlorine Bromine	20 mg/Nm ³ 9 mg/Nm ³ 2 mg/Nm ³
2	Feed Enrichment Section Stack	12 mtr	Packed Column Scrubber	HCl Chlorine Bromine SO ₂	20 mg/Nm ³ 9 mg/Nm ³ 2 mg/Nm ³ 50 mg/Nm ³

3.5 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 18th November-2009. In addition to following parameters Industry shall also carry out AAQ monitoring of all other applicable parameter as per MoEF notification dated 18/11/2009 and submit the report to the Board.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in µg/M ³
1.	Sulphur Dioxide (SO ₂)	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) or PM ₁₀	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) or PM _{2.5}	Annual 24 Hours	40 60

3.6 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

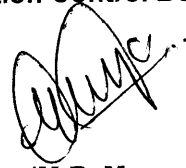
3.7 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4. GENERAL CONDITIONS:

- 4.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 4.2 The waste generator shall be totally responsible for (i.e. Collection, storage, transportation and ultimate disposal) of the wastes generated.

- 4.3 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form – 4 by 30th June of every year, if applicable.
- 4.4 In case of any accident, details of the same shall be submitted in Form – 5 to Gujarat Pollution Control Board.
- 4.5 Applicant shall comply relevant provision of “Public Liability Insurance Act-91”, if applicable.
- 4.6 Unit shall take all concrete measures to show tangible results in waste generation reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted within 03 months and also along with Form 4, if applicable.
- 4.7 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.
- 4.8 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.

**For and on behalf of
Gujarat Pollution Control Board**



**(M.R. Macwana)
Unit Head**

Outward No: 876842, 09/10/2025

Annexure-R7

Shree Bhagwati Buildinfra Pvt. Ltd. - 76360

FORM-I

[See Rule 9 (1)]

(To be submitted in triplicate)

Application for consent establishing/operating the industrial plant/plants under
Section 21 of the Air (Prevention & Control of Pollution) Act, 1981

From:

18/12/2025

Shree Bhagwati Buildinfra Pvt. Ltd.

PLOT NO:unsurveyed land, unsurveyed land, at Mota rann, Kutch, Mudhan - 370001 DIST:
Kutch West, TAL: Bhuj

To:

GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan, Sector-10/A,,

Gandhinagar - 382010,

(T) 079-23222756

I/We hereby apply for consent / renewal of consent under Section 21 of the Air
(Prevention & Control of Pollution) Act, 1981 to establishment / operate the industrial
plant / plants owned by

to be located / located at _____

1. Full name of the applicant with designation and address and Telephone / Telex number : Vipul Thanki 9925375007
unsurveyed landat Mota rann, Kutch
2. Full address of the factory / industrial plant/s (Survey No. village plot No. location of premises etc.) with telephone/telex Nos. : PLOT NO:unsurveyed land, unsurveyed
land, at Mota rann, Kutch, Mudhan -
370001 DIST: Kutch West, TAL: Bhuj
9925375007
3. Names of full time directors / partners / owners with addresses and telephone nos.

No.	Full Name Mobile No	Address	PAN NO	Nationality	DIN No
1	Amam shreyans Shah M:9925375007	A-112 Siddhi Vinayak Towers, S.G.Highway, Makarba, Ahmedabad- 380051 D:, T:, V:			
2	Jayendra Chinubhai	A-112 Siddhi Vinayak Towers, S.G.Highway, Makarba, Ahmedabad-			



Patel	380051	603		
M:9712210000	D:, T:, V:			

4. Plant/project cost (Rs. in Lakhs). : 8000 (Eighty Crore)
5. Specify whether small, medium or large : Medium scale.
6. Date of commission of industrial plant/s: 01/04/2020 or proposed date of commissioning.
7. Total number of employee. : 40
8. Specify whether small, medium or large : Red scale.
9. Name of raw materials with its quantity.

Sr. No.	Name	Capacity - Unit / Sub Unit
1	Chlorine	1100 Metric Tonne /Per Month
2	HCL	1200 Metric Tonne /Per Month
3	NaoH	125 Metric Tonne /Per Month
4	Castor oil	2.4 Metric Tonne /Per Month
5	SO2	600 Metric Tonne /Per Month

10. Name of products with its quantity

Sr. No.	Group Name					
1	Group A					
	Pr. No.	Product Name	Qty-Unit /Sub Unit	CAS No	HSN No	Remark
	1.1	bromine (b12)	0.000 / Per Month			
	1.2	Bromine (Br2)	1250.000 / Per Month			
	1.3	NaCl	500000.000 / Per Month			
	And					
	1.4	Mgcl2 (By product)	0.000 Metric Tonne / Per Month		28273100	

11. Details of Fuel Consumption

SrNo.	Fuel Type	Quantity	Unit Type
1	H.S.D	4320.000	Liter/Day
2	Lignite	45.600	MT/Day

12. Details of Air Emmission

The Flue Gas Emission Stack Details:					
SrNo.	Utility	Fuel Type (Fuel Name)	APCM	Stack	Parameter



1	Boiler 1 TPH 1.00 (Ton per hour)	Lignite (lignite) - 9.00 (MT/Day)	WSC	FGE-22-0 H:55.00 (Meters) D:0.00 (Centimeters)	SO ₂ , Particulate Matter, NOX
2	Boiler (5 TPH) 5.00 (Ton per hour)	Lignite (Lignite) - 36.60 (MT/Day)	WSC		
3	D G SET 2 NOS 125.00 (kVA)	H.S.D (HSD) - 720.00 (Liter/Day)	N.A	FGE-9-0 H:9.00 (Meters) D:0.00 (Centimeters)	SO ₂ , Particulate Matter, NOX
4	D G SET 2 Nos 650.00 (kVA)	H.S.D (HSD) - 1920.00 (Liter/Day)	N A	F G E 11.0 H:11.00 (Meters) D:0.00 (Centimeters)	SO ₂ , Particulate Matter, NOX
5	D G SET 3 NOS 500.00 (kVA)	H.S.D (HSD) - 1680.00 (Liter/Day)	N.A	FGE-9-0 H:11.00 (Meters) D:0.00 (Centimeters)	SO ₂ , Particulate Matter, NOX

The Process Emission Stack Details:				
SrNo.	Utility	APCM	Stack	Parameter
1	Feed Enrichment Section Stack 0.00 (KL)	Packed Column Scrubber	PRE-12-0 H:12.00 (Meters) D:0.00 (Centimeters)	SO ₂ , HydroChloric Acid, Chlorine, Bromine
2	Reaction Vessel 0.00 (KL)	Packed Column Scrubber		

13. Any other relevant information.



Declaration::

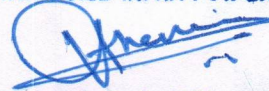
- I/We declare that the above furnished information is true and correct to the best of my / our knowledge. I/We am/are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981.
- I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I/ We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981.
- I/We herewith submit an affidavit on the basis of which consent for establishment will be issued to me/us and I/ We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981 or any misleading / wrong representation.

- d) I/We undertake to furnish any other information within one month of its being called by the State Board.

Yours faithfully,

SHREE BHAGWATI BUILD INFRA PVT. LTD.

Authentic Signature :



Name of the application : **Authorised Signatory**

Designation : **VIPUL THAKUR**
Autho. sign

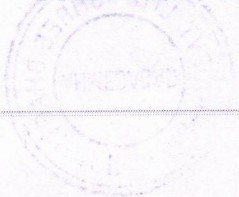
Address : **A-112, SIDDH VINAYAK**
TOWER, MANARBA, AND
36051

Accompaniments:

- (i) Site plan
- (ii) Layout Plan showing location of all vents, Stacks and other emission points
- (iii) Process flow sheet
- (iv) Analysis Report of emissions
- (v) Details of air pollution control devices

GPCBID: 76360, InwID: 109000637, Print by:
76360

Print Date: 18/12/2025 11:41:43



Shree Bhagwati Buildinfra Pvt. Ltd. - 76360

Application for consent to establish or take any step to establish any industry, operation process or any treatment and disposal system for discharge, under section 25 or continuation or discharge under section 26 of the water (Prevention and Control of Pollution) Act. 1974.

From:

Date : 18/12/2025

Shree Bhagwati Buildinfra Pvt. Ltd.,

PLOT NO:unsurveyed land, unsurveyed land, at Mota rann, Kutch,
Mudhan - 370001 DIST: Kutch West, TAL: Bhuj

To:

The Member Secretary,

Gujarat Pollution Control Board, Sector-10/A, Gandhinagar - 382010

I/We hereby apply for consent/renewal of consent under section of the water (Prevention and Control of Pollution) Act. 1974(6 of 1974) to establishment or take any step to establish any industry or operation or process or a treatment and disposal system or any extension or addition to bring into use any new altered outlet for discharge of sewage/trade effluent* to continue to discharge sewage/trade effluent from land/premises owned by

4. Names, Address and Telephone Nos. of Applicant :

No.	Full Name Mobile No	Address	PAN NO	Nationality	DIN No
1	Amam shreyans Shah M:9925375007	A-112 Siddhi Vinayak Towers, S.G.Highway, Makarba, Ahmedabad- 380051 D:, T:, V:			
2	Jayendra Chinubhai Patel M:9712210000	A-112 Siddhi Vinayak Towers, S.G.Highway, Makarba, Ahmedabad- 380051 D:, T:, V:			

5. Address of the Industry : PLOT NO:unsurveyed land, unsurveyed land,
at Mota rann, Kutch, Mudhan - 370001 DIST:
Kutch West, TAL: Bhuj

6. Details of Commissioning etc:

(a) Approximate date of proposed
commissioning of work.

: 01/04/2020



(b) Expected date of commencement of production.

607

: 15/01/2026

7. Total number of employee expected to be employed

: 40

Sr. No.	Name	Capacity - Unit / Sub Unit
1	Chlorine	1100 Metric Tonne /Per Month
2	HCL	1200 Metric Tonne /Per Month
3	NaoH	125 Metric Tonne /Per Month
4	Castor oil	2.4 Metric Tonne /Per Month
5	SO2	600 Metric Tonne /Per Month

(b) List or products and by - products.

Sr. No.	Group Name					
1	Group A					
	Pr. No.	Product Name	Qty-Unit /Sub Unit	CAS No	HSN No	Remark
	1.1	bromine (b12)	0.000 / Per Month			
	1.2	Bromine (Br2)	1250.000 / Per Month			
	1.3	NaCl	500000.000 / Per Month			
	And					
	1.4	Mgcl2 (By product)	0.000 Metric Tonne / Per Month		28273100	

(c) Licence of Annual Capacity of the industry, operation or process etc.

11. State daily quantity of water in kiloliters utilized and its source (domestic / industrial process boiler Cooling others)

Sr. No.	Source of Water	Quantity (KLD)
1	Any Other	2542.50
	Fresh Water Total	2542.50
	Total	2542.50

Sr. No.	Water Consumption Details	Fresh Water Consumption (KLD) (A)	Recycle Water Consumption (KLD) (B)	Total Water Consumption (KLD) (A+B)
(I)	Domestic Purpose	25.00		25.00



(II)	Green Belt / Plantation			
(III)	Industrial Purpose			
	I. Manufacturing Process			
	II. Boiler Feed Water	144.00		144.00
	III. Cooling Tower Feed Water	115.00		115.00
	IV. Scrubbing Water	161.00		161.00
	V. Washing Activity	88.00		88.00
	VI. Others	2009.50		2009.50
	Total (Industrial) (i to vi)	2517.50		2517.50
(IV)	Grand Total (Dom. (i) + Agri. + Ind. (iii))	2542.50		2542.50

12. (a) State the daily maximum quantity of effluents. quantity and mode of disposal (sewer or drains or river of land or lake / pond / or estary / tidal waters / sea water / off share) Also attach analysis report of the effluents. Type of effluent, quantity in kiloliters. Mode of disposal.

Sr. No.	Waste Water Generation Details	Waste Water Generation (KLD) (C)	Recycle Water Generation (KLD) (D)	Waste Water Disposal Quantity (KLD) (C-D)	Mode of Disposal
(I)	Domestic Sewage	5.00		5.00	5.00- Recycle- Domestic for Gardening
(II)	Industrial				
	I. Manufacturing Process				
	II. Boiler Blowdown	63.00		63.00	63.00- Recycle- Boiler Blow Down
	III. Cooling Tower Blowdown	100.00		100.00	100.00- Recycle- Cooling Tower Blowdown
	IV. Washing	88.00		88.00	88.00- Recycle- Column Flushing
	V. Scrubbing Waste Water	161.00		161.00	161.00- Recycle- Scrubbing System
	VI. Others	120.00		120.00	120.00- Recycle- Preparation of Lime Slurry



	Total (Industrial) (i to vi)	532.00	532.00
(III)	Grand Total (Dom. (i) + Ind. (ii))	537.00	537.00

Sr. No.	Disposal Mode	Discharge	Qty
		Total Waste Water Disposal	0
1	Recycle	Boiler Blow Down, Cooling Tower Blowdown, Domestic for Gardening, Preparation of Lime Slurry, Scrubbing System, Column Flushing	537.00
		Grand Total	537.00

13. State whether you have any treatment plant for industrial, domestic or combined effluents.

Yes / No

Declaration::

14. I/We declare that the above furnished information is true and correct to the best of my/our knowledge. 1/ We am/are aware that furnishing any wrong information is punishable under Section 42(f) of the Water (Prevention & Control of Pollution) Act, 1974.

15. I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc, in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I/ We am/are aware that the violations of Section 25 attract penal provisions under the relevant provisions of the Water (Prevention & Control of Pollution) Act, 1974.

16. I/We herewith submit an affidavit on the basis of which consent for establishment will be issued to me/us and I/We will be held responsible under Section 45(A) of the Water (Prevention & Control of Pollution) Act, 1974 or any misleading/wrong representation.

17. d) I/We undertake to furnish any other information within one month of its being called by the State Board.

Yours
faithfully,

SHREE BHAGWATI BUILD INFRA PVT. LTD.
Authentic Signature :

Name of the application :

Designation :

Address :

Authorised Signatory
VIRUL THAKUR
A-112, SIDDHI
VINAYAK TOWER
MAHARAJA AMB
16-12-25

610

Note : *Strike out which is not relevant

GPCBID: 76360, InwID: 109000637,

Print by: 76360

Print Date: 18/12/2025 11:41:39



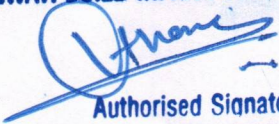
Hazardous Waste Report

Sr	Schedule - Category - Waste Name	Qty / Unit	Authorization Level	Remark
1	I - 5.1 - Used or Spent Oil	0.005 MT Per Annum	0.005 MT Per Annum Generator - Collection - Storage - transport Recycling Captive Utilization (Within Plant) And	
2	I - 35.3 - Chemical sludge from waste water treatment	4500.0 00 MT Per Annum	4500.000 MT Per Annum Generator - Collection - Storage - transport Recycling Captive Utilization (Within Plant) And	

GPCBID: 76360, InwID: 109000637, Print by:
76360

Print Date: 18/12/2025 11:41:35

SHREE BHAGWATI BUILD INFRA PVT. LTD.


Authorised Signatory



N H Shah & Co.

TO WHOM SO IT MAY CONCERN

This is to certify that, M/s. **SHREE BHAGWATI BUILDINFRA PRIVATE LIMITED** Located at Un-surveyed Land near Lakhpat, Sayra, Mudhan and Zara villages in Lakhpat Taluka of Kutch District of Gujarat has made investment in fixed assets as under:

Sr.No.	Name of Particulars	Cumulative Capital Investment (without Depreciation) up to latest CTE/CCA in amount (Rs. in lakhs)	Proposed actual Capital Investment (without Depreciation) For this CTE/CCA application amount (Rs. in lakhs)	Total Capital investment (without Depreciation) amount (Rs.in lakhs)
1	Land & Building	3000.00	0.00	3000.00
2	Plant & Machinery	4000.00	500.00	4500.00
3	Miscellaneous	500.00	0.00	500.00
	Total	7500.00	500.00	8000.00 (Rs. Eighty Crores Only)

The above details of investment is considered purely on the basis of documents, information and explanation provided to us by the firm and verification of documents made by us.

All figures mentioned above are pertaining to capital investment. The capital investment including Land & Building, Plant & Machinery and Miscellaneous cost without depreciation shall be considered as per books of account/Audit report.

FOR N H SHAH & CO.
CHARTERED ACCOUNTANTS



NAISHAL SHAH
PROPRIETOR

M No. 132018

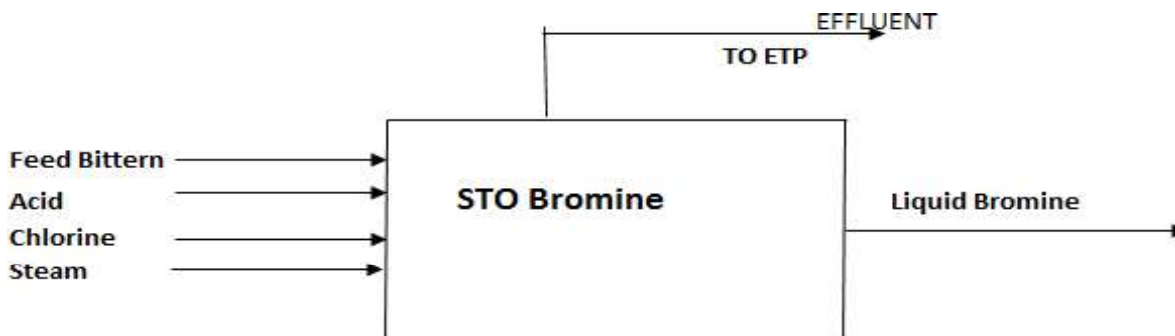
UDIN No. 25132018BMHFFE7527

Date: 11-09-2025



BRIEF DESCRIPTION OF MANUFACTURING PROCESS

Process Flow Chart: Liquid Bromine



Process description:

This process description is based on the enclosed process flow sheets 1 and 2. The whole process is designed for a typical operation procedure of bromine production plant.

STEP-1 :-PRIMARY PROCESS:FES PROCESS (FLOW SHEET-1)

Process description:

First of all feed bittern of min 0.2/0.8 GPL to be acidified maintain 2-3 PH by the dosing of Hcl (available)/Hcl.

After the bittern circulation oxidized to 90% in oxidation tower chlorine gas feeding started with required ratio based on sulphur gas available ratio.

The reaction mass blow out by the blower form mist produces free bromine absorbed by spray of process/sea water form HBr (ML) of upto 25/100 GPL. The ML collected from absorber and transfer for storage /use via ML day tanks.

It is a cold continuous process to Enrich bittern of higher GPL use as a raw material for Bromine production.

REACTION:

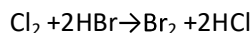
(Bittern) $\text{MgBr}_2 + \text{Cl}_2 + \text{SO}_2\text{-oxidation} \rightarrow \text{HBr (Product)} + \text{Effluent (MgCl}_2 + \text{HCl} + \text{Free bromine} + \text{H}_2\text{O)}$

Since, it is a patent technology process detail technology not shared by any technology supplier.

STEP-2 Brominestrippingcolumn C1010(Steaming out process- STO)

The bromine stripping column C1010 is split into two regions.

In the upper section (reaction zone) of column C1010 the bromide is treated with chlorine(oxidizing agent).This procedure leads to the formation of elemental bromine and the corresponding pieces(chloride)appropriate to the following reaction equation:



In the lower section of column C1010 the formed bromine is stripped off from the Hydrogen bromide solution using a certain amount of live steam which forms a low boiling azeotropic bromine/water mixture.

The zoetrope bromine/water mixture leaving column C1010 will be condensed in heat exchangers E1012A/B.

The resulting condensate from both condensation lines is collected in separator vessel D1019 where the crude bromine (heavy phase)is separated from the aqueous phase.

Due to non-condensable components in the distillate flow coming from columns C1010 a specific amount of bromine won't condense at existent cooling water temperature in condensers arrangement E1012A/B. Therefore, the glass stream is leaded in to a second condenser E1017 which operates at lower temperature to reduce bromine amount in vet gas. Remaining vent gas is led to scrubber C1020 where bromine loss is reduced to a minimum by absorption in cold feed bittern.

The aqueous phase (light phase) in separator vessel D1019 will be returned to column C1010 while the crude bromine (heavy phase) is flowing by gravity to purification columnC2010.

PurificationcolumnC2010

The process of bromine purification is based on the physical properties of the ternary system bromine/chlorine/water.

Crude bromine coming from separator D1019 will be fed to the top of column C2010 comprising packing sections. Water and chlorine can be stripped out of bromine using strippingcolumnC2010withreboilerE2011at the bottom ofcolumnC1020.

Water and chlorine will be enriched in the upper part of the stripping column and leave columnC2010 with an excess of bromine vapors to condensersE2012A/B. The partially condensed liquid is then returned to separator D1019 where the above-mentioned separation will start again. The purified bromine will be removed from column C2010 in the bottom and condensed in a heat exchangerE2032.

VentgasscrubberC1020

All vent gases from the condenser E1012 and E2012 are leaded to the vent gas scrubber C1020. Scrubber C1020 is operated with cold Effluent by passed from the main feed flow.

To treat all incoming vent gases in a counter current manner the liquid phase is fed to the top of scrubber C1020.

Neutralisation

The effluent is neutralized in a tank. For Neutralization an aqueous solution of Calcium hydroxide is used.

Also, the vent coming out the scrubber column C1020 is neutralized in a caustic scrubber unit (provided by client) comprising a scrubber, pump and cooler, due to remove heat of reaction. For neutralization an aqueous solution of sodium hydroxide and sodium this sulfates used as well.

All the chlorine vent and leakage arrested and neutralized in chlorine scrubber connected to chlorine unit.

Any leakage of chlorine and bromine detected by detectors placed at various location of the plant based on range & requirements.

Equipment Bromine plant:**Materials:**

GL	Borosilicateglass
GLS	Glasslinedsteel
FRP	Fiberreinforcedplastic
CS	Carbonsteel
TA	Tantalum
PVDF	Polyvinyl difluoride
PP	Polypropylene
SiC	Siliconcarbide
Ti	Titanium

EquipmentList(accordingtoflowdiagramsNo.1 & 2)

Item	No.	Description	Materials	Scope
C1010	1	ReactionColumn	GL/PVDF/Ti	DDPS
E1012A/B	2	Condenser	GL/PTFE	DDPS
D1019	1	Separatorvessel	GL/PTFE	DDPS
E1017	1	Guardcondenser	GL/PTFE	DDPS
C1020	1	Scrubbercolumn	GL/PVDF/PTFE	DDPS
C2010	1	PurificationColumn	GL/PTFE	DDPS
E2011	1	BromineReboiler	TA	DDPS
E2012A/B	2	BromineCondenser	GL/PTFE	DDPS
E1032	1	Brominecooler	GL	DDPS
P1016	1	Effluent pump	PVDFcastiron	Client
E1013	1	preheater	Ti/Pd	Client



GUJARAT POLLUTION CONTROL BOARD

Kutch West, Katira Commercial Complex-1, First Floor, Near Income Tax office,
Manglam Char rasta, Sanskar nagar,,
BHUJ - 370 001,
(T) (02832) 250 620

Inspection Report

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

No.: GPCB / KUTCH WEST / PCBID-76360 / 29580-06/01/2026

1. Industry Details : **Shree Bhagwati Buildinfra Pvt. Ltd.**
PLOT NO:unsurveyed land, unsurveyed land, at Mota rann,
Kutch, Mudhan - 370001 DIST: Kutch West, TAL: Bhuj
2. Scale & Category : Medium/Red
3. Production Date : 01/04/2020
4. Date & time of visit : 30/12/2025 12:45, (Inspection ID : 898222)
5. Person Contacted : Dhirendrakumar Gaurav - Sr. Mgr. Prod.
6. Type of Inspection : APP

7. Field Observations (Crux)

Type	Details
General	~ 06/01/2026 Unit is visited wrt CCA Fresh application. Unit has proposed production of Bromine - 1250 MTM & Salt - 500000 MTM. Unit has valid CTE - 120568 upto 16.06.2029 & CTE - 148869 upto 20.08.2032 for the same. Unit has uploaded the raw material details, manufacturing process in XGN. Unit has installed the bromine plant and salt pans. During visit, Plant is found in operation., Entry By NRO MR. KISHAN JIVANBHAI DESAI MR. RAJENDRASINH RAJABHAU GAEKWAD
Water	~ 06/01/2026 Unit has proposed brine consumption of 48400 KLD. Unit has proposed total water consumption of 2542.5 KLD. The total water proposed shall be treated in RO based DM plant, from which 508 KLD permeate shall be used for industrial purpose & 25 KLD permeate shall be used for domestic purpose. The reject 120 KLD shall be used for lime slurry preparation and rest 1889.5 KLD shall be used for salt washing. Unit has proposed 532 KLD generation of industrial wastewater, which shall be treated in ETP along with brine and discharged into solar evaporation pond and shall be reused back in process. Unit has provided ETP comprising of primary treatment. During visit, ETP is found in operation. One sample is collected from the final outlet of ETP. Unit is instructed to provide flowmeter at the ETP inlet and outlet. Generated domestic wastewater - 5 KLD is proposed to be treated in STP and treated domestic wastewater shall be discharged for plantation and gardening within premises. During visit, STP is found under installation. Unit is instructed to submit time bound action plan for the completion of the same., Entry By NRO MR. KISHAN JIVANBHAI DESAI MR. RAJENDRASINH RAJABHAU GAEKWAD
	~ 06/01/2026 Unit has proposed fuel consumption lignite - 45.6 MTD & HSD - 4320 LPD. Unit has installed proposed boiler of 5 TPH and 1 TPH. Unit has provided APH + Dust Collector + ESP + Water Scrubber (Common) + Stack (Common) with 5 TPH boiler. Unit has provided Dust Collector + Water Scrubber (Common) + Stack (Common) with 1 TPH boiler. Lignite is used in boiler. Unit has yet not connected ESP with 1 TPH boiler as per the CTE.



GUJARAT POLLUTION CONTROL BOARD

Kutch West, Katira Commercial Complex-1, First Floor, Near Income Tax office,
Manglam Char rasta, Sanskar nagar,,
BHUJ - 370 001,
(T) (02832) 250 620

Inspection Report

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Air	Unit is instructed to clarify regarding the same. During visit, 5 TPH boiler is found in operation and 1 TPH boiler is not found in operation. One flue gas sampling is carried out with the stack attached to 5 TPH boiler. Unit has installed the proposed process stacks attached to Reaction vessel and feed enrichment section stack. Unit has provided two stage packed column scrubber as APCM with reaction vessel and packed column scrubber with feed enrichment section stack. During visit, process stack sampling is carried out with the stack attached to reaction vessel. Unit is instructed to provide stack monitoring facility at process stack - feed enrichment section stack. During visit, all provided APCM are found in operation. Unit has proposed DG sets 500 KVA - 3 Nos., 650 KVA - 2 Nos. & 125 KVA - 2 Nos. Unit has installed 500 KVA and 650 KVA DG set., Entry By NRO MR. KISHAN JIVANBHAI DESAI MR. RAJENDRASINH RAJABHAU GAEKWAD
Hazardous	~ 06/01/2026 Unit has proposed Used oil - 0.005 MTA and Chemical sludge from wastewater treatment - 4500 MTA as HW. Used oil shall be reused as lubricant and ETP sludge shall be reused back in plant. During visit, No stock of HW is found stored., Entry By NRO MR. KISHAN JIVANBHAI DESAI MR. RAJENDRASINH RAJABHAU GAEKWAD

8. Details of samples taken during inspection :

Sr. No.	Sample Type	Collect Date	Color & Condition	PH Range	Field Observation	Collect Charge	LAB
1	A	31/12/2025	25ml for each gas	480 Lit for PM, 60 Lit. for SO ₂ & 1142 ml for NO _x	Sample is collected from the common stack attached with 5 TPH & 1 TPH Boiler. 5 TPH Boiler with APH + DC+ ESP + WS is in operation during sampling.	13100	KUW
2	A	31/12/2025	50ml DM Water for HCl & Br ₂ , 100ml M.O. for Cl ₂	2 LPM for 10 Minutes		3500	KUW



GUJARAT POLLUTION CONTROL BOARD

Kutch West, Katira Commercial Complex-1, First Floor, Near Income Tax office,
Manglam Char rasta, Sanskar nagar,,
BHUU - 370 001,
(T) (02832) 250 620

Inspection Report

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

3	W	31/12/2025	Colorless	@ 7 - 8 on pH Strip		960	KUW
---	---	------------	-----------	------------------------------	--	-----	-----

9. Instructions given during inspection:

Sr. No.	View Instruction	Type Of Instruction
1	During visit, STP is found under installation. Submit time bound action plan for the completion of the same.	Water
2	Provide flowmeter at the ETP inlet and outlet.	Water
3	Provide stack monitoring facility at process stack - feed enrichment section stack.	Air
4	ESP is not connected with 1 TPH boiler. Clarify.	Air

10. Inspection Team :

MR. KISHAN JIVANBHAI DESAI
MR. RAJENDRASINH RAJABHAU GAEKWAD

ANALYSIS REPORT FOR AIR

Sample ID:500136

**GUJARAT POLLUTION CONTROL
BOARD**

KUTCH WEST, KATIRA COMMERCIAL COMPLEX-
1, FIRST FLOOR , NEAR INCOME TAX OFFICE,
MANGLAM CHAR RASTA ,SANSKAR NAGAR,,
BHUIJ - 370 001, (T) (02832) 250 620

Test Report No. : 9767

Date: 02/01/2026

- | | |
|---|---|
| 1. Name of the Customer | : Shree Bhagwati Buildinfra Pvt. Ltd. |
| 2. Address: | : unsurveyed land, at Mota rann, Kutch - , Village: Mudhan Tal: Bhuj Dist:
Kachchh Pin: 370001 |
| 3. Type of Sample | : REP |
| 4. Sample Collected By | : 4705 - MR. KISHAN JIVANBHAI DE |
| 5. Quantity of Sample Received | : 25 ml each |
| 6. Code No. of the Sample | : 7710605 |
| 7. Date & Time of Collection & Inwarding | : 30/12/2025 14:00 to 30/12/2025 14:10 & 31/12/2025 |
| 8. Date of Start & Completion of Analysis | : 31/12/2025 & 02/01/2026 |
| 9. Sampling Point | : From Process Stack attached to Reaction Vessel |
| 10. Flow Details (Remarks) | : -- |
| 11. Mode of Disposal | : Two Stage Packed Column Scrubber |
| 12. Ultimate Receiving Body | : -- |
| 13. Temperature on Collection | : 40 & pH Range on pH Strip : 2 LPM for 10 Minutes |
| 14. Carboys Nos | : Barcode |
| 15. Parameters | : 3 |

Sr	Parameter	Unit	Test Method	Result
1	7 - HCL-Stack	MG/NM3	Argentometric	3.08
2	24 - Cl2-Stack *	MG/NM3	IS 5182 (Part XIX) 1982 R.1998	6.72
3	94 - BR2-Stack (Bromine)	MG/NM3	-	1.12

Laboratory Remarks : ----- By:521-H M Sorathia, SO Dt.: 02/01/2026

H M Sorathia, SO

ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE

Sample ID:500137

KUTCH WEST, KATIRA COMMERCIAL COMPLEX-1, FIRST
FLOOR, NEAR INCOME TAX OFFICE, MANGLAM CHAR
RASTA, SANSKAR NAGAR,, BHUJ - 370 001, (T) (02832) 250
620

Test Report No. : 9766

Date: 02/01/2026

1. Name of the Customer : Shree Bhagwati Buildinfra Pvt. Ltd.
 2. Address: : unsurveyed land, at Mota rann, Kutch - , Village: Mudhan Tal: Bhuj Dist: Kachchh Pin: 370001
 3. Type of Sample : REP
 4. Sample Collected By : 4705 - MR. KISHAN JIVANBHAI DE
 5. Quantity of Sample Received : 5 Ltrs.
 6. Code No. of the Sample : 7025418
 7. Date & Time of Collection & Inwarding : 30/12/2025 14:25 to 30/12/2025 14:25 & 31/12/2025
 8. Date of Start & Completion of Analysis : 31/12/2025 & 02/01/2026
 9. Sampling Point : Final Outlet of ETP
 10. Flow Details (Remarks) : Yes
 11. Mode of Disposal : Evaporation Pond
 12. Ultimate Receiving Body : --
 13. Temperature on Collection : 28 & pH Range on pH Strip : @ 7 - 8 on pH Strip
 14. Carboys Nos : Barcode
 15. Parameters : 6

Sr	Parameter	Unit	Test Method	Result
1	1 - Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	28
2	2 - pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	6.56
3	3 - Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	Colorless
4	11 - Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methods 22nd edi.)2012	96.0
5	13 - Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standard Methods 22nd edi.)-2012	6.72
6	36 - Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B APHA Standard Methods 22nd edi.)-2012	2.4

Laboratory Remarks : ----- By:521-H M Sorathia, SO Dt.: 02/01/2026

H M Sorathia, SO

Note :

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat jurisdiction only.
- Permissible Limits : as per Schedule VI of EPA Rules, 1986 as ammended by second and third amendment 1993 for Effluents.
- Physicochemical and microbiological parameters, Std. Methods for water and waste water-24th Edition by APHA.
- Bioassay test (toxicity) – IS:6582: part-2: 2001; Reaffirmed 2007.

ANALYSIS REPORT FOR AIR

Sample ID:500135

GUJARAT POLLUTION CONTROL
BOARD

KUTCH WEST, KATIRA COMMERCIAL COMPLEX-
1, FIRST FLOOR, NEAR INCOME TAX OFFICE,
MANGLAM CHAR RASTA, SANSKAR NAGAR,,
BHUJ - 370 001, (T) (02832) 250 620

Test Report No. : 9768

Date: 02/01/2026

1. Name of the Customer : Shree Bhagwati Buildinfra Pvt. Ltd.
2. Address: : unsurveyed land, at Mota rann, Kutch - , Village: Mudhan Tal: Bhuj Dist:
Kachchh Pin: 370001
3. Type of Sample : REP
4. Sample Collected By : 4705 - MR. KISHAN JIVANBHAI DE
5. Quantity of Sample Received : 25ml each for SO₂ and NO_x
6. Code No. of the Sample : 9340355
7. Date & Time of Collection & Inwarding : 30/12/2025 13:15 to 30/12/2025 13:45 & 31/12/2025
8. Date of Start & Completion of Analysis : 31/12/2025 & 02/01/2026
9. Sampling Point : From Common Stack attached to 5 TPH & 1 TPH Boiler
10. Flow Details (Remarks) : Lignite
11. Mode of Disposal : APH + DC+ ESP + WS
12. Ultimate Receiving Body : 22310039
13. Temperature on Collection : 92 & pH Range on pH Strip : 480 Lit for PM, 60 Lit. for SO₂ & 1142ml for NO_x
14. Carboys Nos : Barcode
15. Parameters : 3

Sr	Parameter	Unit	Test Method	Result
1	1 - PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	48
2	3 - SO ₂ -Stack (PPM)	PPM	IS: 11255 (Part – 2), 1985 (Reaffirmed 2009)	68.8
3	29 - NO _x -Stack	PPM	IS:11255(Part-7), 2005	0.86

Laboratory Remarks : ----- By:521-H M Sorathia, SO Dt.: 02/01/2026

H M Sorathia, SO

ANNEXURE "A"
(See rule 3)

Application for obtaining information under
The Right to Information Act 2005

2D- 45 2025-26

To:
Gujarat Pollution Control Board
Regional Office, Kutch-West,
Katira Commercial Complex-1,
Nr. Manglam Cross Road, Sanskar Nagar,
Nr. Income Tax Office,
Bhuj – 370001 (Gujarat)

G.P.C.B. E. JJ (W)	
Inward No:-	2/22
Date:-	11/12/2025
Sign :-	<i>[Signature]</i>

Subject: Request for information under the Right to Information Act, 2005, regarding certified copies of the orders/consents granted to Shree Bhagwati Build Infra Private Limited.

Respected Sir/Madam,

- 1. FULL NAME OF APPLICANT:** MR. PREMAL VYAS
- 2. ADDRESS:** D-159, Shreyansnath Society, Nr. Vyas Vadi, Kathwada Road, Naroda, Ahmedabad-382330 (Gujarat)
- 3. Whether belonging to the below poverty line category:** Yes
- 4. Whether a citizen of India:** Yes. I am a 'Citizen' of India, and I am asking for the information as a 'Citizen'.
- 5. PARTICULARS OF INFORMATION REQUIRED:**

I desire the following details relating to **Shree Bhagwati Build Infra Private Limited:**

The copies of

(a) The latest Consent to Establish, and

(b) The latest Consent to Operate/Consolidated Consent and Authorisation,

- granted by the GPCB for the plant/project/factory located in the Greater Rann of Kutch, Gujarat.

AP1091
8/11/25

- 6. I request that the information be provided to me in the form of certified copies, and if possible, in electronic format (PDF) to the email address mentioned below, or provide us with the information through registered post at the address mentioned above.**
- 7. If the information requested is available in any form, I would like the copies to be provided at the earliest convenience. In case the information is denied, kindly provide the reasons for the same, as stipulated under Section 4(1)(d) of the RTI Act.**

8. I have fixed the non-judicial stamp of Rs. 20/-. Furthermore, I agree to pay the required fee for obtaining all the above information and details.
9. I state that the information sought does not fall within the restrictions contained in the Right to Information Act, 2005, and to the best of my knowledge, it pertains to your office.
10. Kindly refer to the reference number mentioned below in your communications.

Declaration of the Applicant:

The information given by me in this form is true, and I am solely responsible for its accuracy.

Thank you for your prompt attention to this matter.

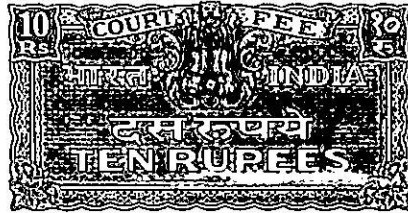
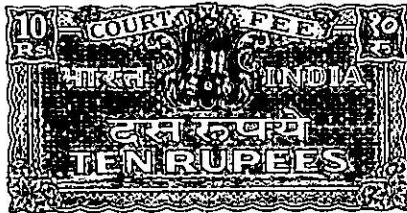
E-mail: premalv1986@gmail.com

Place: Ahmedabad

Date : 08-12-2025

Ref.: 25/02


Signature of the applicant
 (PREMAL VYAS)



Supply and /or rejection of information to the applicant

By RPAD

From:

Public Information Officer

Gujarat Pollution Control Board,

Regional Office, Kutch(West)

Katira Complex-1, Manglam Char

rasta, Sanskar nagar, Bhuj-Kutch

Date: 13 JAN 2026

NO: GPCB/KUTCH-W/RTI/2025-26/ID-45/903

To,

Mr., Premal vyas,

D-159, Shreyanshnath Society,

Nr.vyas vadi, Kathwada, Road,

Naroda, Ahmedabad-382330

This is with reference to your application dated 08/12/2025 received here on 11/12/2025 which is requesting for supply of information/documents under the Right to Information Act, 2005.

- ✓ 1. Following is the information sought from your above application.
- ~~*2. Out of the required information /documents sought for, the partial information/documents are supplied as under~~
- ~~*3. The following information /documents cannot be supplied under the provisions of the following section of the Act~~

Point no.	Information Sought For	Applicable Section/Sub Section for rejection
01	I desire the following relating to Shree Bhagwati Build Infra Private Limited The Copies of (a) The Latest Consent to Establish and (b) The Consent to Operate/Consent and Authorization, -granted by the GPCB for the plant/project/factory located in the Greater Rann of Kutch, Gujarat.	(a) Total of 04 (Four) pages of information requested by your application are included herewith Annexure-01 (Page No.01 to 04) (b) NIL

4. If you are aggrieved by the above decision, you may prefer an appeal to Appellate Authority within thirty days from the date of receipt of the decision.

Shauhan
Public Information Officer and
Regional Officer-Kutch (west)
Gujarat Pollution Control Board

Name & Address of the Appellate Authority

Shri. M.R. Makwana

First Appellate Authority and

Senior Environment Engineer

Gujarat Pollution Control Board

Paryavaran Bhavan, Sector -10A,

Gandhinagar-382010

Telephone No: 079 - 23232152

— o / c —



Annexure-O/
Page No. 01 to 04

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

Amendment to Consent to Establish (NOC)
CTE - 148869

NO: PC/CCA-KUTCH-1997/ GPCB ID-76360/

Date: /10/2025

To
M/s. Shree Bhagwati Buildinfra Pvt. Ltd.,
Unsurveyed Land, at Mota rann,
Mudhan- 370 001,
Tal: Bhuj, Dist: Kutch.

Subject : Amendment to Consent to Establish (CTE).

Reference : Your CTE-Amendment Application Inward ID- No. 109001413 dated 21/08/2025.

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway; the Board is empowered to amend consent order conditions. Accordingly, CTE Amendment is granted for addition of D.G. Set in place of existing D.G. Sets in existing industrial plant located at Unsurveyed Land, at Mota rann, Tal: Bhuj, Mudhan- 370 001, Dist: Kutch with following condition;

1. This order shall be read as CTE-Amendment order no. 148869 dated 25/09/2025 and valid up to 20/08/2032.
2. There shall be no change in existing products and its capacity, due to CTE-Amendment.

SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:

1. There shall be no change in existing quantity of water consumption, waste water generation & its mode of disposal & Hazardous waste generation & its mode of disposal, due to CTE-Amendment.
2. Industry shall not carry out any activity which may attract provisions of EIA Notification-2006.
3. No ground water shall be withdrawal without prior NOC of CGWA as per Hon'ble NGT order.
4. Industry shall obtain fresh water from valid source having permission of the competent authority.
5. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
6. Industry shall take adequate measures to control fugitive emission due to storage, handling and transportation of raw materials and products.

Page 1 of 4

GPCB, KUTCH-WEST

Annexure-01
Page No. 02 to 04

3. CONDITIONS UNDER AIR ACT 1981:

3.1 The following shall be used as a fuel in Boilers & D.G. Sets respectively.

Sr No.	Utility	Fuel	Quantity	
			Existing	After CTE-Amendment
1.	Boiler (1 TPH)	Coal/ Lignite	1.9 MT/Hr	1.9 MT/Hr
2.	Boiler (5 TPH)			
3.	D.G. Set (3 nos., 125 KVA each)	HSD	225 Liter/Hr	--
4.	D.G. Set (3 nos., 25 KVA each)			
5.	D.G. Set (3 nos., 500 KVA each)	HSD	--	1680 Liter/Day each
6.	D.G. Set (2 nos., 650 KVA each)	HSD	--	1920 Liter/Day each
7.	D.G. Set (2 nos., 125 KVA each)	HSD	--	720 Liter/Day each

3.2 The applicant shall install & operate air pollution control system efficiently in order to achieve prescribed norms.

3.3 The flue gas emission through stack attached to Boilers & D.G. Sets shall conform to the following standards.

Sr. No	Stack attached to	Stack height	APCM	Parameter	Permissible limit
Existing					
1.	Boiler (1 TPH)	55 mtr	ESP & water scrubber	PM	150 mg/Nm ³
2.	Boiler (5 TPH)			SO ₂	100 ppm
3.	D.G. Set (3 nos., 125 KVA each)			NO _x	50 ppm
4.	D.G. Set (3 nos., 25 KVA each)	To be removed			
Proposed					
5.	D.G. Set (3 nos., 500 KVA each)	11 mtr	Acoustic enclosure	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
6.	D.G. Set (2 nos., 650 KVA each)	11 mtr	Acoustic enclosure		
7.	D.G. Set (2 nos., 125 KVA each)	11 mtr	Acoustic enclosure		

આરટીઆઈએક્ટ હેઠળ
માહિતી આપેલ છે.
GPCB, KUTCH-WEST

Outward No. 11



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Annexure- 01
Page No. 03 to 04

3.4 The process gas emission through stack attached to Reaction Vessel & Feed Enrichment Section Stack shall conform to the following standards.

Sr. No	Stack attached to	Stack height	APCM	Parameter	Permissible limit
Existing					
1	Reaction Vessel	12 mtr	Packed Column Scrubber	HCl Chlorine Bromine	20 mg/Nm ³ 9 mg/Nm ³ 2 mg/Nm ³
2	Feed Enrichment Section Stack	12 mtr	Packed Column Scrubber	HCl Chlorine Bromine SO ₂	20 mg/Nm ³ 9 mg/Nm ³ 2 mg/Nm ³ 50 mg/Nm ³

3.5 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 18th November-2009. In addition to following parameters Industry shall also carry out AAQ monitoring of all other applicable parameter as per MoEF notification dated 18/11/2009 and submit the report to the Board.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in µg/M ³
1.	Sulphur Dioxide (SO ₂)	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) or PM ₁₀	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) or PM _{2.5}	Annual 24 Hours	40 60

3.6 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

3.7 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

આરટીઆઈએક્ટ હેઠળ
માહિતી આપેલ છે.

GPCB, KUTCH-WEST

4. GENERAL CONDITIONS:

- 4.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 4.2 The waste generator shall be totally responsible for (i.e. Collection, storage, transportation and ultimate disposal) of the wastes generated.

Outward

Annexure- 01

Page No. 04 to 04

- 4.3 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form – 4 by 30th June of every year, if applicable.
- 4.4 In case of any accident, details of the same shall be submitted in Form – 5 to Gujarat Pollution Control Board.
- 4.5 Applicant shall comply relevant provision of "Public Liability Insurance Act-91", if applicable.
- 4.6 Unit shall take all concrete measures to show tangible results in waste generation reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted within 03 months and also along with Form 4, if applicable.
- 4.7 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.
- 4.8 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed.

For and on behalf of
Gujarat Pollution Control Board



(M.R. Macwana)

Unit Head

આરટીઆઈએક્ટ હેડ

માહિતી આપેલ છે.

GPCB, KUTCH-WEST

630

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous and Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application inward no. **109000637 dated 18/12/2025** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. Shree Bhagwati Buildinfra Private Limited,
Unsurveyed Land, at Mota rann, Kutch,
Mudhan, Tal: Bhuj,
Dist: Kutch- 370 001.

1. Consent Order No. AWH-153102 Date of issue: 31/01/2026.

2. The consents shall be valid upto 17/12/2030 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. no.	Product	Quantity
1	Bromine	1250 MT/Month
2	Salt	5,00,000 MT/Month

Subject to specific condition:

1. Industry shall not carry out any activity which may attract the applicability of EIA notification-2006 & its amendment.
2. Industry shall comply with circular of the Board dated 27/08/2021 regarding retrofitting of emission control/ equipment in D.G. Set of capacity 125 KVA and above as per system & procedure for emission compliance testing of Retrofit Emission Control Devices (RECD) for D.G. Set issued by CPCB dated 01/02/2022 at the earliest and submit compliance.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1 Total water consumption 2542.5 KLD. Industry shall provide DM plant, out of which
 - a. DM permeate, about 508 KLD, shall be used for industrial purpose & 25 KLD shall be used for domestic purpose.
 - b. DM reject, about 120 KLD, shall be used for preparation of lime slurry & remaining shall be used for salt washing in salt pan.

- 3.2 The quantity of the brine water consumption shall not exceed 48400 KLD.
- 3.3 Source of Water: - CGWA.
- 3.4 The quantity of the total water consumption for industrial purpose shall not exceed 2517.5 KL/Day
- 3.5 The quantity of the fresh water consumption for domestic purpose shall not exceed 25 KL/Day.
- 3.6 The quantity of industrial effluent generated from manufacturing process & other ancillary operation shall not exceed 532 KL/Day.
- 3.7 The quantity of domestic waste water (Sewage) shall not exceed 5 KL/Day.
- 3.8 Industry shall operate Effluent Treatment Plant (ETP) adequately so that treated industrial effluent shall conform to the following norms:

PARAMETERS	PRESCRIBED LIMITS
pH	6.5 to 8.5
Temperature	40°C
Colour (Pt. Co. scale) in units	100 units
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Phenolic Compounds	1 mg/L
Ammonical Nitrogen	50 mg/L

All efforts shall be made to remove colour & unpleasant odour as far as practicable

- 3.9 There shall be no discharge of industrial effluent. Treated effluent 48932 KLD (brine water: 48400 KLD + Industrial effluent from process: 532 KLD), after necessary treatment shall be discharged into solar evaporation pond & recycled in to process, in order to achieve Zero Liquid Discharge.
- 3.10 Industry shall provide solar evaporation pond with leakage proof flooring and lining.
- 3.11 Industry shall provide fixed pipeline with flow meter for reuse of treated effluent & for conveyance of treated effluent to solar pond and maintain its record.
- 3.12 Industry shall provide fixed pipeline and flow meter for reuse/ recycling of treated effluent and maintain its records at site.
- 3.13 Sewage shall be treated separately in establish STP with conform to the following standards as per Hon.ble NGT order in the matter of OA No.1069/2018 dated 30/04/2019.

PARAMETERS	GPCB NORMS
pH	5.5-9.0
Biochemical Oxygen Demand (BOD)	10 mg/L
Total suspended solids (TSS)	20 mg/L
Chemical Oxygen Demand (COD)	50 mg/L
Nitrogen –Total	10 mg/L
Phosphorous-Total (for discharge into Ponds, Lakes)	1.0 mg/L
Fecal Coliform	Desirable-100 MPN/100ml Permissible -230 MPN/100 ml



632 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- 3.14 Treated domestic effluent conforming to above standard shall be discharged on land for gardening and plantation purpose within premises only. In no case waste water shall be discharged outside premises.
- 3.15 Industry shall provide fixed pipeline network with flow meter for even distribution of treated domestic effluent and maintain its record.
- 3.16 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as fuel in Boilers and D.G. Sets respectively:

Sr. No.	Utility	Fuel	Quantity
1.	Boilers	Coal/Lignite	1.9 MT/Hr
2.	D.G. Set (2 nos.) (125 KVA)	HSD	720 Liter/Day each
3.	D.G. Set (2 nos.) (650 KVA)	HSD	1950 Liter/Day each
4.	D.G. Set (3 nos.) (500 KVA)	HSD	1680 Liter/Day each

- 4.2. The applicant shall install air pollution control system in order to achieve emission norms.
- 4.3. The flue gas emission through stack attached to Boilers & D.G. Sets shall conform to the following standards.

Sr. No	Stack attached to	Stack height	APCM	Parameter	Permissible limit
1.	Boiler (1 TPH)	55 mtr common stack	ESP & Water scrubber (common)	PM	150 mg/Nm ³
2.	Boiler (5 TPH)			SO ₂ NO _x	100 ppm 50 ppm
3.	D.G. Set (2 nos.) (125 KVA)	11 mtr	Acoustic Enclosure	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
4.	D.G. Set (2 nos.) (650 KVA)	11 mtr	Acoustic Enclosure		
5.	D.G. Set (3 nos.) (500 KVA)	11 mtr	Acoustic Enclosure		

- 4.4. The process gas emission through stack attached to reaction vessel & feed enrichment section stack shall conform to the following standards.

Sr. No	Stack attached to	Stack height	APCM	Parameter	Permissible limit
1.	Reaction Vessel	12 mtr	Packed Column Scrubber	PM	150 mg/Nm ³
2.	Feed Enrichment Section Stack	12 mtr	Packed Column Scrubber	PM	150 mg/Nm ³

- 4.5. The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 18th November-2009. In addition to following parameters Industry shall also carry out AAQ monitoring of all

other applicable parameter as per MoEF notification dated 18/11/2009 and submit the report to the Board.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in $\mu\text{g}/\text{M}^3$
1.	Sulphur Dioxide (SO_2)	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO_2)	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than $10 \mu\text{m}$) or PM_{10}	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than $2.5 \mu\text{m}$) or $\text{PM}_{2.5}$	Annual 24 Hours	40 60

- 4.6. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.7. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.8. D.G. Sets Conditions

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- The minimum height of stack to be provided with each of the generator set shall be $H = h + 0.2 (\text{KVA})^{1/2}$, where H = Total stack height in meter, h = height of the building in meters where or by the side of which the generator set is installed.
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.



634 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:-**AWH- 153102** date of Issue: **31/01/2026**.

5.2 **M/s. Shree Bhagwati Buildinfra Private Limited**, is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous waste on the premises situated at unsurveyed land, at mota rann, Mudhan, Tal: Bhuj, Dist: Kutch.

Sr. No	Waste	Quantity	Schedule/ Category	Facility
1	Used/ Spent Oil	0.05 MTA	I-5.1	Collection, storage & reuse as lubricate within premises.
2	ETP Sludge	4500 MTA	I-35.3	Collection, storage & reuse back in plant.

5.3 The authorization shall be valid upto 17/12/2030.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

5.6 TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.
9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.



636 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

6 SPECIFIC CONDITIONS:-

- 6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 6.2 Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 6.4 The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 6.7 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 6.8 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 6.9 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

7 GENERAL CONDITIONS: -

- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2 Applicant shall also comply with the general conditions given in annexure I.
- 7.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 7.4 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 7.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by

statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.

- 7.6 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 7.7 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 7.8 In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 7.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

**For and on behalf of
GUJARAT POLLUTION CONTROL BOARD**



**(M. R. Macwana)
Unit Head**

Date: - /02/2026

NO: PC/CCA-KUTCH-1997/GPCB ID-76360/

Issued to:

**M/s. Shree Bhagwati Buildinfra Private Limited,
Unsurveyed Land, at Mota rann,
Mudhan, Tal: Bhuj,
Dist: Kutch- 370 001.**

Outward No: 893354, 13/02/2026

Annexure-R11

By R.P.A.D.

NO: PC/ CCA- KUTCH- 1997/ GPCB ID- 76360/899180

Date: - 22 /04/2026

Correction in Consolidated Consent & Authorization order no AWH-153102 date of issue 31/01/2026 (Under the provisions/rules of Environmental acts)

To,
M/s. Shree Bhagwati Buildinfra Private Limited,
Unsurveyed Land, at Mota rann, Kutch,
Mudhan, Tal: Bhuj,
Dist: Kutch- 370 001.

Subject : Correction in Consolidated Consent and Authorization- Renewal of this Board.

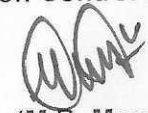
Reference : This office has issued CCA order no. **AWH-153102** issued vide order no. **PC/CCA-KUTCH-1997/ GPCB ID-76360/893354** dated 13/02/2026.

In exercise of the power conferred under section-27 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management & Transboundary Movement) Rules-2016 & as amended framed under the Environmental (Protection) Act-1986 and without reducing your responsibility under the said Acts/Rules in anyway. The Board had granted CCA vide order no. **AWH-153102** issued vide order no. **PC/CCA-KUTCH-1997/ GPCB ID-76360/893354** dated 13/02/2026.

And whereas Board is empowered to amended/ corrected consent order conditions. Accordingly, considering your request for correction in the said CCA order. the said CCA order no. **AWH-153102** is hereby corrected/ amended as below;

1. The condition no. 3.3 of the said order shall be corrected as below:
3.3 Source of water: Sea water/ Tanker.
2. Rest of conditions of CCA order no. AWH-153102 issued vide order no. PC/CCA-KUTCH-1997/ GPCB ID-76360/893354 dated 13/02/2026 shall remain unchanged & industry shall comply with the same judiciously.

For and on behalf of
Gujarat Pollution Control Board



(M.R. Macwana)
Unit Head